BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

ORIGINAL APPLICATION NO.28 OF 2021(SZ)

IN THE MATTER OF

KURUBA SIVA REDDY AND OTHERS **APPLICANTS**

WITH

A.P. POLLUTION CONTROL BOARD &OTHERS **RESPONDENTS**

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01/3/2021
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Status report in Original Application No.28 of 2021 filed by Sri. Kuruba Siva Reddy & others in the Hon'ble National Green Tribunal (NGT), South Zone, Chennai against the A.P. Pollution Control Board and others regarding Pollution and violations by Sponge Iron units in Nemakallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District.

It is to submit that an Original Application No. 28 of 2021 was filed in Hon'ble NGT, South Zone, Chennai by Sri. Kuruba Siva Reddy & Others regarding the Pollution and violations committed by the 5 Nos.of Sponge Iron units located in Nemakallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District. The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has passed an order dated 5th day of February, 2021 (**Annexure-1**) directing that "*The pollution Control Board is also directed to ascertain as to whether the siting criteria in respect of establishment of such units are being complied with, while allowing new such industries to come and also the impact of large scale industries functioning in a particular place on environment as well as on the life of the people near that place and if any further steps will have to be taken, they must also give their recommendations for the same.*" In this connection, it is submitted that:

1) There are 5 nos.of Sponge Iron units located adjacent to each other as a cluster in Nemakallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Ananthapuramu District.

2) The details of these Sponge Iron units and their permitted production capacities, Environmental Clearance (EC) Order, Consent for Establishment (CFE), and the latest Consent for Operation (CFO) issued to each of these Sponge Iron Units are as follows:

S.No	Name & Address of the unit	Permitted capacity	The details of EC, CFE & CFO issued to the unit
1	SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemakallu (V), Bommanhal (M), Ananthapuramu District	Sponge Iron – 66,000 TPA (or) 200 TPD	The industry obtained Environmental Clearance from MoEF, GoI vide Order dated 30.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW. The CFE to the industry was issued on 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC). The industry was issued with CFO on 06.09.2016 and the same was Auto Renewed vide Order dated 06.11.2018 for a period up to 31.12.2020. The latest CFO Order to the industry was issued on

			20.01.2021 with a validity up to 31.12.2025 stipulating conditions.
2	Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, 14 & 16A, Nemkal(V), Bommanhal(M), Ananthapuramu District	Sponge Iron – 66,000 TPA (or) 200 TPD	The industry obtained Environmental Clearance from MoEF, GoI vide Order dated 27.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW. The CFE to the industry was issued on 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC). The industry was issued with CFO on 06.05.2017 with a validity up to 31.03.2022 stipulating conditions.
3	Venkata Sai Ispat Industries Pvt Ltd, Sy.No.16B2, 17/A, 18A, 18C & 26A etc. Nemkal (V), Bommanhal (M), Ananthapuramu District	Sponge Iron – 66,000 TPA (or) 200 TPD	The industry obtained Environmental Clearance from MoEF, GoI vide Order dated 27.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW. The CFE to the industry was issued on 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC). The industry was issued with CFO on 03.10.2013, 06.06.2016, 29.08.2018 and the latest CFO to the industry was issued on 28.06.2019 with a validity up to 30.04.2022 stipulating conditions.
4	Sai Balaji Sponge Iron (India) Pvt Ltd, Sy.No.36, Hirdehal Village, D.Hirehal Mandal, Ananthapuramu District	Sponge Iron – 66,000 TPA (or) 200 TPD	The industry obtained Environmental Clearance from MoEF, GoI vide Order dated 31.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW. The industry obtained CFE of the Board vide Order dated 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW (4 MW-WHRB+4 MW- AFBC). The industry was issued with CFO on 06.09.2016 and the latest CFO to the industry was issued on

			28.06.2017 with validity up to 30.06.2018 stipulating conditions. Subsequently, the Board vide Auto Renewal Order dated 22.05.2018 extended the validity of CFO Order dated 28.06.2017 for a further period up to 30.06.2023.
5	Rav's Steels Pvt Ltd, Sy.No.5,7&8, Hirdehal (V), D.Hirehal (M), Ananthapuramu District	Sponge Iron – 66,000 TPA (or) 200 TPD	The industry obtained Environmental Clearance from MoEF, GoI vide Order dated 31.08.2010 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW. The industry obtained CFE of the Board vide Order dated 13.09.2011 for setting up of Sponge Iron Plant of 66,000 TPA capacity along with Captive Power Plant – 8 MW(4 MW-WHRB+4 MW- AFBC). The industry was issued with CFO & HWA of the Board vide Order dated 06.09.2016 with a validity up to 31.03.2017 for manufacture of Sponge Iron Plant of 66,000 TPA capacity (or) 200 TPD. Subsequently, the industry applied for renewal and the Board vide Order dated 16.07.2017 directed the industry to submit the Bank Guarantee to issue CFO & HWA up to 31.12.2017.

The copies of the Environmental Clearance (EC) Order, Consent for Establishment (CFE), and the latest Consent for Operation (CFO) issued to each of the above 5 Sponge Iron Units is attached as **Annexure-3.**

3) Out of the 5 Nos.of Sponge Iron units existing in the cluster, only 3 Nos.of units viz., SLV Steels and Alloys Private Limited, Venkata Sai Ispat Industries Pvt Ltd and Sai Balaji Sponge Iron (India) Pvt Ltd, are in operation. The remaining 2 units viz., Sri Ramanjaneya Ispat Pvt Ltd and M/s. Rav's Steels Pvt Ltd., are not in operation presently.

4) The nearest habitations from this cluster of sponge iron units are Nemkallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal. Nemakallu Village is about 3.6 Kms away from this cluster in South Eastern direction and Hirdehal Village is about 3.2 Kms away from the cluster in South West direction. The Google Map depicting location of these Sponge Iron Units and nearby habitations is attached as **Annexure- 2.**

5) **Compliance of the Cluster of the Sponge Iron Units to the siting criteria in respect of establishment:**

The APPCB / CPCB issued siting guidelines for Sponge Iron Industries and the compliance status of these Sponge Iron Units to the siting guidelines is as follows :

Siting guidelines	Compliance status
Residential habitation (residential localities/ village) and ecologically and/or otherwise sensitive areas: A minimum distance of at least 1000 m (1.0 km) to be maintained.	**Complied.** It is submitted that there are 5 nos.of Sponge Iron units located adjacent to each other as a cluster in Nemakallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal of Antnthapuramu District. The nearest habitations from this cluster of sponge iron units are Nemkallu Village of Bommanahal Mandal and Hirdehal Village of D.Hirehal Mandal. Nemakallu Village is at distance of about 3.6 Kms in South Eastern direction and Hirdehal Village is about 3.2 Kms South West direction from this cluster. There are no Ecologically and or other sensitive area within 1 Km from this cluster of Sponge Iron Units.
The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway.	**Complied.** There are no National Highway / State Highway within 500 Mtrs from this cluster of Sponge Iron Units.
Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.	**Complied.** There are 5 Nos.of Sponge Iron Units of capacity 200 TPD each in this cluster and the total permitted production capacity of this cluster of Sponge Iron Units is only 1000 TPD. There is no other Sponge Iron plant of capacity 1000 TPD or more within 5 Kms from this cluster.

6) It is to submit that these Sponge Iron units procure the raw material i.e., Iron Ore from nearby Iron Ore Mines in Andhra Pradesh-Karnataka Border and this Iron ore is subjected to direct reduction by elemental carbon in the coal in the Direct Reduced

Iron Kilns to produce Sponge Iron. Due to scarcity of Iron ore, fluctuation in the prices of Iron Ore and also due to financial issues, these Sponge Iron units have not been operated to their full capacity and most of them are operated at a capacity of 30 to 40 % of the installed capacity.

7) The Sponge Iron units are majorly air pollution potential units and the main sources of air pollution from the industry are due to the operation of the DRI Kilns and also fugitive dust emissions emanated from raw material handling, coal crushing, screening section, cooler discharge point, product separating houses and also due to the vehicular movement.

8) The 5 Nos. of Sponge Iron units existing in the cluster have 2 Nos.of DRI Kilns each with pre-heater of capacity – 100 TPD each in each of the Sponge Iron unit to produce Sponge Iron of 66,000 Tonnes/Annum.

9) The A.P. Pollution Control Board is regularly monitoring these Sponge Iron units under Randomized inspections apart from the regular inspections by the Regional Office, Ananthapuramu and Zonal Office, Kurnool. The status of these Sponge Iron units was reviewed by the External Advisory Committee (EAC) at Board Office, Vijayawada from time to time.

10) The A.P. Pollution Control Board issued Closure Orders to the 5 Sponge Iron units in the cluster i.e., on 19.12.2015 & 09.01.2018 and issued Revocation of Closure Order from time to time and the permanent Revocation of Closure Orders were issued to these 5 Nos.of Sponge Iron Units on 27.02.2019 after reviewing the status of Pollution Control Measures taken by the industry, and representation of the Sponge Iron units by the External Advisory Committee (EAC) of the Board. The Chronology details of the action taken by the Board on each of the Sponge Iron units such as Closure Orders issued, commitments / representations submitted by the units, Revocation of Closure Orders issued for each of the Sponge Iron units is enclosed as **Annexure-4.**

11) Out of the 5 Nos.of Sponge Iron Units in the cluster, 3 units viz., i) SLV Steels and Alloys Private Limited, ii) Venkata Sai Ispat Industries Pvt Ltd and iii) Sai Balaji Sponge Iron (India) Pvt Ltd, have provided Air Pollution Control Equipment (APCE) i.e., Dust settling chamber, ABC, Heat Exchanger & also ESP / Bag filters for each of the Kiln to control flue gas emissions from the DRI Kilns.

12) Also, these 3 units have provided Air Pollution Control Equipments i.e., bag filters at raw material Raw material crusher (Iron ore), Coal crusher, Raw material Stock house, Cooler discharge, Intermediate bin and Product house to control fugitive dust emissions.

13) The APPCB Officials conducted stack monitoring for the stack attached to DRI kilns of the above sponge iron units and as per the analysis reports, the analysis value of particulate matter for the stack attached to DRI kilns of i) SLV Steels and Alloys Private Limited., is 96 mg/Nm^3 (monitored on 26.06.2019.), ii) Venkata Sai Ispat Pvt Ltd., is 117 mg/Nm^3 (monitored on 16.10.2019.), iii) Sai Balaji Sponge Iron (India) Pvt Ltd., is 78 mg/Nm^3 (monitored on 26.06.2019.) as against the standard of 100 mg/Nm^3 stipulated by MoEF & CC, GoI G.S.R. 414 (E), dated 30.05.2018 for coal based Sponge Iron plants.

14) Also, the APPCB officials conducted fugitive emissions monitoring in the above sponge iron units and as per the analysis reports, the Particulate matter for the fugitive monitoring conducted in the premises of i) SLV Steels and Alloys Private Limited., is 2343 µg/m^3 (monitored on 26.06.2019.), ii) Venkata Sai Ispat Pvt Ltd., is 2272 µg/m^3 (monitored on 27.06.2019.), iii) Sai Balaji Sponge Iron (India) Pvt Ltd., is 2212 µg/m^3 (monitored on 26.06.2019.), iv) Rav's Steel and Alloys Private Limited is 2724 µg/m^3 (monitored on 23.07.2019.) as against the standard of 2000 µg/m^3. The copies of the analysis reports are **Annexure – 8.**

15) The other 2 units viz., Sri Ramanjaneya Ispat Pvt Ltd and M/s. Rav's Steels Pvt Ltd., are not in operation presently and also not completed installation of Air Pollution Control Equipment (APCE) to the DRI kilns till now apart from other pollution control measures as directed by the Board from time to time.

16) **Further steps required to be taken by the each of the Sponge Iron units :**

a) <u>SLV Steels and Alloys Private Limited:</u>

i) The industry shall provide activation recorder with recording facility for After Combustion Chamber (ABC) cap.

ii) The industry shall install 4 Nos.of CAAQM stations and shall be maintained combinedly by the 5 Nos.of DRI units in the cluster in the upstream, downstream, near forest at distance of 2.5 Kms to continuously monitor PM_{10}, SO_2, NO_2.

iii) The industry shall lay internal concrete roads / asphalt roads to avoid fugitive dust emissions during the vehicular movement.

iv) The industry shall store the raw materials in the closed shed.

v) The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of above wastes.

b) <u>Sri Ramanjaneya Ispat Pvt Ltd:</u>

The industry **shall not re-start** the operations until the below mentioned measures are implemented by the industry :

i) Shall complete the installation of Air Pollution Control Equipment i.e., ESP to the 2 Nos.of DRI kilns of capacity 100 TPD each.

ii) Shall install continuous online stack monitoring system for the stack attached to DRI kilns and shall provide connectivity to APPCB /CPCB website.

iii) Shall provide APCE at Iron ore circuit, Coal circuit, Raw material stock house, Cooler discharge, Product house and Intermediate bin.

iv) Shall install Separate energy meter for operation of the APCE and shall maintain records.

v) Shall provide activation recorder with recording facility to the After Combustion Chamber (ABC) cap.

vi) Shall provide water sprinklers at coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission.

vii) The industry shall install 4 Nos.of CAAQM stations and shall be maintained combinedly by the 5 Nos.of DRI units in the cluster in the upstream, downstream, near forest at distance of 2.5 Kms to continuously monitor PM_{10}, SO_2, NO_2.

viii) The industry shall store the raw materials in the closed shed.

ix) The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of above wastes.

x) Shall provide separate flow meters for assessing the water used for cooling makeup, dust suppression and domestic purpose and shall maintain records.

xi) Shall lay concrete or asphalt internal roads within the premises to control fugitive dust emissions.

xii) Shall develop and maintain 33 % of the total area as a greenbelt within the premises.

c) <u>Venkata Sai Ispat Pvt Ltd:</u>

i) Shall upgrade the existing APCE provided to the DRI kilns to meet the emissions standards stipulated.

ii) Shall install continuous online stack monitoring system for the stack attached to DRI kilns and shall provide connectivity to APPCB /CPCB website.

iii) Shall provide activation recorder with recording facility to the After Combustion Chamber (ABC) cap.

iv) Shall install 4 Nos.of CAAQM stations and shall be maintained combinedly by the 5 Nos.of DRI units in the cluster in the upstream, downstream, near forest at distance of 2.5 Kms to continuously monitor PM_{10}, SO_2, NO_X.

v) The industry shall lay internal concrete roads / asphalt roads to avoid fugitive dust emissions during the vehicular movement.

vi) The industry shall store the raw materials in the closed shed.

vii) The industry shall dispose the solid waste i.e Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of above wastes.

viii) Shall develop and maintain 33 % of the total area as a greenbelt within the premises.

d) <u>Sai Balaji Sponge Iron (India) Pvt Ltd., :</u>

i) Shall install continuous online stack monitoring system for the stack attached to DRI kilns and shall provide connectivity to APPCB /CPCB website.

ii) Shall provide activation recorder with recording facility to the After Combustion Chamber (ABC) cap.

iii) Shall install 4 Nos.of CAAQM stations and shall maintain combinedly by the 5 Nos.of DRI units in the cluster in the upstream, downstream, near forest at distance of 2.5 Kms to continuously monitor PM_{10}, SO_2, NO_X.

iv) The industry shall lay internal concrete roads / asphalt roads to avoid fugitive dust emissions during the vehicular movement.

v) The industry shall store the raw materials in the closed shed.

vi) The industry shall dispose the solid waste i.e Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of above wastes.

vii) Shall develop and maintain 33 % of the total area as a greenbelt within the premises.

e) <u>Rav's Steel and Alloys Private Limited:</u>

The industry **shall not re-start the operations** until the below mentioned measures are implemented by the industry:

i) Shall complete the installation of Air Pollution Control Equipment i.e., ESP to the 2 Nos.of DRI kilns of capacity 100 TPD each.

ii) Shall install continuous online stack monitoring system for the stack attached to DRI kilns and shall provide connectivity to APPCB /CPCB website.

iii) Shall provide APCE at Iron ore circuit, Coal circuit, Raw material stock house, Cooler discharge, Product house and Intermediate bin.

iv) Shall install Separate energy meter for operation of the APCE and shall maintain records.

v) Shall provide activation recorder with recording facility to the After Combustion Chamber (ABC) cap.

vi) Shall provide water sprinklers at coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission.

vii) The industry shall install 4 Nos.of CAAQM stations and shall be maintained combinedly by the 5 Nos.of DRI units in the cluster in the upstream, downstream, near forest at distance of 2.5 Kms to continuously monitor PM_{10}, SO_2, NO_2.

viii) The industry shall store the raw materials in the closed shed.

ix) The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of above wastes.

x) Shall provide separate flow meters for assessing the water used for cooling makeup, dust suppression and domestic purpose and shall maintain records.

xi) Shall lay concrete or asphalt internal roads within the premises to control fugitive dust emissions.

xii) Shall develop and maintain 33% of the total area as a greenbelt within the premises.

The above report is placed before the Hon'ble Tribunal for its kind consideration and to pass appropriate directions.

01/3/2024

Environmental Engineer
A.P. Pollution Control Board,
REGIONAL OFFICE,
Plot No. 15, # 4-2-740, BLT Villas,
Tirumala Nagar, Tapovanam,
ANANTAPUR - 515 001.
Ph : 08554-226066

Item No.4:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.28 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Kuruba Shiva Reddy
R/o. Nemekallu
Bommanhal Mandal, Anathpur District
Andhra Pradesh and Ors.

...Applicant(s)

Versus

State of Andhra Pradesh,
Rep. by its Chief Secretary,
Government Complex,
Velagapudi, Guntur District,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 05.02.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant (s): Mr. Sravan Kumar.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R4.
Mrs. M. Sumathi for R3.

ORDER

1. The grievance in this application is regarding the pollution and violations committed by the respondents 5 to 9 and other similar industries without complying with the siting criteria. It is also alleged in the application that even on earlier occasions, the Pollution Control Board found some irregularities at the time of inspection and closure orders were issued and thereafter, the same has been revoked and in spite of that the pollution as well as the violation continues. They have given details of such action taken in respect of these industries in Para 1 at Page 6 of the application which reads as follows:-

No.	Name of the Company	Details of APPCB Orders
1	**M/s. SLV Steels & Alloys Pvt.Ltd**	CFE accorded by APPCB on 13.9.2011 to produced 66,000 TPA along with Captive Power Plant of 8 MW Closer Order issued on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time was given. APPCB issued Temporary Revocation of Closer Order on 16.2.2016 for six months. External Advisory Committee (Task Force) reviewed the industry on 13.5.2016 and directions issued on 27.5.2016. PCB issued Consent to Operate to the Industry on 6.9.2016 to manufacture

		66,000 TPA or 200 TPD for the period upto 31.10.2018. External Advisory Committee (Task Force) again reviewed the industry on 24.3.2017 and issued Extension of Temporary Revocation of Closure Order dt.6.5.2017 for a period of nine months with specific directions. Vigilance & Enforcement Dept.Govt of A.P. alert Note No. 59 (1249/V&E/Nr-2/2015) dt.12.6.2017 recommended to initiate action against 6 number of Sponge Iron Units at Ananthpur district. The observation of the V&E Dept., alert are as mentioned below: i). On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board Directions without CFO and also without obtaining valid revocation of closer order. ii). Green belt is not upto the required extent iii). Internal Roads were not developed iv). The Board has reviewed status of the industry on 10.7.2013 and noted the non-compliance of the earlier directions as well as commitment giver by the industry to install APC equipment, but not complied. v). Misused temporary power restore for the production activity, instead of the purpose of restoration for installation of APC equipment.

		vi). Operating DRI Unit without APCE to the kiln since inception in the year 2012. Vigilance & Enforcement Department recommended that the revocation of closer order shall not be given to the unit until pollution control equipment are erected. APPCB again issued closer order on 9.1.2018 for operating the unit without completion of installation of air pollution control equipment and causing pollution problems to the surroundings. On 31.1.2018, APPCB issued Temporary revocation of closer order for six months. On 27.2.2019, APPCB issued Revocation of Closer Orders with certain direction on the basis of the inquiry report of 28.11.2018 submitted by Regional office of Kurnool.
2	**M/s. Sr Ramanjaneya Ispat Pvt.Ltd**	CFE accorded by APPCB on 13.9.2011 to produced 66,000 TPA along with Captive Power Plant of 8 MW Closer Order issued on 19.12.2015 for operating without air pollution control equipment and non compliance of Boards' directions. On 16.2.2016 PCB issued Temporary revocation of Closer Order for six months with certain directions. After reviewing the industry by External Advisory Committee (Task Force) on 13.5.2016, issued further directions on 27.5.2016 for non compliance of Board Directions and consent conditions.

		After detailed review and discussions, CFO Committee recommended not to issue CFO & HWA to the industry as they have not installed ESP to the kiln even after sufficient time given by the Board. The Committee further recommended to refer the issue to the Task force committee for the Board for further review and taking necessary action. After review of Task Force Committee on 4.2.2017, an order for Extension of Temporary Revocation of Closure Order on 1.3.2017 for One year with specific conditions. On 6.5.2017, APPCB issued Consent for Operation to the industry to manufacture Sponge Iron-66,000 TPA, which is valid till 31.3.2022. Board further reviewed the status of Pollution Control measures taken by the industry before External Advisory Committee (Task Force) on 28.12.2017 and further directions issued to the industry on 22.1.2018 for non compliance of Board Directions and consent conditions. It was directed to complete erection ESP in all respects and commission by 15.2.2018 as committed by the management. On 30.11.2018, the Officials of APPCB Zonal office at Kurnool inspected the industry and surrounding and observed as under: 1. The industry has not provided ESP to

		the kilns and the emissions are being let-out through ABC cap. 2. The industry has not provided separate energy meters to all the air pollution control equipment by 15.2.2018 and shall maintain record on energy consumed to operate the equipment. 3. The industry has not installed online stack monitoring systems for all the major stacks by 15.2.2018. 4. The industry has not provided inter locking system between raw material feeding to the rotary kiln and continuous online stack emissions monitoring system. 5. The industry has not provided mechanical dust suppression system with permanent water sprinklers network all along the internal roads, raw material storage yeards, dolochar storage yards. 6. The industry has not concreted or asphalt the internal roads and Work area by 15.2.2018. 7. The industry has provided closed sheds for the storage of raw materials & doloehar by 15.2.2018 to avoid fugitive emissions. 8. The industry has planted about 16000 samplings during last 6 months. 9. The industry has not complied with the CFO order conditions. On 27.2.2019, APPCB has further issued temporary revocation of Closer Order for 3 months with certain directions to

		implement pollution control measures.
3	**M/s. Venkata Sai Ispat Pvt.Ltd**	APPCB issued Closer order on 24.5.2012 for not providing Air pollution equipment and Non compliance of CFE conditions. Board issued Temporary revocation of closer order on 22.6.2012 for one month with specific directions to comply. APPCB issued extension of Temporary revocation of closure order on 21.4.2015 for one year with specific conditions to comply. APPCB issued Consent for Operation and Hazardous Waster Authorization to industry on 8.6.2016 duly stipulating necessary standards and conditions with validity period upto 30.4.2017. Board reviewed the industry before External Advisory Committee (Task Force) on 25.6.2016 and issued extension of Temporary revocation of closer order on 23.7.2016 for one year with specific directions. Board reviewed the industry before External Advisory Committee (Task Force) on 24.3.2017 and issued Specific Directions to industry on 10.5.2017. * Vigilance & Enforcement Dept.Govt of A.P. alert Note No. 59 (1249/V&E/Nr-2/2015) dt.12.6.2017 recommended to initiate action against 6 number of Sponge Iron Units at Ananthpur district. The observation of the V&E Dept., alert are as

		mentioned below: i). On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board Directions without obtaining CFO and also without obtaining valid revocation of closer order. ii). Green belt is not upto the required extent iii). Internal Roads were not developed iv). The Board has reviewed status of the industry on 10.7.2013 and noted the non-compliance of the earlier directions as well as commitment giver by the industry to install APC equipment, but not complied. v). Misused temporary power restore for the production activity, instead of the purpose of restoration for installation of APC equipment. vi). Operating DRI Unit without APCE to the kiln since inception in the year 2012. Vigilance & Enforcement Department recommended that the revocation of closer order shall not be given to the unit until pollution control equipment are erected. APPCB again issued closer order on 9.1.2018 for operating the unit without completing the installation of air pollution control equipment and causing pollution problems in the surroundings. On 31.1.2018, APPCB issued Temporary revocation of Closer Order for six months. APPCB issued revocation of closer order

		on 27.2.2019 with nine directions to comply.
4	**M/s. Sai Balaji Sponge Iron (I) Pvt.Ltd**	APPCB issued Consent for Establishment to the industry to manufacture Sponge Iron-66,000 TPA and Captive Power Plant 8 MW. Board issued Closer order on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time. PCB issued Temporary revocation of Closer order on 16.2.2016 for six months. Board reviewed industry before External Advisory Committee (Task Force) on 13.5.2016 and issued directions to the industry on 27.5.2016 for non compliance of Board directions. Board further issued extension of temporary revocation of closure order on 16.5.2017 for nine months with specific directions to comply. Consent for Operate the industry was issued to the industry on 6.5.2017 to manufacture sponge iron 66,000 TPA or 200 TPD for the period upto 30.6.2018. ***** Vigilance & Enforcement Dept.Govt of A.P. alert Note No. 59 (1249/V&E/Nr-2/2015) dt.12.6.2017 recommended to initiate action against 6 number of Sponge Iron Units at Ananthpur district. The observation of the V&E Dept., alert are as mentioned below:

		i). On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board Directions without obtaining CFO and also without obtaining valid revocation of closer order. ii). Green belt is not upto the required extent iii). Internal Roads were not developed iv). The Board has reviewed status of the industry on 10.7.2013 and noted the non-compliance of the earlier directions as well as commitment giver by the industry to install APC equipment, but not complied. v). Misused temporary power restore for the production activity, instead of the purpose of restoration for installation of APC equipment. vi). Operating DRI Unit without APCE to the kiln since inception in the year 2012. Vigilance & Enforcement Department recommended that the revocation of closer order shall not be given to the unit until pollution control equipment are erected. External Advisory Committee (Task Force) and PCB has reviewed the status of pollution control measures on 28.12.2017 and again issued closer order on 9.1.2018 for operating the unit without completing the installation of air pollution control equipment and causing pollution problems in the surroundings.

		APPCB issued Temporary revocation of closer order on 31.1.2018 for six months period. Regional Office, Kurnool of APPCB has inspected the industry on 14.11.2018 and submitted inspection report on 29.11.2018. APPCB after considering the report of its Regional office, has issued Revocation of Closer order on 27.2.2019 subjected to implementation of nine conditions.
5	**M/s. RAVs Steel Pvt.Ltd**	Board issued Closer order on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time. APPCB issued Temporary revocation of closer order on 23.5.2016 for six months. APPCB issued Consent for Operation to the industry on 6.9.2016 to manufacture sponge iron-66,000 TPA or 200 TPD for the period upto 31.3.2017. External Advisory Committee (Task Force) has reviewed on 24.3.2017 and issued of extension of Temporary Revocation of Closure Order on 6.5.2017 for further six months. ***** Vigilance & Enforcement Dept.Govt of A.P. alert Note No. 59 (1249/V&E/Nr-2/2015) dt.12.6.2017 recommended to initiate action against 6 number of Sponge Iron Units at Ananthpur district. The observation of the V&E Dept., alert are as mentioned below:

		i). On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board Directions without obtaining CFO and also without obtaining valid revocation of closer order. ii). Green belt is not upto the required extent iii). Internal Roads were not developed iv). The Board has reviewed status of the industry on 10.7.2013 and noted the non-compliance of the earlier directions as well as commitment giver by the industry to install APC equipment, but not complied. v). Misused temporary power restore for the production activity, instead of the purpose of restoration for installation of APC equipment. vi). Operating DRI Unit without APCE to the kiln since inception in the year 2012. Vigilance & Enforcement Department recommended that the revocation of closer order shall not be given to the unit until pollution control equipment are erected. After inspection of industry by Regional Office of PCB, issued Extension of Temporary Revocation of Closer order on 27.2.2019 for 3 months subjected to ten conditions.

2. It is also alleged in the application that this Tribunal has given certain directions, after appointing a Joint Committee in respect of similar issue

which arose in State of Telangana in O.A. Nos. 04 of 2019, 04/2020 and 05/2020. So, similar directions and actions will have to be taken in this case also to remedy the situation as per the prayer made in the application.

3. When the matter came up for hearing today through Video Conference, Mr. Sravan Kumar represented the applicant. Smt. Madhuri Donti Reddy represented respondents 1, 2 & 4 and Smt. M. Sumathi represented 3rd respondent.

4. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires the interference of the Tribunal as in respect of similar issue in another State, the matter has been admitted and it is being considered by this Tribunal. So, this matter is also admitted.

5. Issue notice to the respondents 5 to 9 by registered post with Acknowledgement Due, by e-mail and also by dusthi, if possible and produce proof of service by filing proof affidavit as required under Rules.

6. The applicant is directed to serve the copy of the application with documents produced before this Tribunal to the standing counsel

appearing for the respondents 1 to 4 and produce proof of such service on them.

7. The applicant is also directed to produce necessary requisite along with necessary postal covers and postal stamps before this Tribunal within a week so as to enable this Tribunal to send notice to the respondents through Tribunal to ensure the service and proceed against them, if they did not appear in their absence in accordance with law.

8. The learned counsel appearing for the Pollution Control Board submitted that since the Pollution Control Board has taken cognizance of the matter and taking action against the erring unit, if some time is granted, they may be able to come with the present status report and further action taken in continuation of the previous closure orders issued and its compliance of the direction issued, while revoking the closure order as mentioned in the schedule attached to the application which is extracted above.

9. The Pollution Control Board is also directed to ascertain as to whether the siting criteria in respect of establishment of such units are being complied with, while allowing new such industries to come and also the impact of large scale industries functioning in a particular place on environment as well as on the life of the people near that place and if any further steps

will have to be taken, they must also give their recommendations for the same.

10. The Registry is directed to communicate this order to the official respondents and also to the Andhra Pradesh Pollution Control Board by e-mail immediately so as to enable them to comply with the direction.

11. For appearance of parties, for filing independent response and status report to be filed by the Pollution Control Board as directed, post on 02.03.2021.

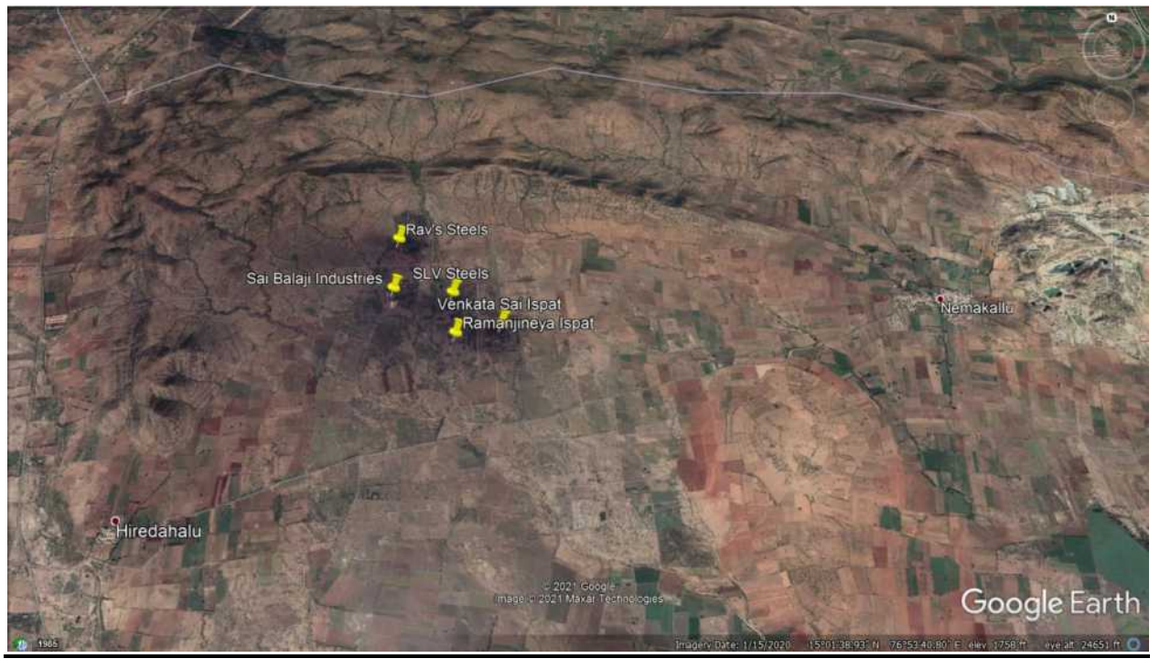
.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.28/2021,
05th February, 2021. Mn.

Annexure – 2

Google Map depicating the location of the Cluster of Sponge Iron Units (5 Nos) and nearby habitations



F. No. J-11011/658/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: August 30th, 2010

To,

M/s SLV Steels & Alloys Private Limited
T.S. No. 969/3A, Ward No. 10
Bommanahal Road, Bellary, Karnataka

E-mail: slvbellary@yahoo.co.in

Sub: Sponge Iron Plant (66, 000 TPA) along with captive Power Plant (8 MW) at Survey No. 13, 14 & 16 A Village Nemakallu, Mandal Bommanahal, District Ananthapur, Andhra Pradesh by M/s SLV Steels & Alloys Private Limited regarding Environmental Clearance

Sir,

This has reference to your letter no. SLV/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s S.L.V. Steels and Alloys Private Limited has proposed to set up a Sponge Iron Plant (66,000 TPA) along with Captive Power Plant (8 MW) at Village Nemakallu, Mandal Bommanahal, District Ananthapur, A. P. Total land requirement for the proposed project is 20.86 acres of which 6.92 acres will be developed under green belt. Bellary RF (7.2 km NW), Hirehalu RF (9 km) and Mincheri RF (1.8 km) are located within 10 km radius of the proposed project. No national park/ wildlife sanctuary/eco-sensitive area is located within 10 km distance of the project. Interstate boundary of Andhra Pradesh and Karnataka is at a distance of 1.8 km in the NE direction from the proposed site. Total cost of the project is Rs. 61.90 Crores.

3. It is noted that hot gases from the kiln will be passed through a dust settling chamber. Thereafter, the flue gases will be passed through an After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in an ESP before dispersion into the atmosphere through ID fan and a common stack of 75 m. Fugitive Dust will be collected by bag filters at transfer points and by water sprinkling for transport related dust. Bag filters will be installed at raw material crusher, coal junction point, stock house, cooler discharge and product house to control dust emissions. Particulate emission from bag filters will be <50 mg/Nm^3.

4. Total ground water requirement will be 150 KLD. Blow down (15 KLD) from the process will be sent to ETP and used for green belt development. Domestic effluent (13 KLD) will be sent to septic tank followed by soak pit. Dolochar (70 TPD) will be consumed in FBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to pelletization plants. Ash from boilers (83.6 TPD) will be sold to cement plants / bricks manufacturers. Sludge from ETP (0.005 TPD), solid waste generated from kiln and dust from ESP & bag filters (13.5 TPD) will be sold to brick manufacturers. Construction waste will be reused for

land filling. Used batteries and waste oil will be sent to authorized dealers. Domestic and commercial solid waste will be collected, segregated and disposed for reuse and to dumping yard. Power requirement of 1.8 MW will be met from the captive power plant. Balance power of 6.2 MW will be exported to A.P Grid.

5. The sponge iron plants (≥ 200 TPD) are listed at S. No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its meeting held during 26th -28th July, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 03rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. **Specific conditions**

i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology. SO_2 emissions shall be reduced by lime scrubbing. Ambient air quality monitoring station near the reserve forest located at a distance of 1.8 km to monitor the ambient air quality and mitigative measures shall be taken to prevent any impact due to the emissions from the plant.

ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.

iii. Secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed.

iv. Hot gases from Rotary kiln should be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then should be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

v. Total water requirement shall not exceed 150 m^3/day and permission from the Central Ground Water Authority / State Ground Water Board shall be obtained as may be applicable in this case.

vi. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.

vii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.

viii. The water consumption shall not exceed as per prescribed standards for the steel plants.

ix. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' should be submitted to the Ministry's Regional Office at Bangalore.

x. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.

xi. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 03rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.

xii. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.

xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. **GENERAL CONDITIONS:**

i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, SO_2 and NO_X are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company

alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http:/envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules

P. Ahujarai

(Dr. P.L. Ahujarai)
Scientist-F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.

(Dr. P.L. Ahujarai)
Scientist-F

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 180/PCB/CFE/RO-KNL/HO/2011 1719 **Dt.13 .09.2011**

Sub: PCB – CFE - **M/s. SLV Steels and Alloys Private Ltd., Sy.No. 13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District** – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) Environmental Clearance dt. 30.8.2010 issued by MOE&F, GOI.
2) Industry's application received through SWCC on 27.11.2010 & Addl. Information received on 03.03.2011.
3) R.O. report dt. 09.03.2011
4) T.O. Lr. dt.6.5.2011 to the JCEE, Z.O., Kurnool.
5) JCEE, Z.O., Kurnool lr.dt. 17.6.2011
6) CFE Committee meeting held on 20.08.2011
7) T.O. Lr.dt. 24.8.2011
1) Industry's lr.dt.26.8.2011

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 61.90 crores.

Sl. No.	Products	Capacity
1	Sponge Iron	66,000 TPA (or) 200TPD
2	Captive Power Plant	8 MW (4 MW - WHRB + 4 MW - AFBC)

2. As per the application, the above activity is to be located at Sy.No. 13,14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District in an area of 84416.77 Sqmts (20.86 Acres).

3. The above site was inspected by the Asst. Environmental Engineer-I, Regional office, Kurnool, A.P Pollution Control Board on 29.12.2010 and found that the site is surrounded by

North : Dry Agricultural lands
South : M/s Ramanjaneya Ispat
East : Dry Agricultural lands
West : Vanka followed by M/s Sai Balaji

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s. SLV Steels and Alloys Private Ltd.,
T.S. No.969 – 3A, Bommanhal Road,
Bellary – 583103,
Karnataka.

Copy to: 1. The JCEE, Z.O., Kurnool for information and necessary action.
2. The E.E., R.O, Kurnool for information and necessary action.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is ground water and the maximum permitted water consumption is 150.0 KLD.

Sl.No.	Purpose	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling Makeup	30.0
2.	Dust suppression	7.0
3.	Domestic	10.0
	Captive Power Plant	
1.	Boiler makeup includes DM regeneration	39.0
2.	Cooling Makeup	54.0
3.	Ash handling and dust suppression	5.0
4.	Domestic	5.0
	Total	**150.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl.No.	Source	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling blow down	4.0
2.	Domestic	8.0
	Captive Power Plant	
1.	Cooling blow down	7.0
2.	Boiler blow down includes DM regeneration	4.0
3.	Domestic	4.0
	Total	**27.0**

Treatment & Disposal:

Effluent source	Treatment	Mode of final disposal
Trade effluents	ETP consists of equalization tank, neutralization tank, primary clarifier & Sludge drying beds.	Recycling / Ash quenching
Domestic	-	Septic tank followed by soak pit.

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.

4. Closed circuit cooling system shall be adopted and there shall not be any waste water generation from process & cooling of DRI plant and no waste water shall be discharged outside the plant premises.

5. Strom water drains shall be constructed and shall be allowed in to a collection tank / rain water harvesting pit in due consultation of APPCB. The collected water shall be treated and shall be used for industrial purpose / plantation within the plant premises.

6. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards and conditions stipulated by APPCB.

7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.

   b) Domestic purposes.

   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.

   d) Processing, whereby water gets polluted and the pollutants are not

easily bio-degradable.

95

Air:

8. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1		Stack 2
1	Attached to	Kilns	WHRB & AFBC Boiler	D.G sets
2	Capacity	2X100 TPD	WHRB-2 x 10TPH & AFBC boiler – 1 x 30 TPH	2 x 500 KVA & 1 x 1 MW
3	Fuel	Coal	Waste gases, Dolo char & coal	Diesel
4	Stack height	75mts		7 mts
5	Diameter	3.5mts		0.3 mts
6	Control Equipment.	Electro static precipitator		Acoustic Enclosure & Silencer

9. The proponent shall comply with the following for controlling fugitive emissions.

   a) Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.

   b) Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be stored more than one week generation.

   c) All the conveyors shall be covered properly with G.I. sheets and provided with mist sprinklers.

   d) All the raw materials shall be stored in a closed covered sheds only.

   e) The raw material transportation shall be with covered means.

   f) All the internal roads within the plant area shall be asphalted / concreted.

   g) Dense greenbelt shall be developed to act as barrier. Tall growing trees shall be planted on both sides of roads.

   h) Proper maintenance of air pollution control equipment.

   i) Regular maintenance of vehicles and machinery.

   j) Good house keeping.

10. The proponent shall provide 25% of additional Fields in ESP / spare bags in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 50 mg/Nm3.

11. The industry shall install adequate dust collection and extraction system such as bag filters to control fugitive dust emission at coal crushing, coal screening, discharge area, Intermediate Bin, Product house, Cooler discharge and various transfer points. Secondary fugitive emissions from all the sources shall be controlled so as to meet the National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 414(E) dated:30.05.2008.

12. The National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 826(E) dated:16.11.2009 shall be followed.

13. The industry shall install continuous online Air quality monitoring equipment for all the major stacks.

14. Four continuous online Ambient Air quality monitoring equipment shall be installed and maintained combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_x duly consulting Regional officer.

15. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the emission level exceeds the limit or air pollution control equipments fails.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The overall noise levels in and around the plant shall be kept well within the standards (85 dBA) by providing noise control measures, enclosures, acoustic hoods, etc at all sources of noise generation. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity TPD	Method of Disposal
1	Dolo char	70.0	Shall be consumed in AFBC boiler.
2	ETP sludge	0.005	Shall be sold to brick manufacturers.
3	Boiler Ash	83.6	Shall be sold to cement plant / brick manufacturers.
4	Iron Ore Fines	32.5	Shall be reused in the process or sold to pelletization plants.
5	Dust from ESP & Bag filter	13.5	Shall be reused in process / sold to brick manufacturers (ESP)

19. Ash generated from the power plant shall be stored in a silo and lifted pneumatically in to closed tankers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured.

21. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary), Rules, 2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Fly ash notification, 1999 and subsequent amendment in 2003.

Other Conditions:

22. Green belt of width 15mt shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be started along with the construction activity.

23. The industry shall strictly implement all the recommendations made in CREP for Thermal Power plants.

24. The industry shall comply with the CPCB guidelines / code of practice for pollution prevention for Sponge Iron Plants.

25. The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt.30.8.2010 from MOE&F, GOI.

26. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

27. The proponent shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

Sd/-
MEMBER SECRETARY

To,
To,
M/s. SLV Steels and Alloys Private Ltd.,
T.S. No.969 – 3A, Bommanhal Road,
Bellary – 583103,
Karnataka.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY

CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/227/CFO/HO/2016- **Date: 06.09.2016**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.
E-mail: slvsapl@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity – 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule – I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of `the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

Received copy

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the **31st day of October 2018.**

Sd/-
MEMBER SECRETARY

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

Copy to:
1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The Environmental Engineer, Regional Office, Kurnool for information and necessary action.

//T.C.F.B.O.//
8/9/16.
JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	TOTAL:	**47.0 KLD**

2. The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 12 days as committed vide lr. dt.30.08.2016

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm^3

4. The industry shall complete erection and commissioning of air pollution control equipment i.e., ESP to the kiln by 31.08.2016 as committed by the industry vide lr. dt.29.08.2016 submit the compliance to the RO, Kurnool.
5. A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week as committed vide lr. dt.30.08.2016, in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the plat form.
6. The industry shall install continuous online stack monitoring systems for all the major stacks within 6 months as committed vide lr. dt.30.08.2016.
7. The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NOx duly consulting Regional Officer.
8. The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails as committed vide lr. dt.30.08.2016.
9. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. dt.30.08.2016.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

    Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
    Night time (10 PM to 6 AM) - 70 dB (A)
11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 μg/m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
15. The industry shall provide permanent water sprinklers within 10 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr. dt.30.08.2016.

16. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.
17. At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 43,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. dt.30.08.2016 and submit the compliance to RO, Kurnool.
18. The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions.
19. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records and Central Excise Returns.
    b. Quantity of Effluents generated, treated and recycled.
    c. Log Books for pollution control systems.
    d. Daily solid waste generated and disposed.
20. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

21. The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 & 22 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.
22. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.
23. The industry shall develop green belt in 33% of the total area during this monsoon. The industry shall take proper measures for survival of the saplings planted.
24. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

Sd/-
MEMBER SECRETARY

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

//T.C.F.B.O.//

8/9/16

JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : https://pcb.ap.gov.in

RED CATEGORY
RENEWAL OF CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/227/CFO/HO/2020- 20/01/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.
E-mail: slvsapl2@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Shall be used for recycling
2.	Domestic wastewater	8.0 KLD	Shall be sent to septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity - 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. SLV Steels and Alloys Private Limited, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option

1.	Used oil	5.1 of Schedule - I	100 LPA	Shall be routed through M/s. APEMC so as to dispose to authorized recyclers (as recyclable waste).

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of `the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the **31st day of December, 2025.**

DR.

B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

Copy to:

1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Anantapuram for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
11. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The industry may explore the possibility of tapping the solar energy for their energy requirements.
13. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The industry shall submit re-validated existing bank guarantee of Rs. 5.0 lacks submitted towards compliance of TF directions dt 31.01.2018. The re-validated bank guarantee shall be submitted by 27.01.2021 and comply with the following conditions within stipulated time, failing which the bank guarantee of Rs. 5 lakhs submitted by the industry will be forfeited without any notice:

i. The value of the SPM in the online monitoring system, on 19.12.2020 is 67.58 mg/Nm^3 against the standard of 50 mg/Nm^3. **The industry shall confirm to the standard of 50 mg/Nm^3, immediately.**

ii. Not complied with the condition of "the industry shall install 4 Nos of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down steam, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_X duly consulting Regional Officer." **The industry shall install 4 Nos. of CAAQM stations**

and maintain combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NOx duly consulting Regional Officer by 19.04.2021.

iii. Not complied with the condition of "the industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. Dt. 30.08.2016." and not provided the activation recorder yet. **The industry shall install activation recorder with the recording facility to the After Combustion Chamber (ABC) cap by 19.02.2021.**

iv. Not complied with the condition of "at no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar - 43,000 Tones and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. Dt. 30.08.2016 and submit the compliance to RO, Kurnool." At present, the industry has stored Iron ore fines of about 3500 Tones (allowed - 227.5 tones/week), Dolochar of about 800 Tones (allowed - 490 tones/week) and dust from APCE of about 300 Tones (allowed - 94.5 tones/week) in the premises. **The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises. At no point of time solid waste shall not be stored more than one week generation. The solid waste which is stored in the premises shall be disposed within 1 month i.e., by 19.02.2021 and submit compliance to RO, Anantapur.**

WATER POLLUTION:

3. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	TOTAL:	**47.0 KLD**

4. The industry shall maintain separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm^3

6. The industry shall operate air pollution control equipment i.e., ESP to the kiln and submit the compliance to the RO, Kurnool.
7. A sampling port with removable dummy of not less than 15cm diameter shall be maintain in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the plat form.
8. The industry shall maintain continuous online stack monitoring systems for all the major stacks.
9. The proponent shall maintain interlocking system to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
    Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
    Night time (10 PM to 6 AM) - 70 dB (A)
11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 μg/m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall maintain separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
15. The industry shall maintain permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads.
16. The industry shall maintain concrete or asphalt internal roads to avoid fugitive dust emissions.
17. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records and Central Excise Returns.
    b. Quantity of Effluents generated, treated and recycled.

c. Log Books for pollution control systems.
d. Daily solid waste generated and disposed.

18. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

21. The industry shall develop green belt in 33% of the total area during this monsoon. The industry shall take proper measures for survival of the saplings planted.
22. The industry shall maintain good housekeeping in the plant premises.

Special conditions:

1. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
2. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
3. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
4. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
5. The industry shall inventory the hazardous wastes and its quantities stored within the industry premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on a monthly basis duly certifying the same by the industry.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer

authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
14. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

File No.APPCB-11022/158/2018-TEC-CFO-APPCB

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To
M/s. SLV Steels and Alloys Private Limited,
Sy.No.13, 14 & 16A,
Nemkal(V), Bommanhal(M),
Anantapur District.

Signed by Dr.
B.madhusudhana Rao
Date: 20-01-2021 20:43:37
Reason: Approved

F. No. J-11011/659/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: 27th August, 2010

To,

M/s Sri Ramanjaneya Ispat Pvt. Ltd.
G-3, Reliance Krishna Towers,
Adarsh Nagar, Hyderabad.

Fax: 040- 30606676

Sub: Sponge Iron Plant (66,000 TPA) along with Captive Power plant (8 MW) at Survey No. 17A & 17B, Village Nemakallu, Mandal Bommanahal, District Ananthapur, Andhra Pradesh by M/s Ramanjaneya Ispat Pvt. Limited regarding Environmental Clearance.

Sir,

This has reference to your letter no. SRIPL/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s Ramanjaneya Ispat Pvt. Ltd. have proposed to set up a sponge Iron plant (66,000 TPA) along with Captive Power plant (8 MW) at Village Nemakallu, Mandal Bommanahal, District Ananthapur in Andhra Pradesh. The land requirement for the proposed project will be 23.26 acres, of which 8.54 acres will be developed under green belt. No National park/ Wildlife sanctuary/ Eco- sensitive area is located with in 10 km distance of the project. Bellary RF (7.2 km NW), Hirehalu RF (9.3 km SW) and Mincheri RF (1.8 km NE) are located within 10 km radius of the proposed project. Interstate boundary of A. P. and Karnataka is at a distance of 3 km from the proposed site. No rehabilitation and resettlement is involved and no forest land is involved. Total cost of the project will be Rs. 61.60 Crores.

3. It is noted that hot gases from the kiln will pass through a dust settling chamber and then through After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in ESP before letting into the atmosphere through ID fan and a common stack of height 75 m. Fugitive dust will be collected by bag filters at transfer points. Bag filter will be installed to control the dust emission at raw material house, coal injection, stock house, cooler discharge and product house. Water sprinklers will be installed at transfer points. Particulate emissions from bag filters will be <50 mg/Nm^3.

4. Total ground water requirement will be 150 KLD. Water requirement for cooling water circulation for sponge iron plant and power plant will be 100 KLD and 50 KLD, respectively. Blow down from the process will be treated in ETP. Domestic effluent will be sent to septic tank

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followed by soak pit. Sludge from ETP (0.015 TPD), solid waste generated from kiln and dust from ESP and bag filters (13.5 TPD) will be sold to brick manufacturers (ESP) or reused in the process (Bag filiters). Dolochar (70 TPD) will be consumed in AFBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to pelletization plants, Ash from boilers (83.6 TPD) will be sold to cement plants / bricks manufacturers. Less noise generating equipments will be installed. Power requirement of 1.8 MW will be met from the Captive power plant.

5. All the Sponge iron Plants (≥ 200 TPD) have been listed at S.No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee - 1 (Industry) at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its meeting held during 26th – 28th July, 2010 .The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/Public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 3rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. **Specific conditions**

i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology.

ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.

iii. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB should be followed.

iv. Hot gases from Rotary kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

v. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. The water consumption shall not exceed as per prescribed standards for the steel plants.

vi. Total water requirement shall not exceed 150 m^3/day. Permission from the Central Ground Water Board / State Ground Water Board shall be obtained for drawl of ground water as may be applicable in this case.

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vii. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.

viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash should be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bangalore.

ix. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.

x. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 3rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same should be allocated and information submitted to the Ministry's Regional Office at Bangalore.

xi. At least 5 % of the total cost of the project shall be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program should be ensured accordingly in a time bound manner.

xii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

A. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, SO_2 and NO_X are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

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vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company

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alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http:/envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

P. Ahujarai

(Dr. P.L. Ahujarai)
Scientist-F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.

(Dr. P.L. Ahujarai)
Scientist-F

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140KNL

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

A.P. Pollution Control Board, Regional Office, Kurnool
S.No 1389
Date 22/9/11

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 175/PCB/CFE/RO-KNL/HO/2011 1680 **Dt. 13.09.2011**

Sub: PCB – CFE - **M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District** – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) Environmental Clearance dt. 27.8.2010 issued by MOE&F, GOI.
2) Industry's application received through SWCC on 27.11.2010 & Addl. Information received on 03.03.2011.
3) R.O. report dt. 09.03.2011
4) T.O. Lr. dt.6.5.2011 to the JCEE, Z.O., Kurnool.
5) JCEE, Z.O., Kurnool lr.dt. 17.6.2011
6) CFE Committee meeting held on 21.07.2011
7) T.O. Lr.dt. 05.8.2011
8) Industry's lr.dt.26.8.2011

22/9/2011

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 61.60 crores.

Sl. No.	Products	Capacity
1	Sponge Iron	66,000 TPA (or) 200TPD
2	Captive Power Plant	8 MW (4 MW - WHRB + 4 MW - AFBC)

2. As per the application, the above activity is to be located at Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District in an area of 94129.16 Sqm (23.26 Acres).

3. The above site was inspected by the Asst. Environmental Engineer-I, Regional office, Kurnool, A.P Pollution Control Board on 29.12.2010 and found that the site is surrounded by

North : M/s SLV Steels
South : Dry agricultural lands
East : M/s Venkata Sai Ispat
West : Forest land.

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Flat No. E1, Trendset Ville, Road No.3,
Banjara Hills, Hyderabad – 500 034.

Copy to: 1. The JCEE, Z.O., Kurnool for information and necessary action.
2. The E.E., R.O, Kurnool for information and necessary action.

/// T.C.F.B.O///

2/5

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

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SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is ground water and the maximum permitted water consumption is 150.0 KLD.

Sl.No.	Purpose	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling Makeup	30.0
2.	Dust suppression	7.0
3.	Domestic	10.0
	Captive Power Plant	
1.	Boiler makeup includes DM regeneration	39.0
2.	Cooling Makeup	54.0
3.	Ash handling and dust suppression	5.0
4.	Domestic	5.0
	Total	**150.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl.No.	Source	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling blow down	4.0
2.	Domestic	8.0
	Captive Power Plant	
1.	Cooling blow down	7.0
2.	Boiler blow down includes DM regeneration	4.0
3.	Domestic	4.0
	Total	**27.0**

Treatment & Disposal:

Effluent source	Treatment	Mode of final disposal
Trade effluents	ETP consists of equalization tank, neutralization tank, primary clarifier & Sludge drying beds.	Recycling / Ash quenching
Domestic	-	Septic tank followed by soak pit.

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.

4. Closed circuit cooling system shall be adopted and there shall not be any waste water generation from process and no waste water shall be discharged outside the plant premises.

5. Strom water drains shall be constructed and shall be allowed in to a collection tank / rain water harvesting pit in due consultation of APPCB. The collected water shall be treated and shall be used for industrial purpose / plantation within the plant premises.

6. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards and conditions stipulated by APPCB.

7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.
   b) Domestic purposes.
   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

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Air:

8. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1		Stack 2
1	Attached to	Kilns	WHRB & AFBC Boiler	D.G sets
2	Capacity	2X100 TPD	WHRB-2 x 10TPH & AFBC boiler – 1 x 30 TPH	2 x 500 KVA & 1 x 1 MW
3	Fuel	Coal	Waste gases, Dolo char & coal	Diesel
4	Stack height	75mts		7 mts
5	Diameter	3.5mts		0.3 mts
6	Control Equipment.	Electro static precipitator		Acoustic Enclosure & Silencer

9. The proponent shall comply with the following for controlling fugitive emissions.

   a) Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.

   b) Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be stored more than one week generation.

   c) All the conveyors shall be covered properly with G.I. sheets and provided with mist sprinklers.

   d) All the raw materials shall be stored in a closed covered sheds only.

   e) The raw material transportation shall be with covered means.

   f) All the internal roads within the plant area shall be asphalted / concreted.

   g) Dense greenbelt shall be developed to act as barrier. Tall growing trees shall be planted on both sides of roads.

   h) Proper maintenance of air pollution control equipment.

   i) Regular maintenance of vehicles and machinery.

   j) Good house keeping.

10. The proponent shall provide 25% of additional Fields in ESP / spare bags in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 50 mg/Nm3.

11. The industry shall install adequate dust collection and extraction system such as bag filters to control fugitive dust emission at coal crushing, coal screening, discharge area, Intermediate Bin, Product house, Cooler discharge and various transfer points. Secondary fugitive emissions from all the sources shall be controlled so as to meet the National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 414(E) dated:30.05.2008.

12. The National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 826(E) dated:16.11.2009 shall be followed.

13. The industry shall install continuous online Air quality monitoring equipment for all the major stacks.

14. Four continuous online Ambient Air quality monitoring equipment shall be installed and maintained combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_x duly consulting Regional officer.

15. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the emission level exceeds the limit or air pollution control equipments fails.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The overall noise levels in and around the plant shall be kept well within the standards (85 dBA) by providing noise control measures, enclosures, acoustic hoods, etc at all sources of noise generation. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity TPD	Method of Disposal
1	Dolo char	70.0	Shall be consumed in AFBC boiler.
2	ETP sludge	0.005	Shall be sold to brick manufacturers.
3	Boiler Ash	83.6	Shall be sold to cement plant / brick manufacturers.
4	Iron Ore Fines	32.5	Shall be reused in the process or sold to pelletization plants.
5	Dust from ESP & Bag filter	13.5	Shall be reused in process / sold to brick manufacturers (ESP)

19. Ash generated from the power plant shall be stored in a silo and lifted pneumatically in to closed tankers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured.

21. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary), Rules, 2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Fly ash notification, 1999 and subsequent amendment in 2003.

Other Conditions:

22. Green belt of width 15mt shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be started along with the construction activity.

23. The industry shall strictly implement all the recommendations made in CREP for Thermal Power plants.

24. The industry shall comply with the CPCB guidelines / code of practice for pollution prevention for Sponge Iron Plants.

25. The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt.27.8.2010 from MOE&F, GOI.

26. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

27. The proponent shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

Sd/-
MEMBER SECRETARY

To,
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Flat No. E1, Trendset Ville, Road No.3,
Banjara Hills, Hyderabad – 500 034.

/// T.C.F.B.O///

3/5 **JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)**

ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY
CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/230/CFO/HO/2017- **Date:06.05.2017**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kiln of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity 500 KVA each – 2 Nos

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule – I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of `the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the **31st day of March 2022.**

Sd/-
MEMBER SECRETARY

To
M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:
1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The Environmental Engineer, Regional Office, Kurnool for information. The EE is directed to submit verification report on receipt of intimation from the industry about commissioning of ESP.

//T.C.F.B.O//

10/5/17.

JOINT CHIEF ENVIRONMENTAL ENGINEER
(Unit Head -IV)

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	TOTAL:	**47.0 KLD**

2. The industry shall provide separate flow meters within one month for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	**50 mg/Nm^3**

4. **The industry shall carryout operations only after commissioning of ESP to the Kiln with prier intimation to the Regional Office , Kurnool.**

5. The industry shall comply with the following directions stipulated in the revocation of closure order issued to the industry by the Task Force on 10.03.2017.
   a. The industry shall complete the erection of ESP in all respects and commission within three months as committed by the management.
   b. The industry shall provide individual energy meters to all the air pollution control equipments within one month time and shall maintain proper records.
   c. The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month.
   d. The industry shall concrete or asphalt the internal roads and work area within two months.
   e. The industry shall provide storage sheds for the storage of raw materials, dolochar to avoid fugitive emissions.

6. A sampling port with removable dummy of not less than 15cm diameter shall be provided within one month in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

7. The proponent shall provide interlocking system within one month to the kilns such that the raw material feeding to the kiln would be stopped incase of the emission level exceeds the limit or ESP fails.

8. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
   Night time (10 PM to 6 AM) - 70 dB (A)

9. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 μg/m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.

10. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.

GENERAL:

11. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.

12. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and they shall not be any open storage of the above solid wastes in the premises.

13. At no point of time solid waste shall not be stored more than one week generation. The solid waste (Iron ore fines ,Dolochar and Dust from APCE) which is stored in the premises shall be disposed at the earliest and submit the compliance to RO, Kurnool.

14. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records and Central Excise Returns.
    b. Quantity of Effluents generated, treated and recycled.
    c. Log Books for pollution control systems.
    d. Daily solid waste generated and disposed.

15. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

16. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.

17. The industry developed green belt in an area of 3 acres out of the total area 23.26 acres. The industry shall further develop green belt in an area of 4.67 acres in the premises in the insuring monsoon to achieve 33% green belt of the total area.

18. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.

4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

//T.C.F.B.O//

10/5/17

JOINT CHIEF ENVIRONMENTAL ENGINEER
(Unit Head -IV)

F. No. J-11011/656/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: August 27th, 2010

To,

M/s Venkata Sai Ispat Industries Limited,
Flat No. E1, Trendset Ville, Road No. 3,
Banjara Hills, Hyderabad – 500 034,
Andhra Pradesh

Fax: 040- 23746182
E-mail: venkatasaiispat@yahoo.com

Sub: Sponge Iron plant (66,000 TPA) along with Captive Power plant (8 MW) at Survey No. 16 B2, 17 A, 18 A, 18 C & 26 A, Village Nemakallu, Mandal Bommanahal, District Ananthapur, Andhra Pradesh by M/s Venkata Sai Ispat Industries Pvt. Limited regarding Environmental Clearance

Sir,

This has reference to your letter no. VSIPL/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s Venkata Sai Ispat Industries Pvt. Ltd. have proposed to set up a sponge Iron plant (66,000 TPA) along with Captive Power plant (8 MW) at Village Nemakallu, Mandal Bommanahal, District Ananthapur, A. P. The land requirement for the proposed project is 26.28 acres of which 8.83 acres has earmarked for green belt. No national park/wildlife sanctuary/ eco-sensitive area is located within 10 km distance. Bellary RF (8.5 km NW), Hirehalu RF (9.8 km SW) and Mincheri RF (2.5 km NE) are located within 10 km radius of the proposed project. Hiredhal village is at a distance of 2.5 km from the proposed site. Interstate boundary of A. P. and Karnataka is at a distance of 3 km from the proposed site. Total cost of the project is Rs. 61.60 Crores

3. It is noted that hot gases generated from the kiln will be passed through a dust settling chamber and then through After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in an ESP before letting into the atmosphere through ID fan and a common stack of height 75 m. Fugitive Dust will be collected by bag filters at transfer points and by water sprinkling for transport related dust. Bag filters will be installed at to raw material crusher, coal junction point, stock house, cooler discharge and product house to control dust emissions. Particulate emission from bag filters will be <50 mg/Nm^3.

4. The water requirement of 150m3 per day will be met from the ground water source. Blow down (15 KLD) from the process will be sent to ETP and used for green belt development. Domestic effluent (13 KLD) will be sent to septic tank followed by soak pit. There will be no effluent from the process. Sludge from ETP (0.01 TPD), solid waste

generated from kiln and dust from ESP & bag filters (13.5 TPD) will be sold to brick manufacturers. Construction waste will be reused for land filling. Used batteries and waste oil will be sent to authorized dealers. Dolochar (70 TPD) will be consumed in FBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to cement plants. Ash from boilers (83.6 TPD) will be sold to cement plants / brick manufacturers. Less noise generating equipments will be installed. Power requirement from Captive power plant is 1.8 MW. Balance power of 6.2 MW will be exported to A.P Grid.

5. All the Sponge iron Plants (≥ 200 TPD) are listed at S. No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its meeting held during 26th -28th July, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/Public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 03rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. **Specific conditions**

i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology. SO_2 emissions shall be reduced by lime scrubbing. Ambient air quality monitoring station near the reserve forest located at a distance of 2.5 km to monitor the ambient air quality and mitigative measures shall be taken to prevent any impact due to the emissions from the plant.

ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.

iii. Secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed.

iv. Hot gases from Rotary kiln should be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then should be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

v. Total water requirement shall not exceed 150 m^3/day and permission from the Central Ground Water Authority / State Ground Water Board shall be obtained as may be applicable in this case.

vi. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.

vii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.

viii. The water consumption shall not exceed as per prescribed standards for the steel plants.

ix. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' should be submitted to the Ministry's Regional Office at Bangalore.

x. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.

xi. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 03rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.

xii. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.

xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, SO_2 and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http:/envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

P. Ahujarai

(Dr. P.L. Ahujarai)
Scientist-F

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Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.

(Dr. P.L. Ahujarai)
Scientist-F

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

1390
22/9/11

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 174/PCB/CFE/RO-KNL/HO/2011 1681 **Dt.13 .09.2011**

Sub: PCB – CFE - **M/s Venkata Sai Ispat Industries Pvt Ltd. Sy.No.16B2, 17A, 18A, 18C & 26A etc. Nemkal(V), Bommanhal(M), Anantapur District** – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) Environmental Clearance dt. 27.8.2010 issued by MOE&F, GOI.
2) Industry's application received through SWCC on 27.11.2010 & Addl. Information received on 03.03.2011.
3) R.O. report dt. 09.03.2011
4) T.O. Lr. dt.6.5.2011 to the JCEE, Z.O., Kurnool.
5) JCEE, Z.O., Kurnool lr.dt. 17.6.2011
6) CFE Committee meeting held on 21.07.2011
7) T.O. Lr.dt. 05.8.2011
8) Industry's lr.dt.26.8.2011

22/9/2011

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 61.60 crores.

Sl. No.	Products	Capacity
1	Sponge Iron	66,000 TPA (or) 200TPD
2	Captive Power Plant	8 MW (4 MW WHRB + 4 MW AFBC)

2. As per the application, the above activity is to be located at Sy.No.16B2, 17A, 18A, 18C & 26A etc. Nemkal(V), Bommanhal(M), Anantapur District in an area of 106350.6 Sqmts (26.28 Acres).

3. The above site was inspected by the Asst. Environmental Engineer-I, Regional office, Kurnool, A.P Pollution Control Board on 29.12.2010 and found that the site is surrounded by

North : Dry Agricultural lands
South : Dry Agricultural lands
East : Dry Agricultural lands
West : M/s RamanJaneya Ispat Pvt Ltd

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s Venkata Sai Ispat Industries Pvt Ltd.
Flat No. E1, Trendset Ville, Road No.3,
Banjara Hills, Hyderabad – 500 034.

Copy to: 1. The JCEE, Z.O., Kurnool for information and necessary action.
2. The E.E., R.O, Kurnool for information and necessary action.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is ground water and the maximum permitted water consumption is 150.0 KLD.

Sl.No.	Purpose	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling Makeup	30.0
2.	Dust suppression	7.0
3.	Domestic	10.0
	Captive Power Plant	
1.	Boiler makeup includes DM regeneration	39.0
2.	Cooling Makeup	54.0
3.	Ash handling and dust suppression	5.0
4.	Domestic	5.0
	Total	**150.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling blow down	4.0
2.	Domestic	8.0
	Captive Power Plant	
1.	Cooling blow down	7.0
2.	Boiler blow down includes DM regeneration	4.0
3.	Domestic	4.0
	Total	**27.0**

Treatment & Disposal:

Effluent source	Treatment	Mode of final disposal
Trade effluents	ETP consists of equalization tank, neutralization tank, primary clarifier & Sludge drying beds.	Recycling / Ash quenching
Domestic	-	Septic tank followed by soak pit.

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.

4. Closed circuit cooling system shall be adopted and there shall not be any waste water generation from process and no waste water shall be discharged outside the plant premises.

5. Strom water drains shall be constructed and shall be allowed in to a collection tank / rain water harvesting pit in due consultation of APPCB. The collected water shall be treated and shall be used for industrial purpose / plantation within the plant premises.

6. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards and conditions stipulated by APPCB.

7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.
   b) Domestic purposes.
   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

Air:

8. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1		Stack 2
1	Attached to	Kilns	WHRB & AFBC Boiler	D.G sets
2	Capacity	2X100 TPD	WHRB-2 x 10TPH & AFBC boiler – 1 x 30 TPH	2 x 500 KVA & 1 x 1 MW
3	Fuel	Coal	Waste gases, Dolo char & coal	Diesel
4	Stack height	75mts		7 mts
5	Diameter	3.5mts		0.3 mts
6	Control Equipment.	Electro static precipitator		Acoustic Enclosure & Silencer

9. The proponent shall comply with the following for controlling fugitive emissions.

   a) Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.

   b) Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be stored more than one week generation.

   c) All the conveyors shall be covered properly with G.I. sheets and provided with mist sprinklers.

   d) All the raw materials shall be stored in a closed covered sheds only.

   e) The raw material transportation shall be with covered means.

   f) All the internal roads within the plant area shall be asphalted / concreted.

   g) Dense greenbelt shall be developed to act as barrier. Tall growing trees shall be planted on both sides of roads.

   h) Proper maintenance of air pollution control equipment.

   i) Regular maintenance of vehicles and machinery.

   j) Good house keeping.

10. The proponent shall provide 25% of additional Fields in ESP / spare bags in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 50 mg/Nm3.

11. The industry shall install adequate dust collection and extraction system such as bag filters to control fugitive dust emission at coal crushing, coal screening, discharge area, Intermediate Bin, Product house, Cooler discharge and various transfer points. Secondary fugitive emissions from all the sources shall be controlled so as to meet the National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 414(E) dated:30.05.2008.

12. The National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 826(E) dated:16.11.2009 shall be followed.

13. The industry shall install continuous online Air quality monitoring equipment for all the major stacks.
14. Four continuous online Ambient Air quality monitoring equipment shall be installed and maintained combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_x duly consulting Regional officer.

15. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the emission level exceeds the limit or air pollution control equipments fails.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The overall noise levels in and around the plant shall be kept well within the standards (85 dBA) by providing noise control measures, enclosures, acoustic hoods, etc at all sources of noise generation. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity TPD	Method of Disposal
1	Dolo char	70.0	Shall be consumed in AFBC boiler.
2	ETP sludge	0.005	Shall be sold to brick manufacturers.
3	Boiler Ash	83.6	Shall be sold to cement plant / brick manufacturers.
4	Iron Ore Fines	32.5	Shall be reused in the process or sold to pelletization plants.
5	Dust from ESP & Bag filter	13.5	Shall be reused in process / sold to brick manufacturers (ESP)

19. Ash generated from the power plant shall be stored in a silo and lifted pneumatically in to closed tankers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured.

21. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary), Rules, 2008.
    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
    c) Fly ash notification, 1999 and subsequent amendment in 2003.

Other Conditions:

22. Green belt of width 15mt shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be started along with the construction activity.

23. The industry shall strictly implement all the recommendations made in CREP for Thermal Power plants.

24. The industry shall comply with the CPCB guidelines / code of practice for pollution prevention for Sponge Iron Plants.

25. The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt.27.8.2010 from MOE&F, GOI.

26. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

27. The proponent shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

Sd/-
MEMBER SECRETARY

To,
M/s Venkata Sai Ispat Industries Pvt Ltd.
Flat No. E1, Trendset Ville, Road No.3,
Banjara Hills, Hyderabad – 500 034.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

3/5

109

File No.APPCB-11022/104/2018-TEC-CFO-APPCB

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010

CONSENT & AUTHORISATION ORDER

Consent Order No: APPCB/KNL/KNL/175/CFO&HWA/HO/2019- 28/06/2019

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. Venkata Sai Ispat Industries Pvt. Ltd.,
Sy. No. 16B2, 17A, 18A, 18C & 26A,
Nemakallu Village, Bommanhal (M),
Anantapur District - 515 872, A.P.
E-mail: venkatasaiispat7@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / Ash quenching .
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 2 x 100 TPD
2.	Attached to 2 x 500 KVA D.G set

iii) Hazardous Waste Authorisation (Form – II) [See Rule 6 (2)]:

M/s. Venkata Sai Ispat Industries Pvt. Ltd., Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Hazardous Wastes with Recycling Option:

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule - I	300 Liters/Annum	To authorised re-processors / recyclers.

File No.APPCB-11022/104/2018-TEC-CFO-APPCB

This consent order is valid to manufacturing the following products along with quantities only.

S. No	Products	Capacity
1.	Sponge Iron	66,000 Tons Per Annum (or) 200 Tons Per Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation shall be valid for a period ending with the **30.04.2022.**

Bandla Siva Sankar Prasad

Digitally signed by Bandla Siva Sankar Prasad
Date: 2019.07.05 18:24:23 +05'30'

BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB

To

M/s. Venkata Sai Ispat Industries Pvt. Ltd.,
Sy. No. 16B2, 17A, 18A, 18C & 26A,
Nemakallu Village, Bommanhal (M),
Anantapur District - 515 872, A.P.

Copy to:

1. The **JCEE, ZO: Kurnool** for information.
2. The **EE, RO: Kurnool** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO

conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

Water:

1. The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption:

S. No	Purpose	Quantity
1.	Cooling makeup	30.0 KLD
2.	Ash handling and Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	Total	**47.0 KLD**

2. The industry shall provide and maintain flow meters for assessing the water consumption for dust suppression and domestic purposes.

Air:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm^3

4. The industry shall install Continuous Online Stack Emission Monitoring Systems for the stacks attached to Rotary kilns within 3 months as committed during the CFO committee meeting.
5. The industry shall provide and maintain interlocking system to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.
6. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) within 3 months as committed during the CFO committee meeting.
7. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 µm) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/m3; SO2 - 80 µg/ m3; NOx - 80 µg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

8. The fugitive emissions level of Suspended Particulate Matter (SPM) shall not exceed 2000 $\mu g/m^3$ at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
9. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
10. The industry shall maintain records for power consumption for operation of air pollution control equipments i.e. ESPs and bag filters.

General:

11. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
12. The industry shall regularly operate water sprinklers provided at the stock house area, DSC building, kiln area, CCR building, Iron & coal conveyor areas, internal roads etc and meet the Ambient air quality standards prescribed above.
13. The industry shall dispose the solid waste i.e. Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.
14. At no point of time solid waste shall not be stored more than one week generation. The solid waste (100 Tons of Dolochar, Dust from APCE) which is stored in the premises shall be disposed within one month and submit the compliance to RO: Kurnool.
15. The industry shall lay concrete or asphalt internal roads in the premises to avoid fugitive dust emissions within 6 months as committed during the CFO committee meeting.
16. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records.
    b. Quantity of Effluents generated, treated and recycled.
    c. Log Books for pollution control systems.
    d. Daily solid waste generated and disposed.
17. The industry shall dispose solid waste (Non Hazardous) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process / sold to cement brick

			manufacturers.

18. The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.
19. The industry shall maintain good housekeeping in the plant premises.
20. The industry shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.
21. The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.
22. The industry shall comply with the conditions stipulated in the Revocation of Closure Order issued on 27.02.2019.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
9. An application for the renewal of an authorisation shall be made as laid down under these Rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
13. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured

way in their premises till its disposal to the manufacturers / dealers on buyback basis.

14. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Bandla Siva Sankar Prasad

Digitally signed by Bandla Siva Sankar Prasad
Date: 2019.07.05 18:24:51 +05'30'

BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB

To

M/s. Venkata Sai Ispat Industries Pvt. Ltd.,
Sy. No. 16B2, 17A, 18A, 18C & 26A,
Nemakallu Village, Bommanhal (M),
Anantapur District - 515 872, A.P.

F. No. J-11011/657/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: August 31st, 2010

To,

The Managing Director,
M/s Sai Sponge Iron India Pvt. Ltd.
Plot NO. 206, 207, KIADB III Stage,
Bangalore Road, Bellary- 583 101
Karnataka

E-mail: saibalaji369@gmail.com

Sub: Sponge Iron Plant (66,000 TPA) along with Captive Power Plant (8 MW) at Sy. No. 36, Village Hirdehal, Mandal D.Hirehal, Taluk Rayadurga, District Ananthapur in Andhra Pradesh by M/s Sai Balaji Sponge Iron (India) Pvt. Limited regarding Environmental Clearance

Sir,

This has reference to your letter no. RSPL/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s. Sai Balaji Sponge Iron (India) Pvt. Ltd have proposed to set up a sponge Iron Plant (66,000 TPA) alongwith captive Power Plant (8 MW) at Village Hirdehal, Mandal D.Hirehal, Taluk Rayadurga, District Ananthapur, A. P. Total land requirement for the proposed project is 19.66 acres of which 6.98 acres has been earmarked for the green belt. Bellary RF (8.5 km NW), Hirehalu RF (9.5 km, SW) and Mincheri RF (2.5 km, NE) are located within 10 km radius of the proposed project. Hirdehal village is at a distance of 2.5 km from the proposed site in SW direction. Inter-state boundary of A. P. and Karnataka is at a distance of 3 km from the proposed site in the NE direction. Total cost of the project is Rs. 61.90 Crores.

3. It is noted that hot gases from the kiln will be passed through a dust settling chamber. Thereafter, the flue gases will be passed through an After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in an ESP before dispersion into the atmosphere through ID fan and a common stack of 75 m. Fugitive Dust will be collected by bag filters at transfer points and by water sprinkling for transport related dust. Bag filters will be installed at raw material crusher, coal junction point, stock house, cooler discharge and product house to control dust emissions. Particulate emission from bag filters will be <50 mg/Nm^3.

4. Total ground water requirement will be 150 KLD. Blow down (15 KLD) from the process will be sent to ETP and used for green belt development. Domestic effluent (13 KLD) will be sent to septic tank followed by soak pit. Dolochar (70 TPD) will be consumed in FBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to pelletization plants. Ash from boilers (83.6 TPD) will be sold to cement plants / bricks manufacturers.

Sludge from ETP (0.005 TPD), solid waste generated from kiln and dust from ESP & bag filters (13.5 TPD) will be sold to brick manufacturers. Construction waste will be reused for land filling. Used batteries and waste oil will be sent to authorized dealers. Domestic and commercial solid waste will be collected, segregated and disposed for reuse and to dumping yard. Power requirement of 1.8 MW will be met from the captive power plant. Balance power of 6.2 MW will be exported to A.P Grid.

5. The sponge iron plants (≥ 200 TPD) are listed at S. No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its meeting held during 26th -28th July, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 03rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. **Specific conditions**

i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology. SO_2 emissions shall be reduced by lime scrubbing. Ambient air quality monitoring station near the reserve forest located at a distance of 2.5 km to monitor the ambient air quality and mitigative measures shall be taken to prevent any impact due to the emissions from the plant.

ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.

iii. Secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed.

iv. Hot gases from Rotary kiln should be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then should be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

v. Total water requirement shall not exceed 150 m^3/day and permission from the Central Ground Water Authority / State Ground Water Board shall be obtained as may be applicable in this case.

vi. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.

vii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.

viii. The water consumption shall not exceed as per prescribed standards for the steel plants.

ix. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' should be submitted to the Ministry's Regional Office at Bangalore.

x. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.

xi. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 03rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.

xii. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.

xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, SO_2 and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st

December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http:/envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules

P Ahujarai

(Dr. P.L. Ahujarai)
Scientist-F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.

(Dr. P.L. Anujarai)
Scientist-F

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 178/PCB/CFE/RO-KNL/HO/2011 1721 **Dt.13.09.2011**

Sub: PCB – CFE - **M/s Sai Balaji Sponge Iron (India) Pvt Ltd, Sy.No.36, Hirdehal(V), D.Hirehal(M), Anantapur District** – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) Environmental Clearance dt. 31.8.2010 issued by MOE&F, GOI.
2) Industry's application received through SWCC on 27.11.2010 & Addl. Information received on 03.03.2011.
3) R.O. report dt. 09.03.2011
4) T.O. Lr. dt.6.5.2011 to the JCEE, Z.O., Kurnool.
5) JCEE, Z.O., Kurnool lr.dt. 17.6.2011
6) CFE Committee meeting held on 20.08.2011
7) T.O. Lr.dt. 24.8.2011
8) Industry's lr.dt.26.8.2011

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 61.90 crores.

Sl. No.	Products	Capacity
1	Sponge Iron	66,000 TPA (or) 200TPD
2	Captive Power Plant	8 MW (4 MW - WHRB + 4 MW - AFBC)

2. As per the application, the above activity is to be located at Sy.No.36, Hirdehal(V), D.Hirehal(M), Anantapur District in an area of 79560.58 Sqmts (19.66 acres).

3. The above site was inspected by the Asst. Environmental Engineer-I, Regional office, Kurnool, A.P Pollution Control Board on 29.12.2010 and found that the site is surrounded by

North : M/s RAV'S steel (P) Ltd
South : Vanka & Dry agricultural lands
East : Vacant land followed by M/s SLV Steels (P) Ltd
West : Forest land.

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s Sai Balaji Sponge Iron (India) Pvt Ltd,
206 & 207, Mungarigi Industrial area,
Bellary, Bengaluru road,
Bellary – 583101,
Karnataka.

Copy to: 1. The JCEE, Z.O., Kurnool for information and necessary action.
2. The E.E., R.O, Kurnool for information and necessary action.

/// T.C.F.B.O///

B. R. R.

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is ground water and the maximum permitted water consumption is 150.0 KLD.

Sl.No.	Purpose	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling Makeup	30.0
2.	Dust suppression	7.0
3.	Domestic	10.0
	Captive Power Plant	
1.	Boiler makeup includes DM regeneration	39.0
2.	Cooling Makeup	54.0
3.	Ash handling and dust suppression	5.0
4.	Domestic	5.0
	Total	**150.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl.No.	Source	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling blow down	4.0
2.	Domestic	8.0
	Captive Power Plant	
1.	Cooling blow down	7.0
2.	Boiler blow down includes DM regeneration	4.0
3.	Domestic	4.0
	Total	**27.0**

Treatment & Disposal:

Effluent source	Treatment	Mode of final disposal
Trade effluents	ETP consists of equalization tank, neutralization tank, primary clarifier & Sludge drying beds.	Recycling / Ash quenching
Domestic	-	Septic tank followed by soak pit.

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.

4. Closed circuit cooling system shall be adopted and there shall not be any waste water generation from process and no waste water shall be discharged outside the plant premises.

5. Strom water drains shall be constructed and shall be allowed in to a collection tank / rain water harvesting pit in due consultation of APPCB. The collected water shall be treated and shall be used for industrial purpose / plantation within the plant premises.

6. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards and conditions stipulated by APPCB.

7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.

   b) Domestic purposes.

   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.

   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

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Air:

8. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1		Stack 2
1	Attached to	Kilns	WHRB & AFBC Boiler	D.G sets
2	Capacity	2X100 TPD	WHRB-2 x 10TPH & AFBC boiler – 1 x 30 TPH	2 x 500 KVA & 1 x 1 MW
3	Fuel	Coal	Waste gases, Dolo char & coal	Diesel
4	Stack height	75mts		7 mts
5	Diameter	3.5mts		0.3 mts
6	Control Equipment.	Electro static precipitator		Acoustic Enclosure & Silencer

9. The proponent shall comply with the following for controlling fugitive emissions.

   a) Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.

   b) Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be stored more than one week generation.

   c) All the conveyors shall be covered properly with G.I. sheets and provided with mist sprinklers.

   d) All the raw materials shall be stored in a closed covered sheds only.

   e) The raw material transportation shall be with covered means.

   f) All the internal roads within the plant area shall be asphalted / concreted.

   g) Dense greenbelt shall be developed to act as barrier. Tall growing trees shall be planted on both sides of roads.

   h) Proper maintenance of air pollution control equipment.

   i) Regular maintenance of vehicles and machinery.

   j) Good house keeping.

10. The proponent shall provide 25% of additional Fields in ESP / spare bags in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 50 mg/Nm3.

11. The industry shall install adequate dust collection and extraction system such as bag filters to control fugitive dust emission at coal crushing, coal screening, discharge area, Intermediate Bin, Product house, Cooler discharge and various transfer points. Secondary fugitive emissions from all the sources shall be controlled so as to meet the National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 414(E) dated:30.05.2008.

12. The National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 826(E) dated:16.11.2009 shall be followed.

13. The industry shall install continuous online Air quality monitoring equipment for all the major stacks.

14. Four continuous online Ambient Air quality monitoring equipment shall be installed and maintained combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_x duly consulting Regional officer.

15. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the emission level exceeds the limit or air pollution control equipments fails.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The overall noise levels in and around the plant shall be kept well within the standards (85 dBA) by providing noise control measures, enclosures, acoustic hoods, etc at all sources of noise generation. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity TPD	Method of Disposal
1	Dolo char	70.0	Shall be consumed in AFBC boiler.
2	ETP sludge	0.005	Shall be sold to brick manufacturers.
3	Boiler Ash	83.6	Shall be sold to cement plant / brick manufacturers.
4	Iron Ore Fines	32.5	Shall be reused in the process or sold to pelletization plants.
5	Dust from ESP & Bag filter	13.5	Shall be reused in process / sold to brick manufacturers (ESP)

19. Ash generated from the power plant shall be stored in a silo and lifted pneumatically in to closed tankers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured.

21. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary), Rules, 2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Fly ash notification, 1999 and subsequent amendment in 2003.

Other Conditions:

22. Green belt of width 15mt shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be started along with the construction activity.

23. The industry shall strictly implement all the recommendations made in CREP for Thermal Power plants.

24. The industry shall comply with the CPCB guidelines / code of practice for pollution prevention for Sponge Iron Plants.

25. The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt.31.8.2010 from MOE&F, GOI.

26. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

27. The proponent shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

Sd/-
MEMBER SECRETARY

To,
M/s Sai Balaji Sponge Iron (India) Pvt Ltd,
206 & 207, Mungarigi Industrial area,
Bellary, Bengaluru road,
Bellary – 583101,
Karnataka.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY

CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/226/CFO/HO/2016- Date: 06.09.2016

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sai Balaji Sponge Iron (India) Pvt Ltd,
Sy.No.36, Hirdehal(V), D.Hirehal(M),
Anantapur District
E-mail: saibalaji369@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0. KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kilns of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity – 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Sai Balaji Sponge Iron (India) Pvt Ltd, Sy.No.36, Hirdehal(V), D.Hirehal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule – I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 30th day of June 2017.

Sd/-
MEMBER SECRETARY

To
M/s. Sai Balaji Sponge Iron (India) Pvt Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District - 515 872.

Copy to:
1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The Environmental Engineer, Regional Office, Kurnool for information and necessary action.

//T.C.P.B.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	TOTAL:	47.0 KLD

2. The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 15 days as committed vide lr. dt.29.08.2016.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm³

4. The industry shall complete erection and commissioning of air pollution control equipment i.e., ESP to the kiln by 30.08.2016 as committed by the industry vide lr. dt.29.08.2016 submit the compliance to the RO, Kurnool.
5. A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week as committed vide lr. dt.29.08.2016, in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
6. The industry shall install continuous online stack monitoring systems for all the major stacks within 6 months as committed vide lr. dt.29.08.2016.
7. The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NOx within six months duly consulting Regional Officer.
8. The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails as committed vide lr. dt.29.08.2016.
9. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. dt.29.08.2016.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m3; SO2 - 80 µg/ m3; NOx - 80 µg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

    Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
    Night time (10 PM to 6 AM) - 70 dB (A)

11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
15. The industry shall provide permanent water sprinklers within 15 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr. dt.29.08.2016.

16. The industry shall dispose the solid waste i.e.. Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.
17. At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 41,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. dt.29.08.2016 and submit the compliance to RO, Kurnool.
18. The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions.
19. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records and Central Excise Returns.
    b. Quantity of Effluents generated, treated and recycled.
    c. Log Books for pollution control systems.
    d. Daily solid waste generated and disposed.
20. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

21. The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.
22. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.
23. The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.
24. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

Sd/-
MEMBER SECRETARY

To
M/s. Sai Balaji Sponge Iron (India) Pvt Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872.

//T.C.F.B.O.//

8/9/16

JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada - 520010

AUTO RENEWAL OF CONSENT AND AUTHORIZATION ORDER FOR OPERATIONS

In response to your application dated 27.04.2018 for Auto Renewal of Consent for operation and Authorisation, the Board is hereby extending validity period of Consent and Authorisation order issued vide order No. APPCB/KNL/KNL/226/CFO /HO/2017 dt.28.06.2017 with valid upto 30.06.2018, for further period of 5 (FIVE) years i.e., upto 30.06.2023 under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 with the following additional conditions:

1. All other conditions mentioned in Schedules A, B & C of the CFO&HWA order issued by the Board vide order dated 28.06.2017 remain same.
2. The industry shall comply with the standards notified by MoEF&CC/CPCB from time to time.
3. The industry shall submit the compliance report to the Board every six months i.e. on 1st of January and 1st of July on the conditions stipulated in the CFO order.
4. In case of false certification, non compliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.

Bandla Siva Sankar Prasad

Digitally signed by Bandla Siva Sankar Prasad
DN: c=IN, o=APPCB, ou=EFS and T Head Office, cn=Bandla Siva Sankar Prasad, postalCode=520010, 2.5.4.20=c040c01bf7f6f398976702e0c db9b479454f18c98b21c03bc47f7349 d6555b35, st=Andhra Pradesh
Date: 2018.05.23 12:54:44 +05'30'

MEMBER SECRETARY

Dated:22.05.2018

To
The Occupier
M/s. Sai Balaji Sponge Iron (India) Pvt. Ltd.,
Sy. No.36, Hirdehal(V), D. Hirehal(M),
Anantapur District – 515 872.

Copy to:
1. The JCEE, Zonal Office, Kurnool for information.
2. The Environmental Engineer, Regional Office, Kurnool for information.

F. No. J-11011/685/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: August 31st, 2010

To,

M/s RAV's Steels Pvt. Ltd.
Plot No. 9, Seven Hills,
Near Gandhi Nagar Market,
Bellary- 583 103

Fax: 08392- 256985

Sub: Sponge Iron Plant (66, 000 TPA) along with captive Power Plant (8 MW) at Survey No. 4 & 5, Village Hirdehal, Mandal D.Hirehal, Taluk Rayadurga, District Anantapur, Andhra Pradesh by M/s RAV's Steels Private Limited regarding Environmental Clearance

Sir,

This has reference to your letter no. RSPL/MoEF/EC/f-1 dated 17th April, 2010 along with a copy of EIA/EMP report seeking environment clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the application for the above project. It is noted that M/s RAV's Steels Private Ltd. have proposed to set up a sponge Iron Plant (66,000 TPA) along with Captive Power Plant (8 MW) at Village Hirdehal, Mandal D.Hirehal, Taluk Rayadurga, District Ananthapur, A. P. Total land acquired for the proposed project is 36.46 acres of which 12.15 acres has been earmarked for green belt. No national park/ wildlife sanctuary/eco-sensitive area is located within 10 km radius of the plant. Bellary RF (6.7 km), Hirehalu RF (8.5 km) and Mincheri RF (2.5 km) are located within 10 km radius of the proposed project. Interstate boundary of A. P. and Karnataka is at a distance of 1.7 km from the proposed site in the NE direction. Total cost of the project is Rs. 61.90 Crores of which Rs. 397 Lakhs and Rs.66 Lakhs has been earmarked towards capital cost and recurring cost/annum for environment pollution control measures.

3. It is noted that hot gases from the kiln will be passed through a dust settling chamber. Thereafter, the flue gases will be passed through an After Burning Chamber (ABC) where any combustibles present will be completely burnt in presence of excess air. The gases will then be led to a WHRB to generate steam for power generation. The gas will be cleaned in an ESP before dispersion into the atmosphere through ID fan and a common stack of 75 m. Fugitive Dust will be collected by bag filters at transfer points and by water sprinkling for transport related dust. Bag filters will be installed at raw material crusher, coal junction point, stock house, cooler discharge and product house to control dust emissions. Particulate emission from bag filters will be <50 mg/Nm^3.

4. Total ground water requirement will be 150 KLD. Blow down (15 KLD) from the process will be sent to ETP and used for green belt development. Domestic effluent (13 KLD) will be sent to septic tank followed by soak pit. Dolochar (70 TPD) will be consumed in FBC boiler. Iron ore fines (32.5 TPD) will be reused in the process or sold to pelletization

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plants. Ash from boilers (83.6 TPD) will be sold to cement plants / bricks manufacturers. Sludge from ETP (0.005 TPD), solid waste generated from kiln and dust from ESP & bag filters (13.5 TPD) will be sold to brick manufacturers. Construction waste will be reused for land filling. Used batteries and waste oil will be sent to authorized dealers. Domestic and commercial solid waste will be collected, segregated and disposed for reuse and to dumping yard. Power requirement of 1.8 MW will be met from the captive power plant. Balance power of 6.2 MW will be exported to A.P Grid.

5. The sponge iron plants (≥ 200 TPD) are listed at S. No. 3(a) under Category 'A' of the Schedule of EIA Notification 2006 and appraised by the Expert Appraisal Committee at the Central level.

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its meeting held during 26th -28th July, 2010. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing/Public consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 03rd July, 2009.

7. Based on the information submitted by you, presentation made by you and consultant, Team Labs and Consultants, Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. Specific conditions

i. Electrostatic precipitator (ESP), dust catcher, cyclone separators, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm^3 by installing energy efficient technology. SO_2 emissions shall be reduced by lime scrubbing. Ambient air quality monitoring station near the reserve forest located at a distance of 2.5 km to monitor the ambient air quality and mitigative measures shall be taken to prevent any impact due to the emissions from the plant.

ii. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.

iii. Secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed.

iv. Hot gases from Rotary kiln should be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then should be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.

v. Total water requirement shall not exceed 150 m^3/day and permission from the Central Ground Water Authority / State Ground Water Board shall be obtained as may be applicable in this case.

vi. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.

vii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.

viii. The water consumption shall not exceed as per prescribed standards for the steel plants.

ix. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2010. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' should be submitted to the Ministry's Regional Office at Bangalore.

x. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.

xi. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 03rd July, 2009 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.

xii. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.

xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh State Pollution Control Board and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, SO_2 and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry

including its Regional Office at Bangalore and the SPCB/CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of

MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore/ CPCB / SPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http:/envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bangalore.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

P. Ahujarai

(Dr. P.L. Ahujarai)
Scientist 'F'

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file./Record file/Monitoring file.

(Dr. P.L. Ahujarai)
Scientist 'F'

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 179/PCB/CFE/RO-KNL/HO/2011 1722 **Dt.13.09.2011**

Sub: PCB – CFE - **M/s. RAV's Steels Private Ltd, Sy.No.4 & 5, Hirdehal (V), D.Hirehal (M), Anantapur District** – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) Environmental Clearance dt. 31.8.2010 issued by MOE&F, GOI.
2) Industry's application received through SWCC on 27.11.2010 & Addl. Information received on 03.03.2011.
3) R.O. report dt. 09.03.2011
4) T.O. Lr. dt.6.5.2011 to the JCEE, Z.O., Kurnool.
5) JCEE, Z.O., Kurnool lr.dt. 17.6.2011
6) CFE Committee meeting held on 20.08.2011
7) T.O. Lr.dt. 24.8.2011
8) Industry's lr.dt.26.8.2011

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 61.90 crores.

Sl. No.	Products	Capacity
1	Sponge Iron	66,000 TPA (or) 200TPD
2	Captive Power Plant	8 MW (4 MW - WHRB + 4 MW - AFBC)

2. As per the application, the above activity is to be located at Sy.No.4 & 5, Hirdehal(V), D.Hirehal(M), Anantapur District in an area of 147547.2 Sqmts (36.46 acres).

3. The above site was inspected by the Asst. Environmental Engineer-I, Regional office, Kurnool, A.P Pollution Control Board on 29.12.2010 and found that the site is surrounded by

North : Hillock
South : M/s Sai Balaji Sponge Iron Pvt Ltd
East : Dry Agricultural lands
West : Dry Agricultural lands

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To,
M/s. RAV's Steels Private Ltd.,
Plot No.9, "Seven Hills"
Near Gandhi Nagar Market, Bellary – 583101

Copy to: 1. The JCEE, Z.O., Kurnool for information and necessary action.
2. The E.E., R.O, Kurnool for information and necessary action.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is ground water and the maximum permitted water consumption is 150.0 KLD.

Sl.No.	Purpose	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling Makeup	30.0
2.	Dust suppression	7.0
3.	Domestic	10.0
	Captive Power Plant	
1.	Boiler makeup includes DM regeneration	39.0
2.	Cooling Makeup	54.0
3.	Ash handling and dust suppression	5.0
4.	Domestic	5.0
	Total	**150.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl.No.	Source	Quantity (KLD)
	Sponge Iron Plant	
1.	Cooling blow down	4.0
2.	Domestic	8.0
	Captive Power Plant	
1.	Cooling blow down	7.0
2.	Boiler blowdown includes DM regeneration	4.0
3.	Domestic	4.0
	Total	**27.0**

Treatment & Disposal:

Effluent source	Treatment	Mode of final disposal
Trade effluents	ETP consists of equalization tank, neutralization tank, primary clarifier & Sludge drying beds.	Recycling / Ash quenching
Domestic	-	Septic tank followed by soak pit.

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.

4. Closed circuit cooling system shall be adopted and there shall not be any waste water generation from process and no waste water shall be discharged outside the plant premises.

5. Strom water drains shall be constructed and shall be allowed in to a collection tank / rain water harvesting pit in due consultation of APPCB. The collected water shall be treated and shall be used for industrial purpose / plantation within the plant premises.

6. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards and conditions stipulated by APPCB.

7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.

   b) Domestic purposes.

   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.

   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

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Air:

8. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1		Stack 2
1	Attached to	Kilns	WHRB & AFBC Boiler	D.G sets
2	Capacity	2X100 TPD	WHRB-2 x 10TPH & AFBC boiler – 1 x 30 TPH	2 x 500 KVA & 1 x 1 MW
3	Fuel	Coal	Waste gases, Dolo char & coal	Diesel
4	Stack height	75mts		7 mts
5	Diameter	3.5mts		0.3 mts
6	Control Equipment.	Electro static precipitator		Acoustic Enclosure & Silencer

9. The proponent shall comply with the following for controlling fugitive emissions.

   a) Water sprinkling system to ensure dust suppression at raw material unloading area, storage area and internal roads.

   b) Solid waste shall be disposed on weekly basis. At no point of time solid waste shall not be stored more than one week generation.

   c) All the conveyors shall be covered properly with G.I. sheets and provided with mist sprinklers.

   d) All the raw materials shall be stored in a closed covered sheds only.

   e) The raw material transportation shall be with covered means.

   f) All the internal roads within the plant area shall be asphalted / concreted.

   g) Dense greenbelt shall be developed to act as barrier. Tall growing trees shall be planted on both sides of roads.

   h) Proper maintenance of air pollution control equipment.

   i) Regular maintenance of vehicles and machinery.

   j) Good house keeping.

10. The proponent shall provide 25% of additional Fields in ESP / spare bags in the Bag house to meet the emergency requirements. The air pollution control equipment shall be designed such that the SPM emissions from the stacks are below 50 mg/Nm3.

11. The industry shall install adequate dust collection and extraction system such as bag filters to control fugitive dust emission at coal crushing, coal screening, discharge area, Intermediate Bin, Product house, Cooler discharge and various transfer points. Secondary fugitive emissions from all the sources shall be controlled so as to meet the National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 414(E) dated:30.05.2008.

12. The National Ambient Air quality standards stipulated by MOE&F, GOI vide GSR No. 826(E) dated:16.11.2009 shall be followed.

13. The industry shall install continuous online Air quality monitoring equipment for all the major stacks.

14. Four continuous online Ambient Air quality monitoring equipment shall be installed and maintained combinedly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NO_x duly consulting Regional officer.

15. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase the emission level exceeds the limit or air pollution control equipments fails.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The overall noise levels in and around the plant shall be kept well within the standards (85 dBA) by providing noise control measures, enclosures, acoustic hoods, etc at all sources of noise generation. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity TPD	Method of Disposal
1	Dolo char	70.0	Shall be consumed in AFBC boiler.
2	ETP sludge	0.005	Shall be sold to brick manufacturers.
3	Boiler Ash	83.6	Shall be sold to cement plant / brick manufacturers.
4	Iron Ore Fines	32.5	Shall be reused in the process or sold to pelletization plants.
5	Dust from ESP & Bag filter	13.5	Shall be reused in process / sold to brick manufacturers (ESP)

19. Ash generated from the power plant shall be stored in a silo and lifted pneumatically in to closed tankers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured.

21. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary), Rules, 2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Fly ash notification, 1999 and subsequent amendment in 2003.

Other Conditions:

22. Green belt of width 15mt shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be started along with the construction activity.

23. The industry shall strictly implement all the recommendations made in CREP for Thermal Power plants.

24. The industry shall comply with the CPCB guidelines / code of practice for pollution prevention for Sponge Iron Plants.

25. The industry shall comply with all the conditions stipulated in the Environmental Clearance issued vide order dt.31.8.2010 from MOE&F, GOI.

26. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

27. The proponent shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.

Sd/-
MEMBER SECRETARY

To,
M/s. RAV's Steels Private Ltd.,
Plot No.9, "Seven Hills"
Near Gandhi Nagar Market, Bellary – 583101

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500, Website : www.appcb.ap.nic.in

RED CATEGORY
CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/KNL /KNL/225/CFO/HO/2016- Date: 06.09.2016

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. RAV's Steels Ltd,
Sy.No.4 & 5, Hirdehal(V),
D.Hirehal(M), Anantapur District
E-mail: rspl1965@gmail.com
ravssteel@yahoo.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Cooling blow down	4.0 KLD	Recycling / ash quenching
2.	Domestic	8.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached the Rotary Kiln of capacity 100 TPD each - 2 Nos.
2.	Attached to D.G set of capacity – 2 x 500 KVA

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. RAV's Steels Ltd, Sy.No.4 & 5, Hirdehal(V), D.Hirehal(M), Anantapur District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Used oil	5.1 of Schedule – I	100 LPA.	To authorised re-processors / recyclers.

This consent order is valid to manufacturing the following products along with quantities only.

Sl.No	Products	Capacity
1.	Sponge Iron	66,000 TPA (or) 200 TPD

This order is subject to the provisions of the Acts and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

Digitally Signed By B.S.S Prasad (Member Secretary\)
Date : 08-Sep-2016 17:17:27 IST

Single Desk Approval Ref Id : SDPCB0055160270

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31st day of March 2017.

MEMBER SECRETARY

To
M/s. RAV's Steels Ltd,
Sy.No.4 & 5, Hirdehal(V),
D.Hirehal(M),
Anantapur District - 515 872.

Copy to:
1. The JCEE, Zonal Office, Kurnool for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The Environmental Engineer, Regional Office, Kurnool for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER POLLUTION:

1. The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:

S.No	Purpose	Quantity (KLD)
1.	Cooling makeup	30.0 KLD
2.	Dust suppression	7.0 KLD
3.	Domestic	10.0 KLD
	TOTAL:	47.0 KLD

2. The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within one week committed vide lr. dt.27.08.2016.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	50 mg/Nm^3

4. The industry shall complete the erection and commissioning of air pollution control equipment i.e., ESP to the kiln by 30.11.2016 as committed by the industry vide lr. dt.27.08.2016.
5. A sampling port with removable dummy of not less than 15cm diameter shall be provided within 15 days as committed vide lr. dt.27.08.2016, in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A plat form with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
6. The industry shall install continuous online stack monitoring systems for all the major stacks within six months as committed vide lr. dt.27.08.2016.
7. The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, down stream, near forest at a distance of 2.5 Km to monitor PM_{10}, SO_2, NOx within Six months duly consulting Regional Officer.
8. The proponent shall provide interlocking system within two months as committed vide lr. dt.27.08.2016 to the kiln such that the raw material feeding to the kiln would be stopped incase of the emission level exceeds the limit or ESP fails.
9. The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within two months as committed vide lr. dt.27.08.2016.
10. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m3; SO2 - 80 µg/ m3; NOx - 80 µg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

    Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
    Night time (10 PM to 6 AM) - 70 dB (A)

11. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.
12. The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.
13. The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same.

GENERAL:

14. The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.

15. The industry shall provide permanent water sprinklers within one month at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr. dt.27.08.2016.
16. The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and they shall not be any open storage of the above solid wastes in the premises.
17. At no point of time solid waste shall not be stored more than one week generation. The solid waste (1 lakh tons of Iron ore fines, 50,000 tons of Dolochar and Dust from APCE) which is stored in the premises shall be disposed at the earliest and submit the compliance to RO, Kurnool.
18. The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions.
19. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
    a. Daily production details, RG-I records and Central Excise Returns.
    b. Quantity of Effluents generated, treated and recycled.
    c. Log Books for pollution control systems.
    d. Daily solid waste generated and disposed.
20. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers.
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers.
3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers.

21. The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 & 23 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.
22. The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.
23. The industry developed green belt in an area of 8 acres out of the total area 36.46 acres. The industry shall further develop green belt in an area of 4.0 acres in the premises to achieve 33% green belt of the total area.
24. The industry shall maintain good housekeeping in the plant premises.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The operator should follow the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by the Ministry of Environment & Forests, Government of India.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

MEMBER SECRETARY

To
M/s. RAV's Steels Ltd,
Sy.No.4 & 5, Hirdehal(V),
D.Hirehal(M),
Anantapur District – 515 872.

Annexure – 4

The Chronology details of the action taken by the Board on each of the Sponge Iron units (from, 2015) such as Closure Orders issued, commitments / representations submitted by the units, Revocation of Closure Orders issued, etc., are as follows :

1. SLV Steels and Alloys Private Limited :

S.No	Date of issue of Order	Details
1.	21.04.2015	The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 24.12.2015 and directions were issued to the industry to comply with directions issued by the Board vide Order dated 10.07.2013 within one month.
2.	19.12.2015	The A.P. Pollution Control Board issued Closure Order on **19.12.2015** under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1987 for operating without Air Pollution Control Equipment and also for non compliance of the Board directions.
3.	09.02.2016	The industry has submitted representation to the Board for Temporary Revocation of Closure Order stating that: i) The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and their by huge losses, ii) The industry has enclosed purchase order towards supply, erection & installation of ESP, iii) The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).
4.	16.02.2016	The APPCB vide Order dated **16.02.2016** issued Temporary Revocation of Closure Order for period of 6 months with following directions to comply with: i) The industry shall utilize the Power supply for installation of Pollution Control Equipment only, ii) The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016, iii) The industry shall obtain Consent for Operation of the Board immediately, iv) The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier, v) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.
5.	03.05.2016	The officials of Regional Office, Kurnool inspected by the industry on 19.04.2016 and submitted detailed compliance report of industry on **03.05.2016** to the Board Office stating that the Sponge Iron units are not complying with directions issued by the Board vide Order dated 16.02.2016.

6.	13.05.2016	The status of the industry was reviewed by the Task Force committee of APPCB on 13.05.2016. The committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / directions. The representative of the industry informed that they have given the purchase order towards supply, erection and installation of ESP to concerned contractor and it will be completed by the end of August, 2016. They have informed that they will apply for CFO order of the Board buy end of this week.
7.	27.05.2016	The APPCB vide Order dated **27.05.2016** issued the following directions to the industry to comply with : i) The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week, ii) The industry shall utilize the Power supply for installation of pollution control equipment only, iii) The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 11.05.2016, iv) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence, v) The industry shall comply with above directions and complete the erection of air Pollution Control Equipment by 3nd week of August, 2016, otherwise the Board constrained to issue the closure directions under Sec.33 (A) of the water (Prevention & Control of Pollution) Amendment Act.
8.	27.07.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
9.	27.12.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
10.	19.02.2017 & 23.02.2017	The APPCB officials inspected by the cluster of Sponge Iron units on 19.02.2017 and submitted detailed report to Board Office on 23.02.2017 stating that: i) The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of pollution control equipment, ii) not provided APCE i.e., ESP to the kilns and is letting the emissions through ABC cap.
11.	24.03.2017	The status of the industry was reviewed before the External Advisory Committee (Task Force committee) on 24.03.2017 and committee noted that 3 nos of sponge iron units are operating without Pollution Control Equipment and non compliance of the CFO order conditions and directions of the Board. The representatives of the 3 Nos.of Sponge Iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be completed by end of April, 2017. The Committee instructed the

		management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of Rs. 5 Lakhs within 15 days towards the compliance of the Board directions.
12.	06.05.2017	As per the recommendation of the committee the Board vide Order dated **06.05.2017** issued extension of Temporary Revocation of the Closure Order for a period up to 31.05.2017 with following directions: i)The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, ii) The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, vi) The industry shall provide interlocking system within one month, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive emissions, ix) The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act, x) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
13.	23.08.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
14.	12.10.2017 & 22.11.2017	The industry was inspected by officials of Regional Office, Kurnool on 12.10.2017 and 22.11.2017 to verify the compliance of the industry to the Board directions and reported that verify the compliance of the industry to the Board directions and reported that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent

		water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions, storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.
15.	28.12.2017	The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 and the committee noted that : i) The Vigilance & Enforcement Dept., Govt. of AP. through alert Note No.59 (1249/V&E/Nr-2/2015) dt. 12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide Ir Dt 28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected, ii) The Committee also noted that the 4 Nos, of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions, iii) The representatives of the 4 Nos of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January 2018. The EE, RO, Kurnool has Informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.
16.	09.01.2018	The APPCB issued Closure Order to the industry on **09.01.2018** for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings.
17.	18.01.2018	The industry vide letter dated 18.01.2018 requested for Revocation of Closure Order as they have completed the Installation of air pollution control equipment i.e., ESP to the DRI kilns, implemented the other pollution control measures. The officials of RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail id 29.01.2018 stating that : a) The industry was not in operation as the

		APSPDCL has disconnected the power supply. b) The industry has 02 Nos of Rotary kins with pre-heater of capacity - 100 TPD each The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the rotary kilns, c) The industry has not installed continuous online monitoring equipment and also CAAQM stations The representative of the industry has informed that they contacted the suppliers and shortly order will be placed for supply, d) The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air Pollution Control Equipment to the kiln i.e., ESP is being stopped, e) The industry has provided 100 Nos, of water sprinklers and also 05 Nos, of rain guns along the stock house area DSC building, kiln area, CCR building Iron ore & coal conveyors areas Internal roads to control fugitive emissions, f) The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units, g) The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads. Previously the industry has clay top roads, now they have made it 6 mm gravel layer on top of it. h) The industry has not furnished the Bank Guarantee towards commitment of the Board directions.
18.	31.01.2018	The APPCB has issued Temporary Revocation of Closure Order vide Order dated **31.01.2018** with following directions to comply with: i) The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The industry shall provide separate flow meter for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, v) The industry stall operate interlocking system regularly, vi) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, vii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months

		to avoid fugitive dust emissions, ix) The industry shall develop and maintain 33% green belt of the total area in the premises, x) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
19.	07.08.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
20.	14.11.2018	The Officials of Regional Office, Kurnool have inspected the industry on 14.11.2018 and furnished detailed inspection report to the Board Office, Vijayawada on 29.11.2018.
21.	29.01.2019	The status of the industry was reviewed by the EAC (Task Force) Committee of APPCB on 29.01.2019. The Committee noted that: i) industry is operating without valid revocation of closure orders and operating without CFO of the Board also, ii) The industry not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap, iii) The AEE, RO, Kurnool Informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers and developed greenbelt within the premises, but not laid concrete internal roads within the premises, d) Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. They provided separate energy meter, water meters & provided 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area. It was informed that they provided storage shed for the coal with a storage capacity of 6000 tons, for iron ore with a storage capacity of 2000 tons. They disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. They developed greenbelt to an extent of 7.0 Acres within the premises. Further, it was informed that they submitted Bank Guarantee on **28.01.2018** for an amount of Rs.5 Lakhs.
22.	27.02.2019	As per the recommendation of the EAC committee, the APPCB issued permanent Revocation of Closure Order to the industry on **27.02.2019** with following directions to comply with: i) The Industry shall operate air pollution control equipment regularly and shall ensure compliance of

		the prescribed emission standards, ii) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website, iii) The Industry shall operate inter locking system regularly, iv) The Industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, v) The Industry shall continuously operate sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions, vi) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, vii) The industry shall develop and maintain 33% greenbelt of the total area in the premises, viii) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
23.	26.04.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
24.	29.12.2020	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.

2. <u>Sri Ramanjaneya Ispat Pvt Ltd., :</u>

S.No	Date of issue of Order	Details
1.	21.04.2015	The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 24.12.2015 and directions were issued to the industry to comply with directions issued by the Board vide Order dated 10.07.2013 within one month.
2.	19.12.2015	The A.P. Pollution Control Board issued Closure Order on **19.12.2015** under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1987 for operating without Air Pollution Control Equipment and also for non compliance of the Board directions.
3.	09.02.2016	The industry has submitted representation to the Board for Temporary Revocation of Closure Order stating that: i) The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and their by huge losses, ii) The industry has enclosed purchase order towards supply, erection & installation of ESP, iii) The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).
4.	16.02.2016	The APPCB vide Order dated **16.02.2016** issued Temporary Revocation of Closure Order for period of 6 months with following directions to

		comply with: i) The industry shall utilize the Power supply for installation of Pollution Control Equipment only, ii) The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016, iii) The industry shall obtain Consent for Operation of the Board immediately, iv) The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier, v) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.
5.	03.05.2016	The officials of Regional Office, Kurnool inspected by the industry on 19.04.2016 and submitted detailed compliance report of industry on **03.05.2016** to the Board Office stating that the Sponge Iron units are not complying with directions issued by the Board vide Order dated 16.02.2016.
6.	13.05.2016	The status of the industry was reviewed by the Task Force committee of APPCB on 13.05.2016. The committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / directions. The representative of the industry informed that they will complete the erection and commission of ESP by the end of August, 2016.
7.	27.05.2016	The APPCB vide Order dated **27.05.2016** issued the following directions to the industry to comply with : i) The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week, ii) The industry shall utilize the Power supply for installation of pollution control equipment only, iii) The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 11.05.2016, iv) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence, v) The industry shall comply with above directions and complete the erection of air Pollution Control Equipment by 3nd week of August, 2016, otherwise the Board constrained to issue the closure directions under Sec.33 (A) of the water (Prevention & Control of Pollution) Amendment Act.
8.	20.07.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
9.	14.10.2016	The Officials of Regional Office, Kurnool inspected the industry and submitted detailed compliance report of the industry to Board Office.
10.	10.01.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.

11.	01.03.2017	The status of the industry was reviewed before the External Advisory Committee (Task Force committee) on 04.02.2017 and committee noted that noted that the industry has not provided water meters, not installed air pollution control equipment, not provided water sprinklers and non-compliance of the CFO order conditions and Board directions. The representative of the industry informed that the industry is shut down since 6 months due to lack of raw materials and finical problems. It was informed that they propose to start plant operations by end of February, 2017. It was also informed that they will provide the water meters and water sprinklers by end of March, 2017. It was also assured that the pollution control equipment will be provided within 3 months. The industry was issued with Extension of the Temporary Revocation of Closure Orders for a period of 1 year with following directions to comply with: i) The industry shall obtain Consent for Operation of the Board as required under Sec. 21/22 of air Act and under Sec. 25/26 of water Act. ii) The industry shall complete the erection of ESP in all respects and commission within three months as committed by the management, iii) The industry shall provide individual energy meters to all the air pollution control equipments within one month time and shall maintain proper records, iv) The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month, v) The industry shall concrete or asphalt the internal roads and work area within 2 months, vi) The industry shall provide storage sheds for the storage of raw materials, dolochar to avoid fugitive emissions, vii) The industry shall develop green belt all along the boundary of the industry premises in the coming monsoon.
12.	20.07.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
13.	28.12.2017	The APPCB, RO, Kurnool has submitted detailed status report of the industry to the Board Office on 11.12.2017. The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 and the committee noted that : i) The Vigilance & Enforcement Dept., Govt. of AP. through alert Note No.59 (1249/V&E/Nr-2/2015) dt. 12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide Ir Dt 28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected, ii) The Committee also noted that the 4 Nos, of sponge iron units have not provided air pollution control equipment and the values of

		Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions, iii) The representatives of the 4 Nos of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January 2018. The EE, RO, Kurnool has Informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.
14.	12.10.2017	The APPCB, RO, Kurnool inspected the industry and 12.10.2017 and submitted compliance report to the Board Office, Vijayawada.
15.	28.12.2017	The status of the industry was reviewed by the External Advisory Committee (Task Force) on 28.12.2017 and the committee noted that the industry has not provided water meters, not installed air pollution control equipment, not provided water sprinklers and non compliance of the CFO order conditions and Board directions. The representative of the industry informed that the industry is shut down since 6 months due to lack of raw material and finical problems. It was informed that they started plant operations last month. They informed that the industry obtained valid Consent for Operation order of the Board. They provide Air pollution control equipment i.e. ESP to the kilns and will be completed by March 2018. They also informed that they will comply with all the directions issued by the Board within 6 months. The EE, Kurnool has informed that the Vigilance & Enforcement Department enquired with the Regional office, Kurnool regarding non compliance of the industry in providing Air Pollution Control Equipment and obtained information from the Regional officer.
16.	09.01.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
17.	22.01.2018	As per the recommendations of the committee, the Board issued the following directions to the industry comply with: i) The industry shall complete the erection of ESP in all respects and shall commission the same by 15.02.2018 as committed by the management, ii) The industry shall provide separate energy meters to all the air pollution control equipments by 15.02.2018 and shall maintain records on energy

		consumed to operate the equipments, iii) The industry shall install continuous online stack monitoring systems for all the major stacks by 15.02.2018, iv) The industry shall provide inter locking system between raw material feeding to rotary kiln and continuous online stack emissions monitoring system within one month, so that the feeding of raw materials shall stop automatically as and when the emissions of pollution parameters are exceeding the prescribed standards, v) The industry shall provide mechanical dust suppression system with permanent water sprinklers network all along the internal roads, raw material storage yards, dolochar storage yards within one month, vi) The industry shall concrete or asphalt the internal roads and work area by 15.02.2018, vii) The industry shall provide closed sheds for the storage of raw materials and dolochar by 15.02.2018 to avoid fugitive emissions, viii) The industry shall develop and maintain thick greenbelt all along the boundary of the industry premises to achieve minimum 33% of the total project site, ix) The industry shall ensure continuous compliance of conditions issued in the CFO and HWA order.
18.	24.07.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
19.	23.01.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
20.	27.02.2019	The officials of Zonal Office and Regional Office, Kurnool on 30.11.2018 and furnish the report to Board Office. The status of the industry was reviewed by EAC and as per the recommendation of the committee, the Board issued extension of Temporary Revocation of the Closure Order for period of 3 months with following directions to comply with: i) The Industry shall complete erection of ESP in all respects and shall commission within 2 months as committed by the management., ii) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, iii) The Industry shall provide Interlocking system within one month to air pollution control equipments attached to the kiln in such a way that raw material feeding shall be stopped in case of failure of air pollution control equipment, iv) The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month, v) The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same, vi) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, vii) The industry shall continuously operate water sprinklers at the coal / Iron ore crusher area,

		feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission, viii) The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions, ix) The Industry develop and maintain 33% greenbelt of the total area In the premises, x) The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions, xi) The Industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
21.	30.07.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
22.	31.12.2020	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.

3. <u>Venkata Sai Ispat Industries Pvt. Ltd., :</u>

S.No	Date of issue of Order	Details
1.	21.04.2015	The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 24.12.2015 and as per the recommendation of the committee, the APPCB issued Extension of Temporary Revocation of Closure Order to the industry for a period of 1 year with following directions to comply with: i) The industry shall provide interlocking system within 15 days such a way that feeding to the kiln shall be stopped in case of opening of ABC cap, ii) The industry shall provide individual energy meter to all the air pollution control equipments within one month time and shall maintain proper records, iii) The industry shall provide online stack monitoring facility to the Kiln and connectivity to APPCB website within one month, iv) The industry shall provide 3 No's of CAAQM stations within Two months and connect the same to APPCB website, v) The industry shall provide activation recorder for ABC cap opening within one month, vi) The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month. The industry shall ensure continuous operation of water sprinklers provided at various places, vii) The industry shall operate all air pollution control systems continuously to comply with Board's stack and ambient standards, viii) The industry shall provide GI sheets with a minimum height of 15 ft all around the storage yards of raw materials, char & dolochar within two months, ix) The industry shall ensure regular cleaning and wetting of the premises to minimize fugitive emissions, x) The industry shall maintain daily records of production, operation of the air pollution control equipment; energy and hour meter

		readings and submit to the Regional Office, Kurnool fortnightly, xi) The industry shall improve the green belt area to achieve green belt of 33% of the total area of the plant with tall growing trees by the end of this monsoon.
2.	19.04.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
3.	23.07.2016	The officials of APPCB inspected the industry on 19.04.2016 under randomized inspections. The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 25.06.2016 and as per the recommendation of the committee, the APPCB issued Extension of Temporary Revocation of Closure Order to the industry for a period of 1 year with the following directions to comply with: i) The industry shall operate two ESPs connected to two kilns continuously, ii) The industry shall provide concrete internal roads to reduce fugitive emissions during movement of vehicles. Till such time, industry shall provide water sprinklers for suppression of fugitive dust emissions within 1 month, iii) The industry shall install Energy meters for pollution equipment within 1 month, iv) The industry shall install the online stack monitoring systems for the stack attached to kilns and for the stack attached to the Boiler within 3 months, v) The industry shall maintain records of water meters and energy meters, vi) The industry shall store the raw material and finished products in-closed sheds immediately, vii) The industry shall develop the thick green belt within the plant premises duly next monsoon season, viii) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
4.	19.10.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
5.	21.04.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
6.	26.07.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
7.	10.05.2017	The officials of APPCB, RO, Kurnool inspected the industry on 09.02.2017 and submitted detailed report to Board Office, Hyderabad. The status of the industry was reviewed by the EAC (Task Force) Committee held at Board Office, Hyderabad on 24.03.2017 and as per the recommendation of the committee, the APPCB issued Extension of Temporary Revocation of Closure Order to the industry vide Order dated **10.05.2017** with following directions to comply with: i) The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic

		purpose within one month, ii) The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, vi) The industry shall provide interlocking system within one month, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, ix) The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of 9. Water (P&CP) Amendment Act, x) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
8.	28.12.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
9.	09.01.2018	The APPCB issued Closure Order to the industry on **09.01.2018** for non compliance of the Board directions.
10.	18.01.2018	The industry vide letter dated 18.01.2018 requested the Board to issue Revocation of Closure Order as they have completed the Installation of air pollution control equipment i.e., ESP to the DRI kilns, implemented the other pollution control measures. The officials of RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail on 29.01.2018 stating that : i) During the inspection, it was observed that the industry was not in operation as the APSPDCL has disconnected the power supply, ii) The industry has 02 Nos. of Rotary kilns with pre-heater of capacity - 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the rotary kilns, iii) The industry has not installed continuous online monitoring equipment and also CAAQM stations, iv) The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air pollution control equipment to the kiln i.e., ESP is being stopped, v) The industry has provided 130 Nos., of water sprinklers and also 05 Nos., of rain guns along the stock house

		area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions, vi) The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units, vii) The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads, viii) The industry is not furnished the Bank Guarantee towards commitment of the Board directions.
11.	31.01.2018	The APPCB has issued Temporary Revocation of Closure Order vide Order dated **31.01.2018** for a period up to 31.07.2018 with following directions to comply with: i) The industry shall obtain valid Consent for Operation immediately, ii) The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, iii) The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, iv) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, vi) The industry shall operate interlocking system regularly, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, ix) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, x) The industry shall develop and maintain 33% green belt of the total area in the premises, xi) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions, xii) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
12.	29.06.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
13.	29.01.2019	The status of the industry was reviewed by the EAC (Task Force) Committee of APPCB on 29.01.2019. The Committee noted that, the industry is operating without valid revocation of closure orders, The committee also noted that the industry has not submitted the Bank

		Guarantee of Rs. 5.0 Lakhs. The industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers, not laid concrete internal roads within the premises and developed greenbelt within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided 02 Nos., of separate energy meters i.e., one for ESP's - 02 Nos., and one for 04 bag filters, provided separate energy meter for operation of the APCE provided to the kilns, provided 130 Nos., of water sprinklers along the stock house area, DSC building, kiln area, CCR building, iron ore and coal conveyor areas, internal roads etc., It was also informed that the industry has provided closed shed with a storage capacity of 4000 tons for the coal and also closed shed with a storage capacity of 2000 tons for iron ore in the premises. The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement Industries/pellatization units. The industry has developed greenbelt to an extent of 4.0 Acres within the premises. They informed that they will submit the Bank Guarantee of Rs.5 Lakhs within 10 days. The president of A.P. Sponge Iron Manufacturers Association have requested for exemption for installation of online continuous stack monitoring systems as all plants are operating with huge financial crisis from the day of inception due to non availability of Raw Materials. The committee has not agreed for exemption of installation of online stack monitoring equipment.
14.	27.02.2019	As per the recommendation of the EAC committee, the APPCB issued Revocation of Closure Order to the industry on **27.02.2019** with following directions to comply with: i) The Industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website, iii) The Industry shall operate inter locking system regularly, iv) The Industry shall provide activation recorder with the recording facility to the After

		Combustion Chamber (ABC) cap within one month, v) The Industry shall continuously operate sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions, vi) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, vii) The industry shall develop and maintain 33% greenbelt of the total area in the premises, viii) The industry shall submit Bank Guarantee of Rs. 5.0 Lakshs valid for 1 year within 10 days towards compliance of the above directions, ix) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
15.	27.03.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
16.	16.10.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.

4. <u>Sai Balaji Sponge Iron (India) Pvt Ltd :</u>

S.No	Date of issue of Order	Details
1.	21.04.2015	The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 24.12.2015 and directions were issued to the industry to comply with directions issued by the Board vide Order dated 10.07.2013 within one month.
2.	19.12.2015	The A.P. Pollution Control Board issued Closure Order on **19.12.2015** under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1987 for operating without Air Pollution Control Equipment and also for non compliance of the Board directions.
3.	09.02.2016	The industry has submitted representation to the Board for Temporary Revocation of Closure Order stating that: i) The industry has enclosed purchase order towards apply, erection and installation of ESP, ii) the industry requested to restore power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).
4.	16.02.2016	The APPCB vide Order dated **16.02.2016** issued Temporary Revocation of Closure Order for period of 6 months with following directions to comply with: i) The industry shall utilize the Power supply for installation of Pollution Control Equipment only, ii) The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016, iii) The industry shall obtain Consent for Operation of the Board immediately, iv) The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier, v) The industry shall submit fortnight progress report of

		erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.
5.	03.05.2016	The officials of Regional Office, Kurnool inspected by the industry on 19.04.2016 and submitted detailed compliance report of industry on **03.05.2016** to the Board Office stating that the Sponge Iron units are not complying with directions issued by the Board vide Order dated 16.02.2016.
6.	13.05.2016	The status of the industry was reviewed by the Task Force committee of APPCB on 13.05.2016. The committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / directions.
7.	27.05.2016	The APPCB vide Order dated **27.05.2016** issued the following directions to the industry to comply with : i) The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week, ii) The industry shall utilize the Power supply for installation of pollution control equipment only, iii) The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 11.05.2016, iv) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence, v) The industry shall comply with above directions and complete the erection of air Pollution Control Equipment by 3nd week of August, 2016, otherwise the Board constrained to issue the closure directions under Sec.33 (A) of the water (Prevention & Control of Pollution) Amendment Act.
8.	26.07.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
9.	20.01.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
10.	09.02.2017	The APPCB officials inspected the industry on 09.02.2017 and submitted detailed report to Board Office on 23.02.2017 stating that: i) The industry was issued CFO of the Board vide Order 06.09.2016 with validity up to 30.06.2017, ii) The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of pollution control equipment, iii) During inspection it was observed that, the industry has completed the erection works of ESP except ID fan alignment work. Through, the industry vide letter dated 19.08.2016 has informed the Board that they will complete the ID fan alignment and will commission the ESP within a week time i.e., by the end of Aug, 2016. However, there is no progress on ID fan

		alignment work and commissioning of ESP till now.
11.	24.03.2017	The status of the industry was reviewed before the External Advisory Committee (Task Force committee) on 24.03.2017 and committee noted that 3 nos of sponge iron units are operating without Pollution Control Equipment and non compliance of the CFO order conditions and directions of the Board. The representatives of the 3 Nos.of Sponge Iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be completed by end of April, 2017. The Committee instructed the management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of Rs. 5 Lakhs within 15 days towards the compliance of the Board directions.
12.	06.05.2017	As per the recommendation of the committee the Board vide Order dated **06.05.2017** issued extension of Temporary Revocation of the Closure Order for a period up to 31.05.2017 with following directions: i)The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, ii) The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, vi) The industry shall provide interlocking system within one month, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive emissions, ix) The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act, x) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
13.	12.10.2017 &	The industry was inspected by officials of Regional Office, Kurnool on

	22.11.2017	12.10.2017 and 22.11.2017 to verify the compliance of the industry to the Board directions and reported that verify the compliance of the industry to the Board directions and reported that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions, storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.
14.	28.12.2017	The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 and the committee noted that : i) The Vigilance & Enforcement Dept., Govt. of AP. through alert Note No.59 (1249/V&E/Nr-2/2015) dt. 12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide Ir Dt 28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected, ii) The Committee also noted that the 4 Nos, of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions, iii) The representatives of the 4 Nos of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January 2018. The EE, RO, Kurnool has Informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.
15.	09.01.2018	The APPCB issued Closure Order to the industry on **09.01.2018** for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and

		causing pollution problems in the surroundings.
16.	18.01.2018	The industry vide letter dated 18.01.2018 requested for Revocation of Closure Order as they have completed the Installation of air pollution control equipment i.e., ESP to the DRI kilns, implemented the other pollution control measures. The officials of RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail id 29.01.2018 stating that : i) During inspection it was observed that, the industry was not in operation as the APSPDCL has disconnected the power supply. ii) The industry has 02 Nos of Rotary kins with pre-heater of capacity - 100 TPD each The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the rotary kilns, iii) The industry has not installed continuous online monitoring equipment and also CAAQM stations The representative of the industry has informed that they contacted the suppliers and shortly order will be placed for supply, iv) The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air Pollution Control Equipment to the kiln i.e., ESP is being stopped, v) The industry has provided 85 Nos, of water sprinklers near the stock house area, DSC building, kiln area, CCR building Iron ore & coal conveyors areas Internal roads to control fugitive emissions, vi) The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units, vii) The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads. Previously the industry has clay top roads, now they have made it 6 mm gravel layer on top of it. viii) The industry has not furnished the Bank Guarantee towards commitment of the Board directions.
17.	31.01.2018	The APPCB issued Temporary Revocation of Closure Order vide Order dated **31.01.2018** with following directions to comply with: i) The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The industry shall provide separate flow meter for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall install continuous online stack monitoring systems for all the major stacks within 2

		months, v) The industry stall operate interlocking system regularly, vi) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, vii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, ix) The industry shall develop and maintain 33% green belt of the total area in the premises, x) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
18.	10.07.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
19.	14.11.2018	The Officials of Regional Office, Kurnool have inspected the industry on 14.11.2018 and furnished detailed inspection report to the Board Office, Vijayawada on 29.11.2018.
20.	28.01.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
21.	29.01.2019	The status of the industry was reviewed by the EAC (Task Force) Committee of APPCB on 29.01.2019. The Committee noted that the industry is operating without valid revocation of closure orders and operating without CFO of the Board also. The committee also noted that industry has not submitted the Bank Guarantee of Rs. 5 Lakhs. The industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers, not laid concrete internal roads within the premises and developed greenbelt within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry has provided APCE i.e., Electro Static Precipitator (ESP) to each of the Kilns. It was informed that they have provided separate energy meter, water meters & provided the interlocking system. It was also informed that the industry has provided closed shed with a storage capacity of 7000 tons for the coal and also closed shed

		with a storage capacity of 12000 tons for iron ore in the premises. The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/ pellatization units. They developed greenbelt to an extent of 8.0 Acres within the premises. They informed that they will submit the Bank Guarantee of Rs.5 Lakhs within 10 days.
22.	27.02.2019	As per the recommendation of the EAC committee, the APPCB issued permanent Revocation of Closure Order to the industry on **27.02.2019** with following directions to comply with: i) The Industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website, iii) The Industry shall operate inter locking system regularly, iv) The Industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, v) The Industry shall continuously operate sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions, vi) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, vii) The industry shall develop and maintain 33% greenbelt of the total area in the premises, viii) The industry shall Bank Guarantee of Rs. 5.0 Lakhs valid for 1 year within 10 days towards compliance of the above directions, ix) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
23.	22.01.2020	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.

5. <u>Rav's Steels Pvt. Ltd :</u>

S.No	Date of issue of Order	Details
1.	21.04.2015	The status of the industry was reviewed by the Task Force Committee held at Board Office, Hyderabad on 24.12.2015 and directions were issued to the industry to comply with directions issued by the Board vide Order dated 10.07.2013 within one month.
2.	19.12.2015	The A.P. Pollution Control Board issued Closure Order on **19.12.2015** under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1987 for operating without Air Pollution Control Equipment and also for non compliance of the Board directions.
3.	06.05.2016	The industry has submitted representation to the Board for Temporary

		Revocation of Closure Order stating that: i) The industry has enclosed purchase order towards supply, erection and installation of ESP, ii) the industry requested to restore power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).
4.	23.05.2016	The APPCB vide Order dated 23.05.2016 issued Temporary Revocation of Closure Order for period of 6 months with following directions to comply with: i) The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week, ii) The industry shall utilize the Power supply for installation of pollution control equipment only, iii) The erection and commission of ESP shall complete within 6 months as committed vide industry letter dated: 06.05.2016, iv) The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence, v) The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of November 2016, otherwise the Board constrained to issue the closure directions under Sec.31 (A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.
5.	19.07.2016	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
6.	09.02.2017	The APPCB officials inspected the industry on 09.02.2017 and submitted detailed report to Board Office on 23.02.2017 stating that: i) The industry was issued CFO of the Board vide Order 06.09.2016 with validity up to 31.03.2017, ii) The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of pollution control equipment, iii) The industry has not provided APCE i.e., ESP to the kilns and is letting the emissions through ABC cap. During inspection it was observed that, the equipment for the ESP, Heat exchangers etc., were received at the site and the installation is in progress. The unit representative has informed that they will complete the installation of ESP by the second week of March, 2017.
7.	24.03.2017	The status of the industry was reviewed before the External Advisory Committee (Task Force committee) on 24.03.2017 and committee noted that 3 nos of sponge iron units are operating without Pollution Control Equipment and non compliance of the CFO order conditions and directions of the Board. The representatives of the 3 Nos.of Sponge Iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be

		completed by end of April, 2017. The Committee instructed the management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of Rs. 5 Lakhs within 15 days towards the compliance of the Board directions.
8.	06.05.2017	As per the recommendation of the committee the Board vide Order dated **06.05.2017** issued extension of Temporary Revocation of the Closure Order for a period up to 31.05.2017 with following directions: i)The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, ii) The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, vi) The industry shall provide interlocking system within one month, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive emissions, ix) The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act, x) The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
9.	26.07.2017	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
10.	12.10.2017 & 22.11.2017	The industry was inspected by officials of Regional Office, Kurnool on 12.10.2017 and 22.11.2017 to verify the compliance of the industry to the Board directions and reported that verify the compliance of the industry to the Board directions and reported that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM

		stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions, storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.
11.	28.12.2017	The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 and the committee noted that : i) The Vigilance & Enforcement Dept., Govt. of AP. through alert Note No.59 (1249/V&E/Nr-2/2015) dt. 12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide Ir Dt 28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected, ii) The Committee also noted that the 4 Nos, of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions, iii) The representatives of the 4 Nos of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January 2018. The EE, RO, Kurnool has Informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.
12.	09.01.2018	The APPCB issued Closure Order to the industry on **09.01.2018** for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings.
13.	18.01.2018	The industry vide letter dated 18.01.2018 requested for re-connection of power supply from APSPDCL to complete the pending ESP works and assured that will not carry out any production activity. The officials of RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail id 29.01.2018 stating that: i) The industry has 02 Nos.

		of Rotary kilns with pre-heater of capacity - 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers. At present, the industry is installing the separate ESPs (having 3 fields) for the two DRI kilns. Industry has completed the installation of the electrodes and yet to carry out insulation of ESP and ID fan installation. The unit representative has informed that they could not complete the work due to power disconnection, ii) The industry has not installed continuous online monitoring equipment and also CAAQM stations, iii) The industry has not provided interlocking system, iv) The industry has not provided permanent water sprinklers at the coal/iron ore crusher area. The unit representative has informed that they will provide within 15 days fixed water sprinklers near the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions, v) The industry has not provided internal roads to avoid fugitive dust emissions. The industry has deployed tractor mounted tanker for sprinkling water on the haulage roads, vi) The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units, vii) The industry has submitted the Bank Guarantee of Rs.4.0 Lakhs for a period of 2 years i.e., up to 04.12.2019.
14.	31.01.2018	The APPCB issued Temporary Revocation of Closure Order vide Order dated **31.01.2018** with following directions to comply with: i) The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The industry shall provide separate flow meter for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, iii) The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same, iv) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, v) The industry stall operate interlocking system regularly, vi) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, vii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, viii) The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions, ix) The industry shall develop and maintain 33% green belt of the total area in the premises, x) The industry shall

		submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions, xi) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.
15.	01.02.2018	The industry has submitted that erection of ESP are under completion stage and required power supply for erection. It was also given commitment that the industry will not misuse power supply and it will use only for completion of balance work of ESP and other Air Pollution Control Equipments.
16.	02.02.2018	As per the recommendation of the EAC committee, the APPCB issued Temporary Revocation of Closure Order to the industry on **02.02.2018** for a period of 1 month i.e., up to 28.02.2018 to use the power supply only for re-installation of Air Pollution Control Equipments and not use for production activity with following directions to comply with: i) The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act after completion all air pollution control equipment, ii) The industry shall use the power supply for installation of pollution control equipments only and not use for production activity, iii) The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month, iv) The industry shall install separate energy meters for operation of air pollution control equipments within one month, v) The industry shall install continuous online stack monitoring systems for all the major stacks within 3 months, vi) The industry shall provide interlocking system within two months, vii) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, viii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, ix) The industry shall lay concrete or asphalt internal roads within 3 months to avoid fugitive dust emissions, x) The industry shall develop and maintain 33% green belt of the total area in the premises, xi) The industry shall submit additional Bank Guarantee of Rs. 1.0 Lakh valid for one year within 10 days towards the compliance of above directions.
17.	11.07.2018	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
18.	24.09.2018	The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 08.08.2018 and the committee noted that Board has issued Temporary

		Revocation of Closure order to the industry on 02.02.2018 for period of one month with a direction that the industry shall use the power supply for installation of pollution control equipments only. The Committee noted the non compliance of Board directions. The EE, RO, Kurnool has informed that the industry has provided dust settling chamber with wet scrubber along with ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln -I and 4 modules with 384 bags for Kin-II. It was informed that the industry has provided flow meters and separate energy meters. The industry has not laid down concrete internal roads, not provided storage sheds for raw materials for avoiding fugitive emissions. The industry has also not collecting fugitive dust deposited in the air pollution control equipment and thereby giving scope to fugitive emissions. The industry has also not provided online monitoring equipment and sampling port for stack attached to the kilns. The representative of the industry informed that they need time to comply with the directions and assured that it will be completed by end of October, 2018. They informed that they require another 3 months time for installation of continuous online monitoring equipment and also CAAQM stations. It was also informed that they submitted Bank Guarantee of Rs.1.0 Lakhs to the Board on 21.02.2018 with a validity upto 12.02.2019. Finally they requested the Board for revocation of closure order as they have partially complied the directions issued by the Board. As per the recommendations of the EAC, the APPCB issued Temporary Revocation of Closure Order for period up to 30.11.2018 with following directions to comply with: i) The industry shall obtain valid CFO of the Board immediately as required U/S 25/26 of Water Act & U/S 21/22 of air Act, ii) The industry shall continuously operate air pollution control equipment so as to meet the emission standards specified by the Board. iii) The industry shall provide interlocking system within 1 month to air pollution control equipments attached to kiln in such away that raw material feeding shall be stopped 3 in case of failure of air pollution control equipment, iv) The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month, v) The industry shall provide activation recorder with the recording facility to the after burning Chamber (ABC) cap within one month, vi) The industry shall lay concrete or asphalt internal roads within 3 months to avoid fugitive dust emissions, vii) The industry shall provide storage sheds for the storage of raw materials to avoid fugitive emissions within 3 months, viii) The industry shall install continuous

		online stack monitoring systems for all the major stacks within 3 months, ix) The industry shall develop and maintain 33% green belt of the total area in the premises.
19.	23.01.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
20.	27.02.2019	The officials of Regional Office and Zonal Office, Kurnool inspected the industry on 30.11.2018 and submitted detailed verification report to Board office on 19.12.2018. The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 08.08.2018 and the committee noted that industry is operating without valid revocation of closure orders and operating without CFO of the Board, the industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material informed that the industry has not provided ESP to the kilns and the observed. It was handling area, improper maintenance of ESP and leakages are emissions are being let out through ABC cap. It was also informed that the industry has not provided water meters with totalizer facility, separate energy meter, and permanent water sprinklers, not laid concrete internal roads within the premises. Further, it was informed developed greenbelt within the premises. The Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. It was informed that they provided interlocking system to air pollution control equipments attached to kiln. They will provide separate energy meter, water meters within one month. They provided 35 No's of water sprinklers along with the stock house area. They developed greenbelt in an area of 4 to 5 Acres within the premises. The management requested for revocation of closure order as they have to complete remaining pollution control measures. The president of A.P. Sponge Iron Manufacturers Association have requested for exemption for installation of online continuous stack monitoring systems as all plants are running with huge losses from the day of inception due to non availability of Raw Materials. The committee has not agreed for exemption of installation of online stack monitoring equipment. As per the recommendations of the EAC, the APPCB issued Temporary Revocation of Closure Order for period up to 27.02.2018 for a period of 3 months with following directions to comply with: i) The Industry

		shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards, ii) The Industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website, iii) The Industry shall operate Inter locking system regularly, iv) The Industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month, v) The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same, vi) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month, vii) The Industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission, viii) The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions, ix) The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board, x) The industry develop and maintain 33% greenbelt of the total area in the premises.
21.	29.07.2019	The industry was inspected under Randomized inspection and submitted detailed report to Board office, Vijayawada for taking necessary action.
22.	09.10.2019	The industry vide letter dated 13.08.2019 requested for Extension of Temporary Revocation of the Closure Order. The officials of Regional Office, Ananthapuramu have inspected the industry on 22.08.2019 and submitted detailed verification report to Board Office for taking further necessary action. The status of the industry was reviewed by the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 06.09.2019 and as per the recommendations of the committee, the industry was issued with Extension of the Temporary Revocation of Closure Order for the period of 3 months with following directions to comply with: i) The industry shall not start the production activity until the below mentioned measures are installed, ii) The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months, iii) The industry shall install the ESP, iv) The industry shall provide APCE at iron ore circuit, coal circuit, raw material stock, house, charcoal bin, v) The industry shall provide interlocking system to air pollution control equipments attached to kiln in such a way that raw material feeding shall be stopped in case of failure of air pollution control equipment, vi) The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust

		suppression and domestic purpose within one month, vii) The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same, viii) The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap, ix) The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors are RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission, x) The industry shall lay concrete or asphalt internal roads, xi) The industry shall ensure the validity CFO of the Board and ensure continuous a compliance of the conditions, xii) The industry develop and maintain 33% greenbelt of the total area in the premises.

ANDHRA PRADESH POLLUTION CONTROL BOARD
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Regd. Post With Ack Due

Order No. ATP-23/PCB/TF-KNL/2014 - 480 Date: 21.04.2015

DIRECTIONS

Sub: PCB-TF-KNL- **M/s SLV Steels and Alloys Private Ltd,** Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions and standards - Air(Prevention and Control of Pollution) Amendment Act, 1987 and water (Prevention and Control of Pollution) Amendment Act, 1988- Hearing held - **DIRECTIONS ISSUED** – Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure order No.23/ATP/PCB/TF-KNL/2012- 134, dt. 24.05.2012
3. Order No.23/ATP/PCB/TF-KNL/2012-157, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-283, dt.10.07.2013.
5. Inspection of your industry by Board Officials on 22.12.2014 & 30.01.2015
6. Hearing held at Board office, Hyderabad on 24.02.2015

*****

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. With a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, Board issued extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating directions.

Whereas vide reference 5th cited , the SEE (TF) along with Analyst Gr-I (Zonal laboratory) inspected your industry on 22/12/2014 to verify the status and found that the industry was not in operation.

Whereas the industry was monitored for fugitive emissions on 30.01.2015 and the fugitive emissions are far exceeding the Board norms and also industry has not installed ESP.

Whereas you are carrying out production activity in violation of Board directions without obtaining CFO, without installing required air pollution control equipment and causing severe air pollution in surrounding area.

Whereas the Task Force Committee reviewed the status of industry on 24.02.2015.

Whereas The committee was appraised that there are 5 sponge Iron units located in Bommanahal (M) D.Hirehal (M), Ananthapur Dist., which are operating in the area without obtaining CFO since inception. Also, these units are operating without obtaining revocation of closure orders since 30.9.2013. M/s SLV steels and alloys Pvt. Ltd., is one of these 5 units. The committee was also appraised that the Industry has obtained temporary revocation of closure orders on 22.06.2012 on submission of request that they will utilize the power only for installation of air pollution control equipment (ESP) to kilns and also obtained further extension of revocation of closure orders up to 30.09.2013. But, the industry has not installed the APCE to the kilns and misusing the power for operating the industry to produce sponge iron.

Contd....2

The industry representative appraised the committee that the industry placed purchase order to M/s Envirocare, Calcutta in the year 2010 for supply and installation of ESP to the kiln and also paid about Rs.48 Lakhs. The Envirocare has not supplied the equipments in full-fledged manner and hence, they could not install APCE and Envirocare did not complete the commitment as per the purchase order till date.

The Committee noted that:

1. The Industry is a major air polluting unit operating without APCE to the kilns since inception in the year 2012
2. The industry has not installed APCE to the kiln as per the commitment submitted to the Board while revocation of closure orders dated 22.06.2012 and 10.07.2013 and has misused the power for the production activity.
3. The industry is operating without obtaining consent for operation of the board and valid revocation of closure orders and also not complying with conditions stipulated in the CFE orders and TF directions.
4. The Industry has not installed APCE i.e ESP to the kiln and releasing emissions through emergency cap of after burning chamber (ABC) there by causing air pollution in the surrounding area.
5. The Industry is storing Iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolachar.
6. The Industry has not laid concrete roads within the premises and lot of dust was observed during vehicle movement.
7. Fugitive emissions were observed by the board officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
8. The Board officials conducted ambient air quality monitoring on 22.12.2014 and as per the analysis report, the value of particulate matter- 3601 µg/M3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

After detailed discussions, the Committee recommended to issue direction to the industry to comply all the previous Board directions within **one month**. Further, the Committee decided to review the status in the next Task Force meeting.

As per the recommendation of the Task Force Committee, Board hereby directs your industry to comply with the directions issued vide ref 4th cited on 10.07.2013 within one month.

You are here by directed to note that, if you fail to comply with the above directions, legal action will be initiated against your industry **under section 31 (A) of the Air (prevention & Control of pollution) Amendment Act, 1987 for closure** of your industry and stoppage of power supply without any further notice in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 21.04.2015.

Sd/-
Member Secretary

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

//T.C.F.B.O//

Senior Environmental Engineer
Task Force, Kurnool

Copy to

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Hyderabad for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool with a direction to closely monitor the industry to ensure strict compliance of the directions issued and submit compliance report .
5. Concerned file.

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 003-23/APPCB/TF-HO/2015- **Dt. 19.12.2015**

CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s SLV Steels and Alloys Private Ltd,** Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Operating without air pollution control equipment and non-compliance of Board directions– **Closure Order – ISSUED** – Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure order No.23/ATP/PCB/TF-KNL/2012- 134, dt. 24.05.2012
3. Order No.23/ATP/PCB/TF-KNL/2012-157, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-283, dt.10.07.2013.
5. Order No.23/ATP/ PCB/TF-KNL/2014-486, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.

***

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Recieved copy
For SLV Steels & Alloys Pvt. Ltd.
Authorised

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iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

In view of the facts mentioned above the Board hereby issue closure orders to the industry under Sec.31(A) of Air (Prevention and Control of Pollution) Act, 1987.

WHEREAS, you are directed to take note that if the industry continue to operate after receipt of this order, the industry will be liable for prosecution under Sec.37 (1) of Air (Prevention & Control of Pollution) Act, 1981 and its amendments, the punishment which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

WHEREAS, the industry is further directed to take note that the APCPDCL have been directed to disconnect Power Supply to the industry with immediate effect. Should the industry resort to run by means of diesel generator or any mechanical device, you will be attracting prosecution under Sec.17 (1) of Air (Prevention and Control of Pollution) act, 1981 and its amendment.

This Order comes into effect from today i.e., 19.12.2015.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:

1. The District Collector, Ananthapur for your kind information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The S.E., (Operations), APCPDCL, Ananthapur for information and necessary action.
4. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
5. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 003-23/APPCB/TF-HO/2015- **Dt. 16.02.2016**

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s SLV Steels and Alloys Private Ltd,** Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Industry's request for Temporary Revocation of Closure Order - Temporary Revocation of Closure Order - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure order No.23/ATP/PCB/TF-KNL/2012- 134, dt. 24.05.2012
3. Order No.23/ATP/PCB/TF-KNL/2012-157, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-283, dt.10.07.2013.
5. Order No.23/ATP/ PCB/TF-KNL/2014-486, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.
7. Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
8. Industry Request letter dt. 09.02.2016.
9. Note approval by the Chairman on 16.02.2016.

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Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

Whereas vide reference 7th cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 8th cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and their by huge losses.
- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

After careful consideration of material facts of the case, the Board hereby issues **Temporary Revocation of Closure Order** for a period of **6 months** with the following directions:

1. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***

2. ***The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.***

3. ***The industry shall obtain Consent for Operation of the Board immediately.***

4. ***The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.***

5. ***The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool with the photographic evidence.***

M/s A.P.C.P.D.C.L., has been requested to temporary restore power supply to M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of

Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,**16.02.2016**.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action. He is directed to closely monitor the industry and submit report on the progress of the erection of air pollution control equipment (ESP) to Board Office, Hyderabad.
5. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District.

//T.C.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
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Website :www.apspcb.org

A.P. Pollution Control Board
S.No.
Date 3/6/16
Regional Office, Kurnool

Regd. Post With Ack Due

Order No. 003-23/APPCB/UH-II/TF/KNL/2016- **Dt. 27.05.2016**

DIRECTIONS

Sub: **APPCB – TF – HO** - M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions - **Directions** - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Industry Request letter dt. 09.02.2016.
4. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
5. Board officials inspected the industry on 19.04.2016.
6. Task Force Committee Meeting is held on 13.05.2016.

***

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 3rd cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and their by huge losses.
- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

Whereas vide reference 4th cited, Board issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 stipulating directions.

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
5. The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool with the photographic evidence.

Whereas vide reference 5th cited, the RO officials inspected the industry on 19.04.2016 and the submitted the compliance report on 03.05.2016. He informed that the industry is not complying all directions issued vide order dt. 16.02.2016.

Whereas vide reference 6th cited, hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 13.05.2016. The representatives of the industry attended the legal hearing. The Committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / Directions. The representative of the industry informed that

they have given the purchase order towards supply, erection and installation of ESP to concerned contractor and it will be completed by the end of August'2016. They have informed that they will apply for CFO order of the Board by end of this week.

The Committee after detailed discussions recommended to issue the following directions:

1. ***The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week.***
2. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***
3. ***The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 11.05.2016.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.***
5. ***The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of Aug'2016, otherwise the Board constrained to issue the closure directions under Sec.31(A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.***

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., **27.05.2016**.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:
1. The District Collector, Ananthapur for your information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and **to direct EE, RO, Kurnool to keep watch on the industry's progress on installation of air pollution control equipment and submit fortnightly report to the Board.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

O/C

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No.23/APPCB/UH-II/TF/KNL/2017- **Dt. 06.05.2017**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions – **Extension of Temporary Revocation of Closure Order** - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. Inspection of the industry by Board officials on 09.02.2017.
6. Lr.No.Sponge Iron/PCB/ZO-KNL/2017-1274. Dt.23.02.2017.
7. External Advisory Committee (Task Force) Meeting is held on 24.03.2017.

***

Whereas you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 stipulating directions.

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
5. The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool with the photographic evidence.

Whereas vide reference 4th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

Whereas vide reference 5th cited, the RO officials, Kurnool inspected the industry on 09.02.2017 and observed as follows:

1. The industry was issued CFO of the Board on 06.09.2016 with a validity upto 31.10.2018.
2. The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of Pollution control equipment.
3. The industry has not provided APCE i.e., ESP to the kilns and is letting the emissions through ABC cap. During inspection it was observed that, the industry has completed the erection works of ESP and ducting works are in progress.

Whereas vide reference 6th cited, the Zonal Office, Kurnool has forwarded the inspections report to Board office on 23.02.2017.

Whereas vide reference 7th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 24.03.2017. The representatives of the 3 Nos. of sponge iron units attended the legal hearing. The committee noted that the 3 Nos. of sponge iron units are operating without installation of pollution control

equipment and non-compliance of CFO order conditions and the directions of the Board. The representatives of the 3 Nos. of sponge iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be completed by end of April'2017. The Committee instructed the management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of **Rs.5 Lakhs** within 15 days towards the compliance of the Board directions.

The Committee after detailed discussions, recommended to issue **Extension of Temporary Revocation of Closure Order for period of 9 months i.e upto 31.05.2017** with following directions:

1. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
2. ***The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
6. ***The industry shall provide interlocking system within one month.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act.***
10. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 06.05.2017.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:

1. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

SENIOR ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
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Website :www.appcb.ap.nic.in

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Order No.23/APPCB/UH-II/TF/KNL/2018- 374 1325 13/01/18 **Dt.09.01.2018**

CLOSURE ORDER

Sub: **APPCB – UH-II - TF –** M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. CFO&HWA Ordr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
9. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

***

WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions to comply therein.

Whereas the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

Whereas vide reference 5th cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

Whereas the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.

iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS vide reference 8th cited, the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 9th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District .

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e., 09.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
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Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

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Order No.23/APPCB/UH-II/TF/KNL/2018- Dt. 31.01.2018

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** – M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District - Industry requested for Revocation of Closure Order after partial compliance – **Temporary Revocation of Closure Order** – Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. CFO&HWA Ordr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.23/APPCB/UH-II/TF/KNL/2018-374, dt.09.01.2018.
9. Industry's request letter dt.18.01.2018.
10. Lr.No.205-ATP/PCB/RO/KNL/2017, dt.29.01.2018 of RO, Kurnool.
11. Note approval by Member Secretary on 30.01.2018.
12. Undertaking submitted by industry through lr.dt.30.01.2018.

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WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

WHEREAS vide reference 5th cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

WHEREAS the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the industry requested the Board on 18.01.2018 vide reference 9th cited to Revocation of Closure Order as they have completed the installation of air pollution control equipment i.e. ESP to the DRI kilns, implemented the other pollution control measures.

WHEREAS the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018 vide reference 10th cited. The observations are as follows:

- The industry was not in operation as the APSPDCL has disconnected the power supply.
- The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the rotary kilns.
- The industry has not installed continuous online monitoring equipment and also CAAQM stations. The representative of the industry has informed that they contacted the suppliers and shortly order will be placed for supply.
- The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air pollution control equipment to the kiln i.e., ESP is being stopped.
- The industry has provided 100 Nos., of water sprinklers and also 05 Nos., of rain guns along the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
- The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units.
- The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads. Previously, the industry has clay top roads, now they have made it 6 mm gravel layer on top of it.
- The industry has not furnished the Bank Guarantee towards commitment of the Board directions.

In view of the facts mentioned above, the Board hereby issue **Temporary Revocation of Closure Production order a period of 6 months i.e up to 31.07.2018** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
5. ***The industry shall operate interlocking system regularly.***

6. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
7. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall develop and maintain 33% green belt of the total area in the premises.***
10. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 31 .01.2018.

Sd/-
MEMBER SECRETARY

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:

1. The Managing Director, Southern Power Distribution Company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

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Order No.23/APPCB/UH-II/TF/ANTP/2019- 1946 **Dt. 27.02.2019**

REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** – M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal (V), Bommanhal (M), Anantapur District - Industry requested for Revocation of Closure Order – Legal hearing held on 29.01.2019 - **Revocation of Closure Order** – Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1719, dt.13.09.2011
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-23/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Order No.003-23/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. CFO&HWA Ordr No.APPCB/KNL/KNL/227/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.10.2018.
6. Extension of Temporary Revocation of Closure Order No.23/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.23/APPCB/UH-II/TF/KNL/2018-374, dt.09.01.2018.
9. Temporary Revocation of Closure Order No.23/APPCB/UH-I/TF/KNL/2018-518, dt.31.01.2018.
10. Industry's request letter dt.29.10.2018.
11. Lr.No.205-ATP/PCB/RO/KNL/2018-1182, dt.28.11.2018 of RO, Kurnool.
12. Minutes of External Advisory Committee (Task Force) Meeting held on 29.01.2019.

01-03-2019 DESPATCHED

***

WHEREAS you are operating the industry in the name and style of M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal (V), Bommanhal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent for Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time was given.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions to comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

WHEREAS vide reference 5th cited, the Board issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.10.2018.

WHEREAS the industry vide reference 6th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of nine months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 9th cited, has issued temporary revocation of closure order to the industry on 31.01.2018 for period of 6 months i.e upto 31.07.2018 with the specific directions.

WHEREAS vide reference 10th cited, the industry has again submitted representation to the Board that they have completed the installation of ESP to the kilns and running the same regularly and requested for permanent revocation of closure orders.

WHEREAS vide reference 11th cited, the Officials of RO, Kurnool has inspected the industry on 14.11.2018 and furnished detailed inspection report along with status on compliance report through e-mail on 29.11.2018 as follows:

1. The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The Board officials have conducted stack monitoring for the stack attached to Kilns on 17.08.2018 and as per the analysis report the value of Particulate matter is 261mg/Nm^3 as against the standard of 100 mg/Nm^3.
2. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and has to maintain records.
3. The industry has provided separate energy meter for operation of the APCE provided to the Kilns and maintaining records.
4. The industry has not installed continuous online stack monitoring systems for all the major stacks.
5. The industry is operating the inter locking system provided to the Kilns.
6. The industry has 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area. DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emissions.
7. The industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap.

8. The industry has not laid concrete internal roads within the premises. Previously, the industry has laid clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
9. The industry has provided storage shed for the coal with a storage capacity of 6000 tons, for iron ore with a storage capacity of 2000 tons. Apart from the above, the industry is storing iron ore, iron ore fines, dust from APCE, char, dolochar in the open area resulting fugitive emissions during wind blows. The industry shall dispose the char, dolochar, regularly to the brick units and shall reuse iron ore fines to avoid fugitive emissions.
10. The officials of Zonal laboratory, Kurnool have conducted fugitive emissions monitoring at a distance of 10 mtrs away from the cooler discharge on 17.08.2018 and as per the analysis report the value of Particulate matter is 3246 µg/Nm³ as against the standard of 2000 µg/Nm³.
11. The industry has developed greenbelt in an area of 7.0 Acres within the premises.
12. The industry has not submitted Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its Meeting held on 29.01.2019. The representatives of the industry have attended the legal hearing. The Committee noted that industry is operating without valid revocation of closure orders and operating without CFO of the Board also. The industry not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers and developed greenbelt within the premises, but not laid concrete internal roads within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. They provided separate energy meter, water meters & provided 100 No's of water sprinklers and also 05 No's of rain guns along the stock house area. It was informed that they provided storage shed for the coal with a storage capacity of 6000 tons, for iron ore with a storage capacity of 2000 tons. They disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. They developed greenbelt to an extent of 7.0 Acres within the premises. Further, it was informed that they submitted Bank Guarantee on 28.01.2018 for an amount of Rs.5 Lakhs.

The Committee after detailed discussions, recommended to issue **Revocation Of Closure Order** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.***
3. ***The industry shall operate inter locking system regularly.***
4. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
5. ***The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.***
6. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***

7. ***The industry shall develop and maintain 33% greenbelt of the total area in the premises.***
8. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to Restore Power Supply to M/s SLV Steels and Alloys Private Ltd, Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District.

You are hereby directed to note that, should you misuse this order and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s SLV Steels and Alloys Private Ltd,
Sy.No.13, 14 & 16A, Nemkal(V),
Bommanhal (M),
Anantapur District – 515871.

Copy to:
1. The Managing Director, Southern Power Distribution Company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. ATP-26/PCB/TF-KNL/2014 - 499 **Date:21.04.2015**

DIRECTIONS

Sub: PCB-TF-KNL- **M/s Sri Ramanjaneya Ispat Pvt Ltd,** Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District - Operating the Iron Ore mining without CFE & CFO of the Board - Air(Prevention and Control of Pollution) Amendment Act, 1987 – Hearing held – **DIRECTIONS ISSUED** – Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Order No.26/ATP/PCB/TF-KNL/2012-141, dt. 24.05.2012.
3. Order No.26/ATP/ PCB/TF-KNL/2012-159, dt. 22.06.2012.
4. Order No. /PCB/TF-KNL/2012-289, dt.10.07.2013.
5. Inspection of your industry by Board Officials on 22.12.2014 & 30.01.2015
6. Hearing held at Board office, Hyderabad on 24.02.2015

*****

Whereas you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

AER

Whereas vide reference 2nd cited, the Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating directions.

Whereas the industry is carrying out production activity in violation of Board directions without obtaining CFO, without installing required air pollution control equipment and causing severe air pollution in surrounding area.

Whereas industry was inspected again latest on 30.01.2015 to check for any updation. It was reported that they are operating the industry now and then to cater the salaries of employees, the industry represented the Board vide Lr.No. nil dated. 01.10.2013 and 26.08.2014 to extend time for installation of pollution control equipment (ESP) as the supplier of control equipment M/s Envirocare delayed and they could not complete the same in time. The purchase order was issued to M/s Envirocare systems filtration system.

Whereas the Task Force Committee reviewed the status of the industry on 24.02.2015.

Whereas the committee was appraised that there are 5 sponge Iron units located in Bommanahal (M) and D.Hirehal (M), Ananthapur Dist., which are operating in the area without obtaining CFO since inception. Also, these units are operating without obtaining revocation of closure orders since 30.9.2013. M/s Sree Ramanjaneya Ispat Pvt. Ltd., is one of these 5 units. The committee was also appraised that the Industry has obtained temporary revocation of closure orders on 22.06.2012 on submission of request that they will utilize the power only for installation of air pollution control equipment (ESP) to kilns and also obtained further extension of revocation of closure orders up to 30.09.2013. But, the industry has not installed the APCE to the kilns and misusing the power for operating the industry to produce sponge iron.

Contd....2

Your representative appraised the committee that the industry placed purchase order to M/s Envirocare, Calcutta in the year 2010 for supply and installation of ESP to the kiln and also paid about Rs.48 Lakhs. The Envirocare has not supplied the equipments in full fledged manner and hence, they could not install APCE and Envirocare did not complete the commitment as per the purchase order till date.

The committee noted that:

1. The Industry is a major air polluting unit operating without APCE to the kilns since inception in the year 2012.
2. The industry has not installed APCE to the kiln as per the commitment submitted to the Board while revocation of closure orders dated 22.06.2012 and 10.07.2013 and has misused the power for the production activity.
3. The industry is operating without obtaining consent for operation of the board and valid revocation of closure orders and also not complying with conditions stipulated in the CFE orders and TF directions.
4. The Industry has not installed APCE i.e ESP to the kiln and releasing emissions through emergency cap of after burning chamber (ABC) there by causing air pollution in the surrounding area.
5. The Industry is storing Iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.
6. The Industry has not laid concrete roads within the premises and lot of dust was observed during vehicle movement.
7. Fugitive emissions were observed by the board officials at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
8. The Board officials conducted ambient air quality monitoring on 22.12.2014 and as per the analysis report, the value of particulate matter- 3112 µg/M3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

After detailed discussions, the Committee recommended to direct the industry to comply all the previous Board directions within **one month.** Further, the Committee decided to review the status in the next Task Force meeting.

As per the recommendation of Task Force Committee, Board hereby direct your industry to comply with the directions issued vide 4th cited i.e. on 10.07.2013 within one month.

You are here by directed to note that, if you fail to comply with the above directions, legal action will be initiated against your industry under section **31 (A) of the Air (prevention & Control of pollution) Amendment Act, 1987** for closure of your industry and stoppage of power supply without any further notice in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 21.04.2015.

Sd/-
Member Secretary

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M), Anantapur District.

//T.C.F.B.O//

Senior Environmental Engineer
Task Force, Kurnool

Copy to

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Hyderabad for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool with a direction to closely monitor the industry to ensure strict compliance of the directions issued and submit compliance report .
5. Concerned file.

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 003-26/APPCB/TF-HO/2015- 1609 **Dt.19.12.2015**

CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s Sri Ramanjaneya Ispat Pvt Ltd,** Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District - Operating without air pollution control equipment and non-compliance of Board directions – **Closure Order – ISSUED** – Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Order No.26/ATP/PCB/TF-KNL/2012-141, dt. 24.05.2012.
3. Order No.26/ATP/ PCB/TF-KNL/2012-159, dt. 22.06.2012.
4. Order No. /PCB/TF-KNL/2012-289, dt.10.07.2013.
5. Order No.26/ATP/ PCB/TF-KNL/2014-499, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.

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Whereas you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

Whereas vide reference 2nd cited, the Board issued closure order to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

In view of the facts mentioned above the Board hereby issue closure orders to the industry under Sec.31(A) of Air (Prevention and Control of Pollution) Act, 1987.

WHEREAS, you are directed to take note that if the industry continue to operate after receipt of this order, the industry will be liable for prosecution under Sec.37 (1) of Air (Prevention & Control of Pollution) Act, 1981 and its amendments, the punishment which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

WHEREAS, the industry is further directed to take note that the APCPDCL have been directed to disconnect Power Supply to the industry with immediate effect. Should the industry resort to run by means of diesel generator or any mechanical device, you will be attracting prosecution under Sec.17 (1) of Air (Prevention and Control of Pollution) act, 1981 and its amendment.

This Order comes into effect from today i.e.,19.12.2015.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:

1. The District Collector, Ananthapur for your kind information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The S.E., (Operations), APCPDCL, Ananthapur for information and necessary action.
4. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
5. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
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Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 003-26/APPCB/TF-HO/2016- **Dt.16.02.2016**

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s Sri Ramanjaneya Ispat Pvt Ltd,** Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District - Industry's request for Temporary Revocation of Closure Order - Temporary Revocation of Closure Order - Issued - Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Order No.26/ATP/PCB/TF-KNL/2012-141, dt. 24.05.2012.
3. Order No.26/ATP/ PCB/TF-KNL/2012-159, dt. 22.06.2012.
4. Order No. /PCB/TF-KNL/2012-289, dt.10.07.2013.
5. Order No.26/ATP/ PCB/TF-KNL/2014-499, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.
7. Order No. 003-26/APPCB/TF-HO/2016- Dt.19.12.2015.
8. Industry Request letter dt. 09.02.2016.
9. Note approval by the Chairman on 16.02.2016.

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Whereas you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

Whereas vide reference 2nd cited, the Board issued closure order to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas vide reference 6th cited, the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

Whereas vide reference 7th cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 8th cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and there by huge losses.
- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

After careful consideration of material facts of the case, the Board hereby issues **Temporary Revocation of Closure Order** for a period of **6 months** with the following directions:

1. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***
2. ***The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.***
3. ***The industry shall obtain Consent for Operation of the Board immediately.***
4. ***The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.***
5. ***The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool with the photographic evidence.***

M/s A.P.C.P.D.C.L., has been requested to temporary restore power supply to M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987,

in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,**16.02.2016**.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M), Anantapur District - 515871

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action. He is directed to closely monitor the industry and submit report on the progress of the erection of air pollution control equipment (ESP) to Board Office, Hyderabad.
5. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District.

//T.C.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
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Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 003-26/APPCB/UH-II/TF/KNL/2016- **Dt.27.05.2016**

DIRECTIONS

Sub: **APPCB – TF – HO** - M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District - Non-compliance of Board directions - **Directions** - Issued - Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Closure Order No. 003-26/APPCB/TF-HO/2016-, dt.19.12.2015.
3. Industry Request letter dt. 09.02.2016.
4. Temporary Revocation of Closure Order No.003-26/APPCB/TF-HO/2015-, dt.16.02.2016.
5. Board officials inspected the industry on 19.04.2016.
6. Task Force Committee Meeting is held on 13.05.2016.

*****

Whereas you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

Whereas vide reference 2nd cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 3rd cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry is facing many problems such as in a) procurement of the raw material due to ban of mining activities, b) labour problems, c) power cut and d) drastic reduction of product price and there by huge losses.
- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

Whereas vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 16.02.2016 for a period upto 15.08.2016 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
5. The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool marking with the photographic evidence.

Whereas vide reference 5th cited, the RO officials inspected the industry on 19.04.2016 and the submitted the compliance report on 03.05.2016. He is informed that the industry is not complying all directions issued vide order dt.16.02.2016.

Whereas vide reference 6th cited, hearing was cond1ucted by the Task Force Committee of A.P. Pollution Control Board on 13.05.2016. The representatives of the industry attended the legal hearing. The Committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / Directions. The representative of the industry informed the

industry was under shut down and not working since 3 months and not utilized the power for the production activity. It was also informed that they will complete the erection and commissioning of ESP by the end of August '2016.

The Committee after detailed discussions recommended to issue following directions:

1. ***The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week.***
2. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***
3. ***The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 13.05.2016.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.***
5. ***The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of Aug'2016, otherwise the Board constrained to issue the closure directions under Sec.31(A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.***

This Order comes into effect from today i.e., **27.05.2016**.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M), Anantapur District

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and **to direct EE, RO, Kurnool to keep watch on the industry's progress on installation of air pollution control equipment and submit fortnightly report to the Board.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. 26/APPCB/UH-II/TF/KNL/2015- **Dt. 01.03.2017**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District – Legal hearing held on 04.02.2017 – **Extension Of Temporary Revocation Of Closure Order – Issued** – Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Closure order No.003-26/APPCB/TF/HO/2016, dt.19.12.2015.
3. Industry request letter dt.09.02.2016.
4. Temporary Revocation of Closure Order No.003-26/APPCB/TF-HO/2015, dt.16.02.2016.
5. Order No.003-26/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
6. The officials of RO, Kurnool inspected the industry on 14.10.2016.
7. Memo No.155/Unit-IV/APPCB/CFO/HO/2016, dt.30.12.2016.
8. External Advisory Committee (Task Force) meeting held on 04.02.2017.

***

Whereas you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal (V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

Whereas vide reference 2nd cited, the Board issued closure order to the industry on 19.12.2015 for operating without air pollution equipment and non-compliance of Board directions.

Whereas vide reference 3rd cited, the industry has requested the Board vide letter dt.09.02.2016 for temporary revocation of closure order. He is stating that that the industry is facing many problems such as in (a) procurement of raw material due to ban of mining activities, (b) labour problems (c) power cut and (d) drastic reduction of product price and their by huge losses. The industry has enclosed purchase order towards supply, erection and installation of ESP. The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

Whereas vide reference 4th cited, the Board issued temporary revocation of closure order on 16.02.2016 for a period of 6 months with the certain directions.

Whereas vide reference 5th cited, the Board reviewed the industry before External Advisory Committee (Task Force) meeting held on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions and consent conditions:

Whereas vide reference 6th cited, the RO officials, Kurnnol inspected the industry on 14.10.2016 and furnished latest compliance report:

Whereas vide reference 7th cited, the CFO Committee reviewed the status of pollution control measures for issue of CFO Order. The committee after detail decision recommended not to issue CFO & HWA to the industry as they have not installed ESP to the kiln even after sufficient time given by the Board. The committee further recommended to refer the issue to the Task Force Committee of the Board for further review and taking necessary action.

Whereas vide reference 8th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 04.02.2017. The representatives of the industry attended the legal hearing. The committee noted that the industry has not provided water meters, not installed air pollution control equipment, not provided water sprinklers and non-compliance of the CFO order conditions and Board

directions. The representative of the industry informed that the industry is shut down since 6 months due to lack of raw material and finical problems. It was informed that they propose to start plant operations by end of February'2017. It was also informed that they will provide the water meters and water sprinklers by end of March'2017. It was also assured that the pollution control equipment will be provided within three months.

The Committee after detailed discussions, recommended to issue **Extension of Temporary Revocation of Closure Order** for a period of **one year** the following directions:

1. ***The industry shall obtain Consent for Operation of the Board as required under Sec. 21/22 of air Act and under Sec. 25/26 of water Act.***
2. ***The industry shall complete the erection of ESP in all respects and commission within three months as committed by the management.***
3. ***The industry shall provide individual energy meters to all the air pollution control equipments within one month time and shall maintain proper records.***
4. ***The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month.***
5. ***The industry shall concrete or asphalt the internal roads and work area within 2 months.***
6. ***The industry shall provide storage sheds for the storage of raw materials, dolochar to avoid fugitive emissions.***
7. ***The industry shall develop green belt all along the boundary of the industry premises in the coming monsoon.***

The Board hereby issue **Temporary Revocation of closure orders** to the industry **for a period of one year** under Sec.31 (A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.

M/s A.P.C.P.D.C.L., has been requested to temporarily restore power supply to M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District for a period of one year.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 01.03.2017.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M), Anantapur District – 515 817.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The Superintending Engineer (Operations), APCPDCL., Ananthapur, Ananthapur District for information necessary action
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// TC.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010
Phone: 0866-2436217.
e-mail: "appcb.gov@gmail
Website :www.appcb.ap.nic.in

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Order No.26/APPCB/UH-II/TF/KNL/2018- 1470 1424 12/02/18 **Dt. 22.01.2018**

DIRECTIONS

Sub: **APPCB – TF – HO** - M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District – Non-compliance of the Board directions and consent conditions - Legal hearing held on 28.12.2017 – **Directions – Issued** – Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Closure order No.003-26/APPCB/TF/HO/2016, dt.19.12.2015.
3. Industry request letter dt.09.02.2016.
4. Temporary Revocation of Closure Order No.003-26/APPCB/TF-HO/2015, dt.16.02.2016.
5. Order No.003-26/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
6. The officials of RO, Kurnool inspected the industry on 14.10.2016.
7. Memo No.155/Unit-IV/APPCB/CFO/HO/2016, dt.30.12.2016.
8. Extension Of Temporary Revocation Of Closure Order No.26/APPCB/UH-II/TF/KNL/2015, dt.01.03.2017.
9. Consent Order No.APPCB/KNL/KNL/230/CFO/HO/2017, dt.06.05.2017 with a validity upto 31.03.2022.
10. Lr.No.204-ATP/PB/RO/KNL/2017-1119, dt.11.12.2017 of RO, Kurnool.
11. External Advisory Committee (Task Force) meeting held on 28.12.2017.

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WHEREAS you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal (V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

WHEREAS the Board vide reference 2nd cited, issued closure order to the industry on 19.12.2015 for operating without air pollution equipment and non-compliance of Board directions.

WHEREAS the industry vide reference 3rd cited, requested the Board vide letter dt.09.02.2016 for temporary revocation of closure order. He is stating that that the industry is facing many problems such as in (a) procurement of raw material due to ban of mining activities, (b) labour problems (c) power cut and (d) drastic reduction of product price and their by huge losses. The industry has enclosed purchase order towards supply, erection and installation of ESP. The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

WHEREAS the Board vide reference 4th cited, issued temporary revocation of closure order on 16.02.2016 for a period of 6 months with the certain directions.

WHEREAS the Board vide reference 5th cited, reviewed the industry before External Advisory Committee (Task Force) meeting held on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions and consent conditions:

WHEREAS vide reference 6th cited, the RO officials, Kurnnol inspected the industry on 14.10.2016 and furnished latest compliance report:

WHEREAS vide reference 7th cited, the CFO Committee reviewed the status of pollution control measures for issue of CFO Order. The committee after detail decision recommended not to issue CFO & HWA to the industry as they have not installed ESP to the kiln even after sufficient time given by the Board. The committee further recommended to refer the issue to the Task Force Committee of the Board for further review and taking necessary action.

WHEREAS the industry was again reviewed by the Task Force committee meeting on 04.02.2017 and issued Extension of Temporary Revocation of Closure Order on 01.03.2017 vide reference 8th cited for a period of one year with specific directions.

WHEREAS the Board vide reference 9th cited issued Consent for Operation to the industry on 06.05.2017 to manufacture Sponge Iron – 66,000 TPA, which is valid upto 31.03.2022.

WHEREAS the EE, RO, Kurnool inspected the industry on 12.10.2017 vide reference 10th cited to verify the compliance of the industry to the Board directions is as follows:

1. The industry has obtained CFO of the Board vide order dt: 06.05.2017 with a validity upto 31.03.2022.
2. The industry has not provided APCE i.e., ESP to the kilns and the emissions is being let-out through ABC cap & causing air pollution in the surrounding area.
3. The industry has not provided individual energy meters to all the APCE.
4. The industry has not provided permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards.
5. The industry has not laid concrete roads within the premises and the unit has deployed tractor mounted tractor for sprinkling water along the haulage roads.
6. The industry is disposing the Dolochar, and dust from APCE is being sold to brick manufacturers and Iron ore fines is being sold to cement industries/pellatization units.
7. The industry is storing the charcoal and bag filter dust in open area and resulting fugitive emissions during wind blows. The industry shall immediately dispose all the solid waste stored in the premises.
8. The industry has developed greenbelt in an area of 3.0 acres and the industry has to improve the greenbelt in another 4.67 acres to achieve 33% of the greenbelt.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017. The representatives of the industry attended the legal hearing. The committee noted that the industry has not provided water meters, not installed air pollution control equipment, not provided water sprinklers and non-compliance of the CFO order conditions and Board directions. The representative of the industry informed that the industry is shut down since 6 months due to lack of raw material and finical problems. It was informed that they started plant operations last month. They informed that the industry obtained valid Consent for Operation order of the Board. They provide Air pollution control equipment i.e. ESP to the kilns and will be completed by March'2018. They also informed that they will comply with all the directions issued by the Board within 6 months. The EE, Kurnool has informed that the Vigilance & Enforcement Department enquired with the Regional office, Kurnool regarding non compliance of the industry in providing Air Pollution Control Equipment and obtained information from the Regional officer.

The after detailed review the committee recommended to issue the directions. The Board is hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall complete the erection of ESP in all respects and shall commission the same by 15.02.2018 as committed by the management.***
2. ***The industry shall provide separate energy meters to all the air pollution control equipments by 15.02.2018 and shall maintain records on energy consumed to operate the equipments.***
3. ***The industry shall install continuous online stack monitoring systems for all the major stacks by 15.02.2018.***
4. ***The industry shall provide inter locking system between raw material feeding to rotary kiln and continuous online stack emissions monitoring system within one month, so that the feeding of raw materials shall stop automatically as and when the emissions of pollution parameters are exceeding the prescribed standards.***
5. ***The industry shall provide mechanical dust suppression system with permanent water sprinklers network all along the internal roads, raw material storage yards, dolochar storage yards within one month.***
6. ***The industry shall concrete or asphalt the internal roads and work area by 15.02.2018.***
7. ***The industry shall provide closed sheds for the storage of raw materials & dolochar by 15.02.2018 to avoid fugitive emissions.***
8. ***The industry shall develop and maintain thick greenbelt all along the boundary of the industry premises to achieve minimum 33% of the total project site.***
9. ***The industry shall ensure continuous compliance of conditions issued in the CFO and HWA order.***

The implementation progress to achieve compliance of the above directions shall be submitted *periodically to the ZO, Kurnool and RO, Kurnool for every fortnight.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 22 .01.2018.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B, Nemkal(V),
Bommanhal(M),
Anantapur District – 515 817.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information. **He is directed to report on compliance of the directions by 21.02.208 and submit a report along with stack monitoring analysis report for further course of action.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2436200,
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.26/APPCB/UH-II/TF/ANTP/2019- 1960 **Dt.27.02.2019**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District – The industry request for Revocation of Closure Order - Legal hearing held on 29.01.2019 – **TEMPORARY REVOCATION OF CLOSURE ORDER** – Issued – Reg.

Ref:
1. CFE order No.175/PCB/CFE/RO-KNL/HO/2011-1680, dt.13.09.2011
2. Closure order No.003-26/APPCB/TF/HO/2016, dt.19.12.2015.
3. Industry request letter dt.09.02.2016.
4. Temporary Revocation of Closure Order No.003-26/APPCB/TF-HO/2015, dt.16.02.2016.
5. Order No.003-26/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
6. The officials of RO, Kurnool inspected the industry on 14.10.2016.
7. Memo No.155/Unit-IV/APPCB/CFO/HO/2016, dt.30.12.2016.
8. Extension Of Temporary Revocation Of Closure Order No.26/APPCB/UH-II/TF/KNL/2015, dt.01.03.2017.
9. Consent Order No.APPCB/KNL/KNL/230/CFO/HO/2017, dt.06.05.2017 with a validity upto 31.03.2022.
10. Order No.26/APPCB/UH-II/TF/KNL/2018-470, dt.22.01.2018.
11. The officials of ZO & RO, Kurnool inspected the industry on 30.11.2018 and furnished report.
12. Minutes of External Advisory Committee (Task Force) meeting held on 29.01.2019.

01-03-2019
DESPATCHED

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WHEREAS you are operating the industry in the name and style of M/s Sri Ramanjaneya Ispat Pvt Ltd, located at Sy.No.17A & B, Nemkal (V), Bommanhal(M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,00 0 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

WHEREAS the Board vide reference 2nd cited, issued closure order to the industry on 19.12.2015 for operating without air pollution equipment and non-compliance of Board directions.

WHEREAS the industry vide reference 3rd cited, requested the Board vide letter dt.09.02.2016 for temporary revocation of closure order. He is stating that that the industry is facing many problems such as in (a) procurement of raw material due to ban of mining activities, (b) labour problems (c) power cut and (d) drastic reduction of product price and their by huge losses. The industry has enclosed purchase order towards supply, erection and installation of ESP. The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

WHEREAS the Board vide reference 4th cited, issued temporary revocation of closure order on 16.02.2016 for a period of 6 months with the certain directions.

WHEREAS the Board vide reference 5th cited, reviewed the industry before External Advisory Committee (Task Force) meeting held on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions and consent conditions:

WHEREAS vide reference 6th cited, the RO officials, Kurnnol inspected the industry on 14.10.2016 and furnished latest compliance report:

WHEREAS vide reference 7th cited, the CFO Committee reviewed the status of pollution control measures for issue of CFO Order. The committee after detail decision recommended not to issue CFO & HWA to the industry as they have not installed ESP to the kiln even after sufficient

time given by the Board. The committee further recommended to refer the issue to the Task Force Committee of the Board for further review and taking necessary action.

WHEREAS the industry was again reviewed by the Task Force committee meeting on 04.02.2017 and issued Extension of Temporary Revocation of Closure Order on 01.03.2017 vide reference 8th cited for a period of one year with specific directions.

WHEREAS the Board vide reference 9th cited issued Consent for Operation to the industry on 06.05.2017 to manufacture Sponge Iron – 66,000 TPA, which is valid upto 31.03.2022.

WHEREAS the Board vide reference 10th cited, has reviewed the status of pollution control measures taken by the industry before External Advisory Committee (Task Force) meeting held on 28.12.2017 and issued directions to the industry on 22.01.2018 for non-compliance of Board directions and consent conditions. It was directed to complete erection of ESP in all respects and commission by 15.02.2018 as committed by the management.

WHEREAS vide reference 11th cited, the officials of ZO, Kurnool have inspected the industry and surroundings and observed the following points:

1. The industry has not provided ESP to the kilns and the emissions are being let-out through ABC cap.
2. The industry has not provided separate energy meters to all the air pollution control equipments by 15.02.2018 and shall maintain record on energy consumed to operate the equipments.
3. The industry has not installed online stack monitoring systems for all the major stacks by 15.02.2018.
4. The industry has not provided inter locking system between raw material feeding to rotary kiln and continuous online stack emissions monitoring system.
5. The industry has not provided mechanical dust suppression system with permanent water sprinklers network all along the internal roads, raw material storage yards, dolochar storage yards.
6. The industry has not concreted or asphalt the internal roads and Work area by 15.02.2018.
7. The industry has not provided closed sheds for the storage of raw materials & doloehar by 15.02.2018 to avoid fugitive emissions.
8. The industry has planted about 16000 samplings during last 6 months.
9. The industry has not complied with the CFO order conditions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 29.01.2019. The representatives of the industry has attended the legal hearing. The Committee noted that the industry is operating without valid revocation of closure orders and not submitted the Bank Guarantee of Rs.5.0 Lakhs & the industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed. It was informed that the industry has not provided ESP to the kilns and the emissions are being let-out through ABC cap. It was also informed that the industry has not provided water meters with totalizer facility, separate energy meter, and permanent water sprinklers, not laid concrete internal roads within the premises. Further, it was informed developed greenbelt within the premises. The Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that they will provide APCE i.e., Electro Static Precipitator (ESP) to each of the Kilns within 3 months. It was informed that they will provide separate energy meter, water meters, the interlocking system. They planted about 16000 samplings during last 6 months. They informed that they will submit the Bank Guarantee of Rs.5 Lakhs within 10 days. The management requested for revocation of closure order as they have to complete remaining pollution control measures.

The Committee after detailed discussions, recommended to issue **Extension of Temporary Revocation Of Closure Order** for period of 3 months with the certain directions. The Board issued following directions to the industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall complete the erection of ESP in all respects and shall commission within two months as committed by the management.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***

3. ***The industry shall provide interlocking system within one month to air pollution control equipments attached to kiln in such a way that raw material feeding shall be stopped in case of failure of air pollution control equipment.***
4. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month.***
5. ***The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same.***
6. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month:***
7. ***The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission .***
8. ***The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions.***
9. ***The industry develop and maintain 33% greenbelt of the total area in the premises.***
10. ***The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s Sri Ramanjaneya Ispat Pvt Ltd, Sy.No.17A & B, Nemkal(V), Bommanhal(M), Anantapur District for period of 3 months.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s Sri Ramanjaneya Ispat Pvt Ltd,
Sy.No.17A & B,
Nemkal (V), Bommanhal(M),
Anantapur District.

Copy to:
1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No. ATP-27/PCB/TF-KNL/2015 - 489 Date: 21.04.2015

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: PCB-TF-KNL- **M/s. Venkata Sai Ispat Industries Pvt Ltd.,** Sy.No.16B2, 17A,18A, 18C&26A, etc., Nemkal(V), Bommanahal(M), Anantapur District - Industry's request for revocation of Closure Order - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Hearing held - **Temporary revocation of Closure Order issued** - Reg.

Ref:
1. CFE order No.174/PCB/CFE/RO-KNL/HO/2011-1981, dt. 13.09.2011
2. Order No.27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012
3. Order No.27ATP/PCB/TF-KNL/2012- 161, dt.22.06.2012
4. CFO order No.APPCB/KNL/KNL/17597/CFO & HWM/HO/2013, dt.03.10.2013.
5. Inspection of your industry by Board Officials on 30.01.2015
6. Hearing held at Board office, Hyderabad on 24.02.2015.

*****

Whereas you are operating the industry in the name & style of M/s. Venkata Sai Ispat Industries Pvt Ltd., Sy.No.16B2, 17A,18A, 18C&26A, etc., Nemkal(V), Bommanahal(M), Anantapur District. to manufacture Sponge Iron.

Whereas vide ref. 1st cited, the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.60 Crores.

Whereas vide reference 2nd cited, the Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 with stipulating conditions.

Whereas the Board vide ref. 4th cited, Board issued Consent for Operation to your industry to manufacture Sponge Iron with a validity upto 29.06.2014 and directed your industry to restart only after obtaining valid revocation of closure order.

Whereas vide ref. 5th cited the Board officials inspected your industry on 30.01.2015 to verify the status of compliance of the industry with the Board directions and observed the industry is not complying the certain directions.

Whereas the Board's Task Force Committee in its meeting held on 24.02.2014 reviewed the issue in detail.

The Committee, after detailed discussions, recommended to issue extension of temporary revocation of closure orders for a period of **one year** with the certain directions:

Accordingly, Board hereby issues extension of temporary revocation of closure order for a period of one year with following directions under 31(A) of Air Act .

1. The industry shall provide interlocking system within 15 days such a way that feeding to the kiln shall be stopped in the case of opening of ABC cap.

Contd.... 2

2. The industry shall provide individual energy meter to all the air pollution control equipments within one month time and shall maintain proper records.
3. The industry shall provide online stack monitoring facility to the Kiln and connectivity to APPCB website within one month.
4. The industry shall provide 3 No's of CAAQM stations within Two months and connect the same to APPCB website.
5. The industry shall provide activation recorder for ABC cap opening within one month.
6. The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month. The industry shall ensure continuous operation of water sprinklers provided at various places.
7. The industry shall operate all air pollution control systems continuously to comply with Board's stack and ambient standards.
8. The industry shall provide GI sheets with a minimum height of 15 ft all around the storage yards of raw materials, char & dolochar within two months.
9. The industry shall ensure regular cleaning and wetting of the premises to minimize fugitive emissions.
10. The industry shall maintain daily records of production, operation of the air pollution control equipment; energy and hour meter readings and submit to the Regional Office, Kurnool fortnightly.
11. The industry shall improve the green belt area to achieve green belt of 33% of the total area of the plant with tall growing trees by the end of this monsoon.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any of the above directions, legal action will be initiated against your industry **under section 31 (A) of the Air (prevention & Control of pollution) Amendment Act, 1987** for closure of your industry and stoppage of power supply without any further notice in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 21.04.2015.

Sd/-
Member Secretary

To,
M/s. Venkata Sai Ispat Industries Pvt Ltd.,
Sy.No.16B2, 17A,18A, 18C&26A, etc.,
Nemkal(V), Bommanahal(M), Anantapur District

//T.C.F.B.O//

Senior Environmental Engineer
Task Force, Kurnool

Copy to
1. The Chief Environmental Engineer, A.P. Pollution Control Board, Hyderabad for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool with a direction to closely monitor the industry to ensure strict compliance of the directions issued and submit compliance report .
5. Concerned file.

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No.85/APPCB/TF/KNL/2016- **Dt. 23.07.2016**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **PCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District - **Extension Of Temporary Revocation Of Closure Order– Issued** – Reg.

Regional Office, Bellary
Dated 28/7/16
Sl. No. 598

Ref:
1. Order No.27/ATP/PCB/TF-KNL/2012-143, Dt.24.05.2012.
2. Order No.27/ATP/PCB/TF-KNL/2012-161, Dt.22.06.2012.
3. Order No.27/ATP/PCB/TF-KNL/2012-487, Dt.21.04.2015.
4. CFO order APPCB/KNL/KNL/17597/CFO&HWA/HO/2016- , dt.06.06.2016.
5. industry request letter dt.18.04.2016.
6. Board officials inspected the industry on 19.04.2016 under randomized risk based inspections.
7. Task Force Committee Meeting held on 25.06.2016.

***

Whereas you are operating the industry in the name & style of M/s.Venkata Sai Ispat Industries Pvt Ltd., located at Nemakal (V), Bohmanahal (M), Anantapur Dist. to manufacture Sponge Iron of capacity of 200 TPD.

Whereas vide ref. 1st cited, the Board issued closure order to the industry on 24.05.2012 for not providing the air pollution control equipment and non-compliance of CFE conditions.

Whereas vide ref. 2nd cited, the Board issued Temporary revocation of closure order to the industry on 22.06.2012 for one month i.e upto 21.07.2012 with stipulating conditions.

Whereas vide ref. 3rd cited, The Board issued Extension temporary revocation of closure order to the industry on 21.04.2015 for one year with stipulating conditions.

Whereas vide reference 4th cited, the Board issued Consent for operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the industry requested the Board for revocation of closure order vide letter dt.18.04.2016, stating that they have complied with directions of the Board.

Whereas vide reference 6th cited, the Board officials inspected the industry on 19.04.2016 under randomized risk based inspections and observed the following:

1. Interlocking arrangement is not provided.
2. Individual energy meters for the air pollution control are not installed.
3. Continuous On-line stack monitoring and ambient air quality monitoring systems are not provided. Ladder, Platform, Porthole to perform stack monitoring are not provided to the stack.
4. CAAQM stations are not provided.
5. Activation recorder for ABC cap opening is not provided.
6. Permanent water sprinklers are not provided. But, they are wetting the ground by spraying water with the help of water tanker.
7. ESP for one kiln is being connected /commissioned and not operating.
8. Coal, Iron ore, Finished product are being stored under sheds.
9. Permanent water sprinklers are not provided. But, they are wetting the ground by spraying water with the help of water tanker.
10. Records are not being maintained. Records are to be maintained after installing the energy meters to the pollution control equipment.
11. Few trees exist along the boundary and within the premise. Development of greenery shall be taken up on large scale in the ensuing monsoon season.

Whereas vide reference 7th cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P.Pollution Control Board on 06.03.2016 to review the status of the industry. The representatives of the industry attended the legal hearing. The Committee noted the non-compliance of the CFO conditions/Directions. The representative of the industry informed that they have provided 2 Electro Static Precipitators for 2 kilns and operating them continuously. It was also informed that they installed one CAAQM station for carrying out continuous ambient air quality. They informed that interlocking systems and energy meters for

air pollution control systems will be installed by 6 months. It was also informed that they will develop the greenbelt in the coming monsoon season and finally the management requested for revocation of closure order.

The Committee after detailed discussions, recommended to issue **revocation of closure order for period of one year** with the following directions:

1. ***The industry shall operate two ESPs connected to two kilns continuously.***
2. ***The industry shall provide concrete internal roads to reduce fugitive emissions during movement of vehicles. Till such time industry shall provide water sprinklers for suppression of fugitive dust emissions within 1 month.***
3. ***The industry shall install Energy meters for pollution equipment within 1 month.***
4. ***The industry shall install the online stack monitoring systems for the stack attached to kilns and for the stack attached to the Boiler within 3 months.***
5. ***The industry shall maintain records of water meters and energy meters.***
6. ***The industry shall store the raw material and finished products in closed sheds immediately.***
7. ***The industry shall develop the thick green belt within the plant premises duly next monsoon season.***
8. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

The Board hereby issue **Revocation of Closure Order** to the industry for period of **One year i.e upto 24.06.2017** under Sec.31(A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.

M/s A.P.S.P.D.C.L., has been requested to temporary restore power supply to M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M),Anantapur Dist.

The above mentioned directions shall be implemented by the industry, failing which action would be initiated against the industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry and forfeiture of the Bank Guarantee without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 23.07.2016.

Sd/-
MEMBER SECRETARY

To
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

Copy to:

1. The District Collector, Ananthapur for your kind information.
2. The Superintending Engineer (Operations), APSPDCL, AP Trans Co., Ananthapur District for information and necessary actioin.
3. The Managing Director, Southern Power Distribution company of A.P.Limited, D.No.19-13-65, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
4. The Joint Chief Environmental Engineer, UH-IV, APPCB, Hyderabad.
5. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
6. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631

Regd. Post With Ack Due

Order No.85/APPCB/UH-II/TF/KNL/2017- **Dt. 10.05.2017**

DIRECTIONS

Sub: **APPCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur Dist. - Non-compliance of Board directions – Legal hearing held on 24.03.2017 - Directions - Issued - Reg.

Ref:
1. Closure Order No. 27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012.
2. Temporary Revocation of Closure Order No. 27/ATP/PCB/TF-KNL/2012-161, dt.22.06.2012.
3. Order No. 27/ATP/PCB/TF-KNL/2012 - 487, dt.21.04.2015.
4. CFO order No. APPCB/KNL/KNL/17597/CFO & HWA/HO/2016 dt. 06.06.2016.
5. Order No. 85/APPCB/TF/KNL/2016, dt. 23.07.2016.
6. Inspection of the industry by Board officials on 09.02.2016.
7. Lr.No.Sponge Iron/PCB/ZO-KNL/2017-1274. Dt.23.02.2017.
8. External Advisory Committee (Task Force) Meeting is held on 24.03.2017.

***

Whereas you are operating the industry in the name and style of M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur Dist. to manufacture Sponge Iron of capacity 200 TPD.

Whereas vide reference 1st cited, the Board issued Closure Order to the industry on 24.05.2012 for not providing Air Pollution Equipment & Non compliance of CFE conditions.

Whereas vide reference 2nd cited, the Board issued temporary revocation of closure order to the industry on 22.06.2012 for 1 month i.e. upto 21.07.2012 with stipulating conditions.

Whereas vide reference 3rd cited, Board issued extension of temporary revocation of closure order on 21.04.2017 for one year with stipulating conditions.

Whereas vide reference 4th cited, the Board issued Consent for Operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 25.06.2016 and issued following directions to the industry on 23.07.2016.

1. The industry shall operate to ESPs connected to two kilns continuously.
2. The industry shall provide concrete internal roads to reduce fugitive emissions during movement of vehicles. Till such time industry shall provide water sprinklers for suppression of fugitive dust emissions within one month.
3. The industry shall install energy meters for pollution equipment within one month.
4. The industry shall install the online stack monitoring systems for the stack attached to kilns and for the stack attached to the Boiler within 3 months.
5. The industry shall maintain records of water meters and energy meters.
6. The industry shall store the raw material and finished products in closed sheds immediately.
7. The industry shall develop the thick green belt within the plant premises duly next monsoon season.

8. The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.

Whereas vide reference 6th cited, the RO officials, Kurnool inspected the industry on 09.02.2017 and observed as follows:

1. During inspection it was observed that, the industry is letting out the emissions through ABC Cap and is not operating the ESPs provided to the kilns.
2. The industry has not provided concrete internal roads to reduce fugitive emissions during movement of vehicles.
3. The industry has not provided individual energy meter to the air pollution control equipments.
4. The industry has not installed online stack monitoring facility to the kiln till now.
5. The industry is not maintaining records of water meters and energy meters.
6. The industry has provided 2 Nos. of cover sheds of capacity 4,000 Tonnes, 5000 tons respectively for the Storage coal & iron ore. In addition to the above, industry is storing the iron ore fines, dolomite, bag filter dust, Char & dolochar openly thereby generating fugitive emissions
7. The industry has developed green belt along the periphery in an area of 1.5 acres only. The industry representative has informed that, they proposed to plant about 5000 samplings in the coming monsoon

Whereas vide reference 7th cited, the Zonal Office, Kurnool has forwarded the inspection report to Board office on 23.02.2017.

Whereas vide reference 8th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 24.03.2017. The representatives of the 3 Nos. of sponge iron units attended the legal hearing. The committee noted that the 3 Nos. of sponge iron units are operating without installation of pollution control equipment and non-compliance of CFO order conditions and the directions of the Board. The representatives of the 3 Nos. of sponge iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be completed by end of April'2017.

The Committee after detailed discussions, recommended to issue with following directions:

1. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
2. ***The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
6. ***The industry shall provide interlocking system within one month.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31(A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act.***

10. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 10.05.2017.

Sd/-
MEMBER SECRETARY

To
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOAR
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010
Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Pollution Control Board 1326 17/01/18 Kurnool

Regd. Post With Ack Due

Order No.85/APPCB/UH-II/TF/KNL/2017- 389 **Dt.09.01.2018**

CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg..

Ref:
1. Closure Order No. 27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012.
2. Temporary Revocation of Closure Order No. 27/ATP/PCB/TF-KNL/2012-161, dt.22.06.2012.
3. Extension of Temporary Revocation of Closure order No. 27/ATP/PCB/TF-KNL/2012 - 487, dt.21.04.2015.
4. CFO order No. APPCB/KNL/KNL/17597/CFO & HWA/HO/2016, dt. 06.06.2016 with a validity upto 30.04.2017.
5. Extension of Temporary Revocation of Closure order No. 85/APPCB/TF/KNL/2016, dt. 23.07.2016.
6. Directions order No.85/APPCB/UH-II/TF/KNL/2017, dt.10.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
9. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

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Whereas you are operating the industry in the name and style of M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur Dist. to manufacture Sponge Iron of capacity 200 TPD.

Whereas the Board vide reference 1st cited, issued Closure Order to the industry on 24.05.2012 for not providing Air Pollution Equipment & Non compliance of CFE conditions.

Whereas, the Board vide reference 2nd cited issued temporary revocation of closure order to the industry on 22.06.2012 for one month i.e. upto 21.07.2012 with specific directions comply therein.

Whereas vide reference 3rd cited, Board issued extension of temporary revocation of closure order on 21.04.2015 for one year with specific directions comply therein.

Whereas vide reference 4th cited, the Board issued Consent for Operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 25.06.2016 and extension of temporary revocation of closure order on 23.07.2016 for one year with specific directions comply therein.

Whereas vide reference 6th cited, has reviewed the industry before External Advisory Committee (Task Force) on 24.03.2017 and issued specific directions to the industry on 10.05.2017.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.

iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported vide reference 8th cited that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 9th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e.,09.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and **is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOAR
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010
Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

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Order No.85/APPCB/UH-II/TF/KNL/2017- Dt.09.01.2018

CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg.

Ref:
1. Closure Order No. 27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012.
2. Temporary Revocation of Closure Order No. 27/ATP/PCB/TF-KNL/2012-161, dt.22.06.2012.
3. Extension of Temporary Revocation of Closure order No. 27/ATP/PCB/TF-KNL/2012 - 487, dt.21.04.2015.
4. CFO order No. APPCB/KNL/KNL/17597/CFO & HWA/HO/2016, dt. 06.06.2016 with a validity upto 30.04.2017.
5. Extension of Temporary Revocation of Closure order No. 85/APPCB/TF/KNL/2016, dt. 23.07.2016.
6. Directions order No.85/APPCB/UH-II/TF/KNL/2017, dt.10.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
9. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

***

Whereas you are operating the industry in the name and style of M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur Dist. to manufacture Sponge Iron of capacity 200 TPD.

Whereas the Board vide reference 1st cited, issued Closure Order to the industry on 24.05.2012 for not providing Air Pollution Equipment & Non compliance of CFE conditions.

Whereas, the Board vide reference 2nd cited issued temporary revocation of closure order to the industry on 22.06.2012 for one month i.e. upto 21.07.2012 with specific directions comply therein.

Whereas vide reference 3rd cited, Board issued extension of temporary revocation of closure order on 21.04.2015 for one year with specific directions comply therein.

Whereas vide reference 4th cited, the Board issued Consent for Operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 25.06.2016 and extension of temporary revocation of closure order on 23.07.2016 for one year with specific directions comply therein.

Whereas vide reference 6th cited, has reviewed the industry before External Advisory Committee (Task Force) on 24.03.2017 and issued specific directions to the industry on 10.05.2017.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron Units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.

VENKATA SAI ISPAT INDUSTRIES PVT. LTD. NEMAKAL

iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported vide reference 8th cited that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 9th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e.,09.01.2018.

Sd/-
MEMBER SECRETARY

To,
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and **is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOAR
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.85/APPCB/UH-II/TF/KNL/2018- 815 **Dt.31.01.2018**

TEMPORARY REVOCATION OF CLOSURE ORDER

1481
20/02/18

Sub: **APPCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District - Non-compliance of Board directions – Industry requested for Revocation of Closure Order after partial compliance – **Temporary Revocation of Closure Order** – Issued - Reg.

Ref:
1. Closure Order No. 27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012.
2. Temporary Revocation of Closure Order No. 27/ATP/PCB/TF-KNL/2012-161, dt.22.06.2012.
3. Extension of Temporary Revocation of Closure order No. 27/ATP/PCB/TF-KNL/2012 - 487, dt.21.04.2015.
4. CFO order No. APPCB/KNL/KNL/17597/CFO & HWA/HO/2016, dt. 06.06.2016 with a validity upto 30.04.2017.
5. Extension of Temporary Revocation of Closure order No. 85/APPCB/TF/KNL/2016, dt. 23.07.2016.
6. Directions order No.85/APPCB/UH-II/TF/KNL/2017, dt.10.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.85/APPCB/UH-II/TF/KNL/2018-389, dt.09.01.2018.
9. Industry's request letter dt.18.01.2018.
10. Lr.No.201-ATP/PCB/RO/KNL/2017, dt.29.01.2018 of RO, Kurnool.
11. Note approval by Member Secretary on 30.01.2018.
12. Undertaking submitted by industry through lr.dt.31.01.2018.

***

Whereas you are operating the industry in the name and style of M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur Dist. to manufacture Sponge Iron of capacity 200 TPD.

Whereas the Board vide reference 1st cited, issued Closure Order to the industry on 24.05.2012 for not providing Air Pollution Equipment & Non compliance of CFE conditions.

Whereas, the Board vide reference 2nd cited issued temporary revocation of closure order to the industry on 22.06.2012 for one month i.e. upto 21.07.2012 with specific directions comply therein.

Whereas vide reference 3rd cited, Board issued extension of temporary revocation of closure order on 21.04.2015 for one year with specific directions comply therein.

Whereas vide reference 4th cited, the Board issued Consent for Operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 25.06.2016 and extension of temporary revocation of closure order on 23.07.2016 for one year with specific directions comply therein.

Whereas vide reference 6th cited, has reviewed the industry before External Advisory Committee (Task Force) on 24.03.2017 and issued specific directions to the industry on 10.05.2017.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the industry requested the Board on 18.01.2018 vide reference 9th cited to Revocation of Closure Order as they have completed the installation of air pollution control equipment i.e ESP to the DRI kilns, implemented the other pollution control measures.

WHEREAS the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018 vide reference 10th cited. The observations are as follows:

- During the inspection, it was observed that the industry was not in operation as the APSPDCL has disconnected the power supply.
- The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers and ESP (of 03 fields) for each of the the rotary kilns.
- The industry has not installed continuous online monitoring equipment and also CAAQM stations.
- The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air pollution control equipment to the kiln i.e., ESP is being stopped.
- The industry has provided 130 Nos., of water sprinklers and also 05 Nos., of rain guns along the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
- The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units.
- The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
- The industry is not furnished the Bank Guarantee towards commitment of the Board directions.

In view of the facts mentioned above, the Board hereby issue **Temporary Revocation of Closure Production order a period of 6 months i.e up to 31.07.2018** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall obtain valid Consent for Operation immediately.***
2. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
3. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
4. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
6. ***The industry shall operate interlocking system regularly.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***

8. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
9. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
10. ***The industry shall develop and maintain 33% green belt of the total area in the premises.***
11. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions.***
12. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,31.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOAR
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010
Phone:0866-2430200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Received 05/03/2019

Regd. Post With Ack Due

Order No.85/APPCB/UH-II/TF/ANTP/2018- 1941 Dt.27.02.2019

REVOCATION OF CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District - Industry requested for Revocation of Closure Order – Legal hearing held on 29.01.2019 - **Revocation of Closure Order** – Issued - Reg.

Ref:
1. Closure Order No. 27/ATP/PCB/TF-KNL/2012-143, dt. 24.05.2012.
2. Temporary Revocation of Closure Order No. 27/ATP/PCB/TF-KNL/2012-161, dt.22.06.2012.
3. Extension of Temporary Revocation of Closure order No. 27/ATP/PCB/TF-KNL/2012 - 487, dt.21.04.2015.
4. CFO order No. APPCB/KNL/KNL/17597/CFO & HWA/HO/2016, dt. 06.06.2016 with a validity upto 30.04.2017.
5. Extension of Temporary Revocation of Closure order No. 85/APPCB/TF/KNL/2016, dt. 23.07.2016.
6. Directions order No.85/APPCB/UH-II/TF/KNL/2017, dt.10.05.2017.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.85/APPCB/UH-II/TF/KNL/2018-389, dt.09.01.2018.
9. Temporary Revocation of Closure Order No.85/APPCB/UH-II/TF/KNL/20-515, dt.31.01.2018.
10. Industry's request letter dt.03.11.2018
11. Lr.No.203-ATP/PCB/RO/KNL/2018-1184, dt.28.11.2018 of RO, Kurnool.
12. Minutes of External Advisory Committee (Task Force) Meeting held on 29.01.2019.

***

Whereas you are operating the industry in the name and style of M/s.Venkata Sai Ispat Industries Pvt. Ltd., Nemakal (V), Bohmanahal (M), Anantapur District to manufacture Sponge Iron of capacity 200 TPD.

Whereas the Board vide reference 1st cited, issued Closure Order to the industry on 24.05.2012 for not providing Air Pollution Equipment & Non compliance of CFE conditions.

Whereas, the Board vide reference 2nd cited issued temporary revocation of closure order to the industry on 22.06.2012 for one month i.e. upto 21.07.2012 with specific directions comply therein.

Whereas vide reference 3rd cited, Board issued extension of temporary revocation of closure order on 21.04.2015 for one year with specific directions comply therein.

Whereas vide reference 4th cited, the Board issued Consent for Operation and Hazardous Waste Authorization to industry on 06.06.2016 duly stipulating necessary standards and conditions with a validity period upto 30.04.2017.

Whereas vide reference 5th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 25.06.2016 and extension of temporary revocation of closure order on 23.07.2016 for one year with specific directions comply therein.

Whereas vide reference 6th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 24.03.2017 and issued specific directions to the industry on 10.05.2017.

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WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS vide reference 9th cited, the Board issued Temporary Revocation of Closure Production order dt.31.01.2018 for a period of 6 months i.e up to 31.07.2018 with the specific directions.

WHEREAS vide reference 10th cited, the industry has again submitted representation to the Board that they have complied all the directions issued by the Board and requested for permanent revocation of closure orders.

WHEREAS vide reference 11th cited, the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018. The observations are as follows:

1. The industry was issued with CFO of the Board vide order dated: 29.08.2018 with a validity upto 30.04.2019.
2. The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns.
3. The industry has provided 02 Nos., of separate energy meters i.e., one for ESP's 02 Nos., and one for 04 bag filters.
4. The industry has provided separate energy meter for operation of the APCE provided to the Kilns and maintaining records.
5. The industry has not installed continuous online stack monitoring systems for all the major stacks.
6. The industry is operating the inter locking system provided to the Kilns.
7. The industry has provided 130 Nos., of water sprinklers along the stock house area, DSC building, kiln area, CCR building, iron ore and coal conveyor areas, internal roads etc.,
8. The industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap.
9. The industry has not laid concrete roads within the premises and the unit has provided water sprinklers along the haulage roads and also deployed tractor mounted tractor for sprinkling water along the haulage roads.

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10. The industry has developed greenbelt in an area of 4.0 Acres within the premises.
11. The industry has not submitted Bank Guarantee of Rs.5.0 Lakhs valid for one year towards the compliance of the above directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 29.01.2019. The representatives of the industry have attended the legal hearing. The Committee noted that the industry is operating without valid revocation of closure orders. The committee also noted that the industry has not submitted the Bank Guarantee of Rs. 5.0 Lakhs. The industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers, not laid concrete internal roads within the premises and developed greenbelt within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided 02 Nos., of separate energy meters i.e., one for ESP's – 02 Nos., and one for 04 bag filters, provided separate energy meter for operation of the APCE provided to the Kilns, provided 130 Nos., of water sprinklers along the stock house area, DSC building, kiln area, CCR building, iron ore and coal conveyor areas, internal roads etc., It was also informed that the industry has provided closed shed with a storage capacity of 4000 tons for the coal and also closed shed with a storage capacity of 2000 tons for iron ore in the premises. The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. The industry has developed greenbelt to an extent of 4.0 Acres within the premises. They informed that they will submit the Bank Guarantee of Rs.5 Lakhs within 10 days. The president of A.P. Sponge Iron Manufacturers Association have requested for exemption for installation of online continuous stack monitoring systems as all plants are operating with huge financial crisis from the day of inception due to non availability of Raw Materials. The committee has not agreed for exemption of installation of online stack monitoring equipment.

The Committee after detailed discussions, recommended to issue **Revocation Of Closure Order** with certain directions. The Board hereby issues **Revocation of Closure Order** to the industry with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.***
3. ***The industry shall operate inter locking system regularly.***
4. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
5. ***The industry shall continuously operate water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.***
6. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
7. ***The industry shall develop and maintain 33% greenbelt of the total area in the premises.***
8. ***The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.***
9. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

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M/s A.P.S.P.D.C.L., has been requested to Restore Power Supply to M/s.Venkata Sai Ispat Industries Pvt Ltd., Nemakal (V), Bohmanahal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s.Venkata Sai Ispat Industries Pvt Ltd.,
Nemakal (V), Bohmanahal (M),
Anantapur Dist.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

Í ½¿²²»¼ ¾§ Ý¿³ Í ½¿²²»®

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

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Regd. Post With Ack Due

Order No. ATP-24/PCB/TF-KNL/2014 - 1992

DIRECTIONS

Date:21.04.2015

Sub: PCB-TF-KNL- **M/s Sai Balaji Sponge Iron (I) Pvt. Ltd** Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Operating the Iron Ore mining without CFE & CFO of the Board - Air(Prevention and Control of Pollution) Amendment Act, 1987 – Hearing held – **DIRECTIONS ISSUED** – Reg.

Ref:
1. CFE order No.178/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011
2. Closure order No.24/ATP/PCB/TF-KNL/2012- 136, dt. 24.05.2012
3. Order No.24/ATP/PCB/TF-KNL/2012-164, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-285, dt.10.07.2013.
5. Inspection of your industry by Board Officials on 22.12.2014 & 30.01.2015
6. Hearing held at Board office, Hyderabad on 24.02.2015

*****

Whereas you are operating the industry in the name and style of **M/s Sai Balaji Sponge Iron (I) Pvt. Ltd** Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited , Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, Board issued extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating directions.

Whereas vide reference 5th cited, the Task Force SEE along with Analyst Gr-I (Zonal laboratory) inspected your industry on 22/12/2014 to verify the status and found that the industry was not in operation. Again the SEE, EE, Task Force, Kurnool, Analyst Gr-I, Zonal Lab inspected the industry on 30.01.2015. The industry was monitored for fugitive emissions on 30.01.2015 and the fugitive emissions are far exceeding the Board norms.

Whereas you are carrying out production activity in violation of Board directions without obtaining CFO, without installing required air pollution control equipment and causing severe air pollution in surrounding area.

Whereas the Task Force Committee reviewed the status of industry on 24.02.2015.

Whereas The committee was appraised that there are 5 sponge Iron units located in Bommanahal (M) & D. Hirehal (M), Ananthapur (Dist), which are operating in the area without obtaining CFO since inception. Also, these units are operating without obtaining revocation of closure orders since 30.9.2013. M/s Sai Balaji Sponge Iron (I) Pvt. Ltd, Hirdehal village, D.Hirehal (M), Anantapur dist., is one of these 5 units. The committee was also appraised that the Industry has obtained temporary revocation of closure orders on 22.06.2012 on submission of request that they will utilize the power only for installation of air pollution control equipment (ESP) to kilns and also obtained further extension of revocation of closure orders up to 30.09.2013. But, the industry has not installed the APCE to the kilns and misusing the power for operating the industry to produce sponge iron.

The representative of the industry appraised the committee that the industry placed purchase order to M/s Envirocare , Calcutta in the year 2010 for supply and installation of ESP to the kiln and also paid about Rs.48 lakhs. The Envirocare has not supplied the equipments in full fledged manner and hence,they could not install APCE and Envirocare did not complete the commitment as per the purchase order till date.

Contd....3

The committee noted that:

1. The Industry is a major air polluting unit operating without APCE to the kilns since inception in the year 2012
2. The industry has not installed APCE to the kiln as per the commitment submitted to the Board while revocation of closure orders dated 22.06.2012 and 10.07.2013 and has misused the power for the production activity.
3. The industry is operating without obtaining consent for operation of the board and valid revocation of closure orders and also not complying with conditions stipulated in the CFE orders and TF directions.
4. The Industry has not installed APCE i.e ESP to the kiln and releasing emissions through emergency cap of after burning chamber (ABC) there by causing air pollution in the area.
5. The Industry is storing Iron ore , dolomite and dolochar in the open area and has not cleared off all the accumulated solid waste.
6. The Industry has not laid concrete roads within the premises and lot of dust was observed during vehicle movement.
7. Fugitive emissions were observed at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
8. The Board officials conducted ambient air quality monitoring on 22.12.2014 and as per the analysis report, the value of particulate matter- 3573 µg/M3 which is exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

After detailed discussions, the Committee recommended to direct the industry to comply all the previous Board directions within one month. Further, the Committee decided to review the status in the next Task Force meeting.

As per the recommendation of the committee, the Board hereby directs to comply with the directions issued vide reference 4th cited i.e. on 10.07.2013 within one month.

Further, you are here by directed o note that, if you fail to comply with the above directions, legal action will be initiated against your industry **under section 31 (A) of the Air (prevention & Control of pollution) Amendment Act, 1987** for closure of your industry and stoppage of power supply without any further notice in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 21.04.2015.

Sd/-
Member Secretary

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District.

//T.C.F.B.O//

K Krishna 21/4/15
Senior Environmental Engineer
Task Force, Kurnool

Copy to

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Hyderabad for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool with a direction to closely monitor the industry to ensure strict compliance of the directions issued and submit compliance report .
5. Concerned file.

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

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Order No. 003-24/APPCB/TF-HO/2015- 1608 29/12/15 **Dt.19.12.2015**

CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s Sai Balaji Sponge Iron (I) Pvt. Ltd** Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Operating without air pollution control equipment and non-compliance of Board directions – **Closure Order – ISSUED** – Reg.

Ref:
1. CFE order No.178/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011
2. Closure order No.24/ATP/PCB/TF-KNL/2012- 136, dt. 24.05.2012
3. Order No.24/ATP/PCB/TF-KNL/2012-163, dt. 22.06.2012.
4. Order No.PCB/TF-KNL/2012-285, dt.10.07.2013.
5. Order No.24/ATP/ PCB/TF-KNL/2014-492, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.

***

Whereas you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited , Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

In view of the facts mentioned above the Board hereby issue closure orders to the industry under Sec.31(A) of Air (Prevention and Control of Pollution) Act, 1987.

WHEREAS, you are directed to take note that if the industry continue to operate after receipt of this order, the industry will be liable for prosecution under Sec.37 (1) of Air (Prevention & Control of Pollution) Act, 1981 and its amendments, the punishment which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

WHEREAS, the industry is further directed to take note that the APCPDCL have been directed to disconnect Power Supply to the industry with immediate effect. Should the industry resort to run by means of diesel generator or any mechanical device, you will be attracting prosecution under Sec.17 (1) of Air (Prevention and Control of Pollution) act, 1981 and its amendment.

This Order comes into effect from today i.e., 19.12.2015.

Sd/-
MEMBER SECRETARY

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District

Copy to:
1. The District Collector, Ananthapur for your kind information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The S.E., (Operations), APCPDCL, Ananthapur for information and necessary action.
4. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
5. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

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Website :www.apspcb.org

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Order No. 003-24/APPCB/TF-HO/2015- **Dt. 16 .02.2016**

TEMPORARY REVOCATIO OF CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s Sai Balaji Sponge Iron (I) Pvt. Ltd** Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Industry's request for Temporary Revocation of Closure Order - Temporary Revocation of Closure Order - Issued - Reg.

Ref:
1. CFE order No.178/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011
2. Closure order No.24/ATP/PCB/TF-KNL/2012- 136, dt. 24.05.2012
3. Order No.24/ATP/PCB/TF-KNL/2012-163, dt. 22.06.2012.
4. Order No.PCB/TF-KNL/2012-285, dt.10.07.2013.
5. Order No.24/ATP/ PCB/TF-KNL/2014-492, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.
7. Order No. 003-24/APPCB/TF-HO/2016- Dt.19.12.2015.
8. Industry Request letter dt. 09.02.2016.
9. Note approval by the Chairman on 16.02.2016.

***

Whereas you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited , Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

Whereas vide reference 7th cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 8th cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

After careful consideration of material facts of the case, the Board hereby issues **Temporary Revocation of Closure Order** for a period of **6 months** with the following directions:

1. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***

2. ***The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.***

3. ***The industry shall obtain Consent for Operation of the Board immediately.***

4. ***The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.***

5. ***The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool marking with the photographic evidence.***

M/s A.P.C.P.D.C.L., has been requested to temporary restore power supply to M/s SLV Steels and Alloys Private Ltd,, located at Sy.No.13, 14 & 16A, Nemkal(V), Bommanhal(M), Anantapur District

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term

which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., **16.02.2016**.

Sd/-
MEMBER SECRETARY

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action. He is directed to closely monitor the industry and submit report on the progress of the erection of air pollution control equipment (ESP) to Board Office, Hyderabad.
5. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District.

//T.C.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
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Regional Control Room
S.No. 3/6/16
Date
Regional Office, Kurnool

Regd. Post With Ack Due

Order No. 003-24/APPCB/UH-II/TF/KNL/2016- **Dt 27.05.2016**

DIRECTIONS

Sub: **APPCB – TF – HO** - M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District – Non-compliance of Board directions - **Directions** - Issued - Reg.

Ref:
1. CFE order No.178/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011
2. Closure Order No. 003-24/APPCB/TF-HO/2016-, dt.19.12.2015.
3. Industry Request letter dt. 09.02.2016.
4. Temporary Revocation of Closure Order No.003-24/APPCB/TF-HO/2015-, dt.16.02.2016.
5. Board officials inspected the industry on 19.04.2016.
6. Task Force Committee Meeting is held on 13.05.2016.

***

Whereas you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited , Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 3rd cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

Whereas vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 16.02.2016 for a period upto 15.08.2016 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
5. The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool marking with the photographic evidence.

Whereas vide reference 5th cited, the RO officials inspected the industry on 19.04.2016 and the submitted the compliance report on 03.05.2016. He is informed that the industry is not complying all directions issued vide order dt. 16.02.2016.

Whereas vide reference 6th cited, hearing was conducted by the Task Force Committee of A.P. Pollution Control Board on 13.05.2016. The representatives of the industry did not attend the legal hearing. The Committee noted that the industry is utilizing the power supply for operation of the kiln instead of utilizing power supply for erection of air pollution control equipment and non-compliance of the CFO conditions / Directions.

The Committee after detailed discussions recommended to issue following directions:

1. ***The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week.***
2. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***
3. ***The erection and commission of ESP shall complete within 3 months as committed vide industry letter dated: 09.02.2016***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.***
5. ***The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of Aug'2016, otherwise the Board constrained to issue the closure directions under Sec.31(A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.***

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., **27.05.2016**.

Sd/-
MEMBER SECRETARY

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd,
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and **to direct EE, RO, Kurnool to keep watch on the industry's progress on installation of air pollution control equipment and submit fortnightly report to the Board.**

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

O/C

ANDHRA PRADESH P[illegible]JTION CONTROL BOARD
PARYAVARAN BHAVA[illegible]-3, INDUSTRIAL ESTATE,
SANATHNAGAR, H[illegible]ERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No.24/APPCB/UH-II/TF/KNL/2017 **Dt.06.05.2017**

EXTENSION OF TEMPORAR[illegible]REVOCATION OF CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Non-compliance of Board directions – **Extension of Temporary Revocation of Closure Order** - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-[illegible]NL/HO/2011-1721, dt.13.09.2011.
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-24/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Order No.003-24/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. Inspection of the industry by Board officials on 09.02.2017.
6. Lr.No.Sponge Iron/PCB/ZO-KNL/2017-1274. D .23.02.2017.
7. External Advisory Committee (Task Force) Meeting is held on 24.03.2017.

***

Whereas you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW. with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 stipulating directions.

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.09.02.2016.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
5. The industry shall submit fortnight progress report of eraction and commission of ESP to Regional Office, Kurnool with the photographic evidence.

Whereas vide reference 4th cited, the Board has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016.

Whereas vide reference 5th cited, the RO officials, Kurnool inspected the industry on 09.02.2017 and observed as follows:

1. The industry was issued CFO of the Board vide order 06.09.2016 with a validity upto 30.06.2017.
2. The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of Pollution control equipment.
3. During inspection it was observed that, the industry has completed the erection works of ESP except ID fan alignment work. Though, the industry vide letter dated: 19/08/2016 has informed the Board that they will complete the ID fan alignment and will commission the ESP within a week time i.e., by the end of August, 2016. However, there is no progress on ID fan alignment work and commissioning of ESP till now.

Whereas vide reference 6th cited, the Zonal Office, Kurnool has forwarded the inspections report to Board office on 23.02.2017.

Whereas vide reference 7th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 24.03.2017. The representatives of the 3 Nos. of sponge iron units attended the legal hearing. The committee

noted that the 3 Nos. of sponge iron units are operating without installation of pollution control equipment and non-compliance of CFO order conditions and the directions of the Board. The representatives of the 3 Nos. of sponge iron units informed that they obtained Consent for Operation. It was informed that they initiated the commission of ESP and will be completed by end of April'2017. The Committee instructed the management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of **Rs.5 Lakhs** within 15 days towards the compliance of the Board directions.

The Committee after detailed discussions, recommended to issue **Extension of Temporary Revocation of Closure Order for period of 9 months i.e upto 31.05.2017** with following directions:

1. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
2. ***The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
6. ***The industry shall provide interlocking system within one month.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31 (A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act.***
10. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

This order is issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 06.05.2017.

Sd/-
MEMBER SECRETARY

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District.

Copy to:

1. The Superintending Engineer (Operations), APSPDCL, Ananthapur, Ananthapur District for information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

SENIOR ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.24/APPCB/UH-II/TF/KNL/2017- Dt.09.01.2018

CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011.
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-24/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Directions order No.003-24/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. Extension of Temporary Revocation of closure order No.24/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
6. CFO & HWA Order No. APPCB/KNL/KNL/230/CFO/HO/2017, dt.06.05.2017 with a validity upto 31.03.2022.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
9. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

***

WHEREAS you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions.

Whereas the Board vide reference 5th cited, issued extension of temporary revocation of closure order on 06.05.2017 for nine month i.e. upto 31.05.2017 with specific directions comply therein.

WHEREAS the Board vide reference 6th cited, issued consent for operation to the industry on 06.05.2017 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 30.06.2018.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.

Received
For Sai Balaji Sponge Iron India Pvt. Ltd.
G. Srinivasa Reddy
Managing Director
13/01/18.

iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.

v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.

vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported vide reference 8th cited that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 9th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s. Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e., 09.01.2018.

Sd/-
MEMBER SECRETARY

To

M/s Sai Balaji Sponge Iron (I) Pvt. Ltd
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.24/APPCB/UH-II/TF/KNL/2018-

Dt. 31.01.2018

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Industry requested for Revocation of Closure Order after partial compliance – **Temporary Revocation of Closure Order** – Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011.
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-24/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Directions order No.003-24/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. Extension of Temporary Revocation of closure order No.24/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
6. CFO & HWA Order No. APPCB/KNL/KNL/230/CFO/HO/2017, dt.06.05.2017 with a validity upto 31.03.2022.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.24/APPCB/UH-II/TF/KNL/2018-387, dt.09.01.2018.
9. Industry's request letter dt.18.01.2018.
10. Lr.No.201-ATP/PCB/RO/KNL/2017, dt.29.01.2018 of RO, Kurnool.
11. Note approval by Member Secretary on 30.01.2018.
12. Undertaking submitted by industry through lr.dt.30.01.2018.

****

WHEREAS you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions.

Whereas the Board vide reference 5th cited, issued extension of temporary revocation of closure order on 06.05.2017 for nine month i.e. upto 31.05.2017 with specific directions comply therein.

WHEREAS the Board vide reference 6th cited, issued consent for operation to the industry on 06.05.2017 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 30.06.2018.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.

ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the industry requested the Board on 18.01.2018 vide reference 9th cited to Revocation of Closure Order as they have completed the installation of air pollution control equipment i.e ESP to the DRI kilns, implemented the other pollution control measures.

WHEREAS the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018 vide reference 10th cited. The observations are as follows:

- During the inspection, it was observed that the industry was not in operation as the APSPDCL has disconnected the power supply.
- The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers. At present, the industry has completed the installation of separate ESPs (having 3 fields) for the two DRI kilns.
- The industry has not installed continuous online monitoring equipment and also CAAQM stations. The representative of the industry has informed that they contacted the suppliers and shortly order will be placed for supply.
- The industry has provided interlocking system in such away that the feed to the kiln is being stopped incase Air pollution control equipment to the kiln i.e., ESP is being stopped.
- The industry has provided 85 Nos., of fixed water sprinklers near the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
- The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units.
- The industry has not provided internal roads to avoid fugitive dust emissions. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads. Previously, the industry has clay top roads, now they have made it 6 mm gravel layer on top of it.
- The industry is not furnished the Bank Guarantee towards commitment of the Board directions.

In view of the facts mentioned above, the Board hereby issue **Temporary Revocation of Closure Production order a period of 6 months i.e up to 31.07.2018** with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
5. ***The industry shall operate interlocking system regularly.***
6. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***

7. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall develop and maintain 33% green belt of the total area in the premises.***
10. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 10 days towards the compliance of above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,31.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

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Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.24/APPCB/UH-II/TF/ANTP/2019- 1959 **Dt. 27.02.2019**

REVOCATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District - Industry requested for Revocation of Closure Order – Legal hearing held on 29.01.2019 - **Revocation of Closure Order** – Issued - Reg.

Ref:
1. CFE order No.180/PCB/CFE/RO-KNL/HO/2011-1721, dt.13.09.2011.
2. Closure Order No. 003-23/APPCB/TF-HO/2016- Dt.19.12.2015.
3. Temporary Revocation of Closure Order No.003-24/APPCB/TF-HO/2015-, dt.16.02.2016.
4. Directions order No.003-24/APPCB/UH-II/TF/KNL/2016, dt.27.05.2016.
5. Extension of Temporary Revocation of closure order No.24/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
6. CFO & HWA Order No. APPCB/KNL/KNL/230/CFO/HO/2017, dt.06.05.2017 with a validity upto 31.03.2022.
7. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
8. Closure No.24/APPCB/UH-II/TF/KNL/2018-387, dt.09.01.2018.
9. Temporary Revocation of Closure Order No.24/APPCB/UH-II/TF/KNL/2018-517, dt.31.10.2018.
10. Industry's request letter dt.15.10.2018
11. Lr.No.201-ATP/PCB/RO/KNL/2018-1183, dt.28.11.2018 of RO, Kunool.
12. Minutes of External Advisory Committee (Task Force) Meeting held on 29.01.2019.

01-03-2019 DESPATCHED

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WHEREAS you are operating the industry in the name and style of M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

WHEREAS the Board vide reference 2nd cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 3rd cited, issued temporary revocation of closure order on 16.02.2016 for six month i.e. upto 15.08.2016 with specific directions comply therein.

WHEREAS the Board vide reference 4th cited, has reviewed the industry before External Advisory Committee (Task Force) on 13.05.2016 and issued certain directions to the industry on 27.05.2016 for non-compliance of Board directions.

Whereas the Board vide reference 5th cited, issued extension of temporary revocation of closure order on 06.05.2017 for nine month i.e. upto 31.05.2017 with specific directions comply therein.

WHEREAS the Board vide reference 6th cited, issued consent for operation to the industry on 06.05.2017 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 30.06.2018.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 7th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 8th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 9th cited, has issued temporary revocation of closure order to the industry on 31.01.2018 for period of 6 months i.e upto 31.07.2018 with the specific directions.

WHEREAS vide reference 10th cited, the industry has submitted representation to the Board that they have completed the installation of ESP to the kilns and running the same regularly and requested for permanent revocation of closure orders.

WHEREAS vide reference 11th cited, the Officials of RO, Kurnool has inspected the industry on 14.11.2018 and furnished detailed inspection report along with compliance report through e mail on 29.11.2018 as follows:

1. The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The Board officials have conducted stack monitoring for the stack attached to Kilns on 10.07.2018 and as per the analysis report the value of Particulate matter is 305mg/Nm^3 as against the standard of 100 mg/Nm^3.
2. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and has to maintain records.
3. The industry has provided separate energy meter for operation of the APCE provided to the Kilns and maintaining records.
4. The industry is operating the interlocking system provided to the Kilns.
5. The industry has 85 No's of fixed water sprinklers near the stock house area, DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
6. Combustion Chamber (ABC) cap. Also, the industry has not installed continuous online stack monitoring systems for stacks attached to the kilns.
7. The industry has provided closed shed with a storage capacity of 7000 tons for the coal and also closed shed with a storage capacity of 12000 tons for iron ore in the premises.
8. The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization

units. The industry has stored Charcoal, iron ore fines, dust from APCE in the open area causing fugitive dust emissions during wind blows.

9. The Board officials have conducted Fugitive emissions monitoring at 10 mtrs from the raw material feeding system in down wind direction on 10.07.2018 and as per the analysis reports the value of the particulate matter is 3541 µg/ m^3 as against the standard of 2000 µg/ m^3
10. The industry has not laid concrete internal roads within the premises. Previously, the industry has laid clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
11. The industry has developed greenbelt in an area of 8.0 Acres within the premises.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 29.01.2019. The representatives of the industry have attended the legal hearing. The Committee noted that the industry is operating without valid revocation of closure orders and operating without CFO of the Board also. The committee also noted that industry has not submitted the Bank Guarantee of Rs. 5 Lakhs. The industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed during the inspections. It was also informed that the industry has provided water meters with totalizer facility, separate energy meter, permanent water sprinklers, not laid concrete internal roads within the premises and developed greenbelt within the premises. Further, the Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry has provided APCE i.e., Electro Static Precipitator (ESP) to each of the Kilns. It was informed that they have provided separate energy meter, water meters & provided the interlocking system. It was also informed that the industry has provided closed shed with a storage capacity of 7000 tons for the coal and also closed shed with a storage capacity of 12000 tons for iron ore in the premises. The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. They developed greenbelt to an extent of 8.0 Acres within the premises. They informed that they will submit the Bank Guarantee of Rs.5 Lakhs within 10 days.

The Committee after detailed discussions, recommended to issue Revocation Of Closure Order with the certain directions. The Board is hereby issued **Revocation of Closure Order** to the industry with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.***
3. ***The industry shall operate inter locking system regularly.***
4. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
5. ***The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.***
6. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
7. ***The industry shall develop and maintain 33% greenbelt of the total area in the premises.***
8. ***The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.***
9. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

M/s A.P.S.P.D.C.L., has been requested to Restore Power Supply to M/s Sai Balaji Sponge Iron (I) Pvt. Ltd Sy.No.36, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s Sai Balaji Sponge Iron (I) Pvt. Ltd
Sy.No.36, Hirdehal (V), D.Hirehal (M),
Anantapur District.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
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Website :www.apspcb.org

Regd. Post With Ack Due

Order No. ATP-25/PCB/TF-KNL/2014 - 504 **Date: 21.04.2015**

DIRECTIONS

Sub: PCB-TF-KNL- **M/s RAV's Steels Private Ltd,** Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.- Operating the Iron Ore mining without CFE & CFO of the Board- Air(Prevention and Control of Pollution) Amendment Act, 1987 – Hearing held – **DIRECTIONS ISSUED** – Reg.

Ref:
1. CFE order No.179/PCB/CFE/RO-KNL/HO/2011-1722, dt.13.09.2011
2. Closure order No.25/ATP/PCB/TF-KNL/2012- 138, dt. 24.05.2012
3. Order No.25/ATP/PCB/TF-KNL/2012-165, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-287, dt.10.07.2013.
5. Inspection of your industry by Board Officials on 22.12.2014 & 30.01.2015
6. Hearing held at Board office, Hyderabad on 24.02.2015

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Whereas you are operating the industry in the name and style of **M/s RAV's Steels Private Ltd,** Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW.

Whereas vide reference 2nd cited, the Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued revocation of closure order on 22.06.2012 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, Board issued extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating directions.

Whereas vide reference 5th cited , the SEE (Task Force) along with Analyst Gr-I (Zonal laboratory) inspected your industry on 22/12/2014 to verify the status and found that the industry was not in operation. Again the SEE, EE, Task Force, Kurnool, Analyst Gr-I, Zonal Lab inspected the industry on 30.01.2015. The industry was monitored for fugitive emissions on 30.01.2015 and the fugitive emissions are far exceeding the Board norms.

Whereas you are carrying out production activity in violation of Board directions without obtaining CFO, without installing required air pollution control equipment and causing severe air pollution in surrounding area.

Whereas the Task Force Committee reviewed the status of the industry on 24.02.2015.

Whereas the committee was appraised that there are 5 sponge Iron units located in Bommanahal (M) and D. Hirehal (M), Ananthapur Dist., which are operating in the area without obtaining CFO since inception. Also, these units are operating without obtaining revocation of closure orders since 30.9.2013. M/s RAVs Steel Private Limited, Sy.No.5 &7, Hirdehal village, D.Hirehal (M), Anantapur dist., is one of these 5 units. The committee was also appraised that the Industry has obtained temporary revocation of closure orders on 22.06.2012 on submission of request that they will utilize the power only for installation of air pollution control equipment (ESP) to kilns and also obtained further extension of revocation of closure orders up to 30.09.2013. But, the industry has not installed the APCE to the kilns and misusing the power for operating the industry to produce sponge iron.

The representative of the industry appraised the committee that the industry placed purchase order to M/s Envirocare , Calcutta in the year 2010 for supply and installation of ESP to the kiln and also paid about Rs.48 lakhs. The Envirocare has not supplied the equipments in full fledged manner and hence,they could not install APCE and Envirocare did not complete the commitment as per the purchase order till date.

Contd.... 3

The committee noted that:

1. The Industry is a major air polluting unit operating without APCE to the kilns since inception in the year 2012
2. The industry has not installed APCE to the kiln as per the commitment submitted to the Board while revocation of closure orders dated 22.06.2012 and 10.07.2013 and has misused the power for the production activity.
3. The industry is operating without obtaining consent for operation of the board and valid revocation of closure orders and also not complying with conditions stipulated in the CFE orders and TF directions.
4. The Industry has not installed APCE i.e ESP to the kiln and releasing emissions through emergency cap of after burning chamber (ABC) there by causing air pollution in the area.
5. The Industry is storing Iron ore , dolomite and dolochar in the open area and has not cleared off all the accumulated solid waste.
6. The Industry has not laid concrete roads within the premises and lot of dust was observed during vehicle movement.
7. Fugitive emissions were observed at material transfer points, cooler discharge, raw material un-loading, product separation area thereby causing air pollution in the surrounding area.
8. The Board officials conducted ambient air quality monitoring on 22.12.2014 and as per the analysis report, the value of particulate matter- 3287µg/M3 which is exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

After detailed discussions, the Committee recommended to direct the industry to comply all the previous Board directions within one month. Further, the Committee decided to review the status in the next Task Force meeting.

The Board hereby directs the industry to comply with the directions issued vide reference 4th cited i.e. on 10.07.2013 within one month.

Further, you are here by directed o note that, if you fail to comply with the above directions, legal action will be initiated against your industry **under section 31 (A) of the Air (prevention & Control of pollution) Amendment Act, 1987** for closure of your industry and stoppage of power supply without any further notice in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 21.04.2015.

Sd/-
Member Secretary

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M),
Anantapur District

//T.C.F.B.O//

Senior Environmental Engineer
Task Force, Kurnool

Copy to

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Hyderabad for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Hyderabad for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool with a direction to closely monitor the industry to ensure strict compliance of the directions issued and submit compliance report .
5. Concerned file.

ANDHRA PRADESH POLLUTION CONTROL BOARD
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1610
29/12/15

Order No. 003-25/APPCB/TF-HO/2015- **Dt. 19.12.2015**

CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s RAV's Steels Private Ltd,** Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District - Operating without air pollution control equipment and non-compliance of Board directions – **Closure Order – ISSUED** – Reg.

Ref:
1. CFE order No.179/PCB/CFE/RO-KNL/HO/2011-1722, dt.13.09.2011
2. Closure order No.25/ATP/PCB/TF-KNL/2012- 138, dt. 24.05.2012
3. Order No.25/ATP/PCB/TF-KNL/2012-165, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-287, dt.10.07.2013.
5. Order No.25/ATP/ PCB/TF-KNL/2014-504, dt. 21.04.2015
6. Lr. No. Sponge Iron/PCB/ZO-KNL/2015 – 517, dt. 19.06.2015.

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Whereas you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron unit.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating the following directions:

1. The industry shall utilize the Power supply for installation of pollution control equipment only.
2. The erection and commission of ESP shall completed within three months.
3. The industry shall obtain Consent for Operation of the Board immediately.
4. The industry shall clear off all the accumulated solid waste viz. Ash, Iron ore fines, Coal fines etc., stocked at site immediately and shall disposing scientific way.
5. The industry shall comply with the conditions stipulated in the CFE order and Task Force directions issued earlier.
6. The industry shall submit fortnight report on implementation of pollution control measures to Regional Office, Kurnool and Zonal Office, Kurnool.

Whereas vide reference 5th cited, the Board issued directions to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).

ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.

iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.

v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.

vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.

viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.

ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

In view of the facts mentioned above the Board hereby issue closure orders to the industry under Sec.31(A) of Air (Prevention and Control of Pollution) Act, 1987.

WHEREAS, you are directed to take note that if the industry continue to operate after receipt of this order, the industry will be liable for prosecution under Sec.37 (1) of Air (Prevention & Control of Pollution) Act, 1981 and its amendments, the punishment which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

WHEREAS, the industry is further directed to take note that the APCPDCL have been directed to disconnect Power Supply to the industry with immediate effect. Should the industry resort to run by means of diesel generator or any mechanical device, you will be attracting prosecution under Sec.17 (1) of Air (Prevention and Control of Pollution) act, 1981 and its amendment.

This Order comes into effect from today i.e.,19.12.2015.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M),
Anantapur District

Copy to:

1. The District Collector, Ananthapur for your kind information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The S.E., (Operations), APCPDCL, Ananthapur for information and necessary action.
4. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
5. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

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305 08/5/16

Order No. 25/APPCB/TF/HO/KNL/2016- **Dt. 23.05.2016**

TEMPORARY RECOVATION OF CLOSURE ORDER

Sub: APPCB – TF – HO - **M/s RAV's Steels Private Ltd,** Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District - Industry's request for Temporary Revocation of Closure Order - Temporary Revocation of Closure Order - Issued - Reg.

Ref:
1. CFE order No.179/PCB/CFE/RO-KNL/HO/2011-1722, dt.13.09.2011
2. Closure order No.25/ATP/PCB/TF-KNL/2012- 138, dt. 24.05.2012
3. Order No.25/ATP/PCB/TF-KNL/2012-165, dt. 22.06.2012.
4. Order No./PCB/TF-KNL/2012-287, dt.10.07.2013.
5. Order No.25/ATP/ PCB/TF-KNL/2014-504, dt. 21.04.2015
6. Order No.003-25/APPCB/TF-HO/2015, dt.19.12.2015.
7. Industry's request letter dt.06.05.2016.
8. Board Officials inspected the industry on 08.05.2016.
9. Task Force Committee meeting held on 13.05.2016.

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Whereas you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron unit.

Whereas vide reference 1st cited the Board issued Consent For Establishment to the industry to manufacture Sponge Iron – 66,000 TPA and Captive Power Plant – 8 MW with a project cost of Rs.61.90 Crores.

Whereas vide reference 2nd cited, the Board issued closure orders to your industry for not providing the air pollution Control equipment and non compliance of CFE conditions.

Whereas vide reference 3rd cited, Board issued temporary revocation of closure order on 22.06.2013 for one month i.e. upto 21.07.2012 stipulating directions.

Whereas vide reference 4th cited, Board issued extension of temporary revocation of closure order on 10.07.2013 for a period upto 30.09.2013 stipulating directions:

Whereas vide reference 5th cited, the Board issued directions on 21.04.2015 to the industry for operating without CFO of the Board.

Whereas the Zonal Officer, Kurnool has reported vide letter dt.19.06.2015 that the industry is not complying all directions issued vide order dt. 21.04.2015. The industry is operating the kiln without air pollution control equipment and causing air pollution in surrounding areas.

Whereas the Board has observed the following violations by the industry:

i. The industry is a major polluting industry operating without air pollution control equipment (APCE) to the kilns since inception (i.e., 2012).
ii. The industry has failed to comply with the directions of the Board and also operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.
iii. The industry has not installed APCE i.e., ESP to the kilns as per commitment submitted to the Board while revocation of closure orders dt. 22/06/2012 and 10.07.2013 and has mis-used the electrical supply for the production activity.
iv. The industry is operating without obtaining consent for operation of the Board and also not complying with the conditions stipulated in the CFE orders and TF directions.
v. The industry is releasing emissions through emergency cap of after burning chamber (ABC) thereby causing air pollution in the surrounding area.

vi. The industry is storing iron ore, dolomite and dolochar in the open area and has not cleared off all the accumulated dolochar.
vii. The industry has not laid concrete roads within the premises and lot of dust was observed during vehicular movement.
viii. Fugitive emissions were observed by the Board Officials at material transfer points, cooler discharge, raw material un-loading, and product separation area thereby causing air pollution in the surrounding area.
ix. The Board Officials conducted ambient air quality monitoring on 22/12/2014 and as per the analysis report, the value of particulate matter 3601µg/Nm^3 which is far exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

Whereas vide reference 6th cited, the Board issued closure order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 7th cited, the industry requested to the Board for temporary revocation of closure order stating the following:

- The industry has enclosed purchase order towards supply, erection & installation of ESP.
- The industry requested to restore the power supply and to give 6 months time for completion of erection of air pollution control equipment (ESP).

Whereas vide reference 8th cited, the EE, RO, Kurnool has inspected the industry on 08.05.2016 and furnished the inspection report on 09.05.2016.

WHEREAS vide reference 9th cited, hearing was conducted by the Task Force Committee of A.P.Pollution Control Board on 13.05.2016 to review the status of the industry. The representatives of the industry attended the legal hearing. The Committee noted the non-compliance of the CFO conditions / Directions. The representative of the industry requested the committee for Temporary revocation of closure order for six months and restoration of power supply so as to enable them to commission Air Pollution Control Equipment and optimizing its operation.

The Committee after detailed discussions recommended to issue Temporary revocation of Closure order for period of 6 months i.e. upto 30.11.2016 with following directions:

1. ***The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act within 1 week.***
2. ***The industry shall utilize the Power supply for installation of pollution control equipment only.***
3. ***The erection and commission of ESP shall complete within 6 months as committed vide industry letter dated: 06.05.2016***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to Regional Office, Kurnool with the photographic evidence.***
5. ***The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of November'2016, otherwise the Board constrained to issue the closure directions under Sec.31(A) of Air (Prevention and Control of Pollution) Act and under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act.***

M/s A.P.C.P.D.C.L., has been requested to temporary restore power supply to **M/s RAV's Steels Private Ltd,** Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 23.05.2016.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872

Copy to:

1. The District Collector, Ananthapur for your information.
2. The Managing Director, Central Power Distribution Company of A.P.Ltd., Singareni House, Red Hills, Hyderabad for information necessary action.
3. The S.E., (Operations), APCPDCL, Ananthapur for information and necessary action.
4. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
5. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and to direct EE, RO, Kurnool to keep watch on the industry's progress on installation of air pollution control equipment and submit fortnightly report to the Board.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website :www.apspcb.org

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/KNL/2017- **Dt. 06.05.2017**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – TF – HO** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District - Non-compliance of Board directions – **Extension of Temporary Revocation of Closure Order** - Issued - Reg.

Ref:
1. Closure Order No. 003-25/APPCB/TF-HO/2015, Dt.19.12.2015.
2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. Inspection of the industry by Board officials on 09.02.2017.
4. Lr.No.Sponge Iron/PCB/ZO-KNL/2017-1274. Dt 23.02.2017.
5. External Advisory Committee (Task Force) Meeting is held on 24.03.2017.

***

Whereas you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

Whereas vide reference 1st cited, the Board issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns in spite of giving long rope to the industry.

Whereas vide reference 2nd cited, Board issued temporary revocation of closure order on 23.05.2016 for six month i.e. upto 30.11.2016 with following directions:

1. The industry shall apply for Consent for Operation of the Board as required under Sec.21/22 of Air Act under Sec.25/26 of Water Act within one week.
2. The industry shall utilize the Power supply for installation of pollution control equipment only.
3. The erection and commission of ESP shall complete within 6 months as committed vide industry letter dt.06.05.2016.
4. The industry shall submit fortnight night progress report of erection and commission of ESP to Regional Office, Kurnool with photographic evidence.
5. The industry shall comply with above directions and complete the erection of air pollution control equipment by 2nd week of November, 2016 other wise the Board constrained to issue the closure directions under Sec.31 (A) of Air (Prevention & Control of Pollution) Act and under Sec.33 (A) of Water (Prevention & Control of Pollution) Act.

Whereas vide reference 3rd cited, the RO officials, Kurnool inspected the industry on 09.02.2017 and observed as follows:

1. The industry was issued CFO of the Board on 06.09.2016 with a validity upto 31.03.2017.
2. The industry is utilizing the power supply for production though the industry was directed to utilize the power supply only for installation of Pollution control equipment.
3. The industry has not provided APCE i.e., ESP to the kilns and is letting the emissions through ABC cap. During inspection it was observed that, the equipment for the ESP, Heat exchangers etc., were received at the site and the installation is in progress. The unit representative has informed that they will complete the installation of ESP by the second week of March, 2017.

Whereas vide reference 4th cited, the Zonal Office, Kurnool has forwarded the inspections report to Board office on 23.02.2017.

Whereas vide reference 5th cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 24.03.2017. The representatives of the 3 Nos. of sponge iron units attended the legal hearing. The committee noted that the 3 Nos. of sponge iron units are operating without installation of pollution control equipment and non-compliance of CFO order conditions and the directions of the Board. The representatives of the 3 Nos. of sponge iron units informed that they obtained Consent for

Operation. It was informed that they initiated the commission of ESP and will be completed by end of April'2017. The Committee instructed the management to submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences and submit Bank Guarantee of **Rs.5 Lakhs** within 15 days towards the compliance of the Board directions.

The Committee after detailed discussions, recommended to issue **Extension of Temporary Revocation of Closure Order for period of 6 months i.e upto 31.05.2017** with following directions:

1. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
2. ***The erection and commission of ESP shall complete within 02 months as committed by the industry during meeting.***
3. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.***
4. ***The industry shall submit fortnight progress report of erection and commission of ESP to RO, Kurnool with the photographic evidences.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
6. ***The industry shall provide interlocking system within one month.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
8. ***The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.***
9. ***The industry shall comply with above directions and complete the erection of APCE by end of May, 2017, otherwise the Board constrained to issue the closure orders under.sec. 31 (A) of Air (P&CP) Act and under section 33 (A) of Water (P&CP) Amendment Act.***
10. ***The industry shall submit Bank Guarantee of Rs. 5 Lakhs valid for one year within 15 days towards the compliance of above directions.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 06.05.2017.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872.

Copy to:

1. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

SENIOR ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
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Phone: 0866-2436217
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/KNL/2018- Dt. 09.01.2018

CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District - Non-compliance of Board directions – Legal Hearing held on 28.12.2017 – **Closure Order** - Issued - Reg.

Ref:
1. Closure Order No. 003-25/APPCB/TF-HO/2015, Dt.19.12.2015.
2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. CFO&HWA Ordr No.APPCB/KNL/KNL/225/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.03.2017.
4. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
5. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
6. Inspection of the industry by RO officials, Kurnool on 12.10.2017 & 22.11.2017.
7. External Advisory Committee (Task Force) Meeting is held on 28.12.2017.

***

WHEREAS you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 2nd cited, issued temporary revocation of closure order on 23.05.2016 for six month i.e. upto 30.11.2016 with specific directions comply therein.

WHEREAS the Board vide reference 3rd cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

WHEREAS the industry vide reference 4th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of 6 months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 5th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.

vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017 to verify the compliance of the industry to the Board directions and reported vide reference 6th cited that the industry has not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 28.12.2017 vide reference 7th cited. The representatives of the 4 Nos. of sponge iron units attended the legal hearing. The committee noted that The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide its Dt.28.06.2017. It was recommended revocation of closure order shall not be given to the units until pollution control equipments are erected. The Committee also noted that the 4 Nos. of sponge iron units have not provided air pollution control equipment and the values of Particulate matter in ambient air are exceeding the Board's standards, not installed continuous online stack monitoring equipment and also CAAQM stations, not provided interlocking system, not provided permanent water sprinklers at the coal/iron ore crusher area, not provided internal roads to avoid fugitive dust emissions; storing the iron ore fines, charcoal and bag filter dust in the open area in the industry premises and not furnished the bank guarantee towards commitment of the industry to comply with Board directions. The representatives of the 4 Nos. of sponge iron units informed that they obtained Consent for operation. It was informed that they started commission of ESP and will be completed by end of January'2018. The EE, RO, Kurnool has informed that these four units are operating without any control equipment to the kilns and not complying with any of the consent order conditions and not meeting Board's standards. The EE, RO, Kurnool has also informed that V&E is regularly pursuing the matter.

After detailed review the Committee recommended to issue **Closure Order** to the industry for operating the unit without completing the installation of air pollution control equipments inspite of ample opportunities and time given, and causing pollution problems in the surroundings. The Board hereby issue **Closure Order** under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 amendments thereof.

M/s A.P.S.P.D.C.L., has been requested to **disconnect power supply** to M/s RAVs Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, the punishment under this section be punishable with imprisonment for a term which shall not be less than one year six months but which may extend up to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your industry with immediate effect. Should you resort to operate your industry by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 41 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof & U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This Order comes into effect from today i.e., 09.01.2018.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirehal (V), D.Hirehal (M),
Ananthapur District – 515 872.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours along with energy meter readings & DG Set readings if any.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone: 0866-2436217
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Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/KNL/2018- 505 **Dt.02.02.2018**

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District - Industry requested for Revocation of Closure Order after partial compliance – **Temporary Revocation of Closure Order** – Issued - Reg.

1479 20/02/18

Ref:
1. Closure Order No. 003-25/APPCB/TF-HO/2015, Dt.19.12.2015.
2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. CFO&HWA Ordr No.APPCB/KNL/KNL/225/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.03.2017.
4. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
5. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
6. Closure No.25/APPCB/UH-II/TF/KNL/2018-385, dt.09.01.2018.
7. Industry's request letter dt.18.01.2018.
8. Lr.No.205-ATP/PCB/RO/KNL/2017, dt.29.01.2018 of RO, Kurnool.
9. Undertaking submitted by industry through lr.dt.01.02.2018.
10. Instructions of Member Secretary on 01.02.2018.

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WHEREAS you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 2nd cited, issued temporary revocation of closure order on 23.05.2016 for six month i.e. upto 30.11.2016 with specific directions comply therein.

WHEREAS the Board vide reference 3rd cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

WHEREAS the industry vide reference 4th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of 6 months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 5th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.

vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed that status pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 6th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the industry requested the Board on 18.01.2018 vide reference 7th cited for reconnection of power supply from APSPDCL to complete pending ESP works and assured they will not carry out any production activity.

WHEREAS the RO, Kurnool inspected the industry on 27.01.2018 and submitted the report vide e-mail dt.29.01.2018 vide reference 8th cited. The observations are as follows:

1. The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC followed by heat exchanger with air cooled condensers. At present, the industry is installing the separate ESPs (having 3 fields) for the two DRI kilns. Industry has completed the installation of the electrodes and yet to carry out insulation of ESP and ID fan installation. The unit representative has informed that they could not complete the work due to power disconnection.
2. The industry has not installed continuous online monitoring equipment and also CAAQM stations.
3. The industry has not provided interlocking system.
4. The industry has not provided permanent water sprinklers at the coal/iron ore crusher area. The unit representative has informed that they will provide within 15 days fixed water sprinklers near the stock house area, DSC building, kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
5. The industry has not provided internal roads to avoid fugitive dust emissions. The industry has deployed tractor mounted tanker for sprinkling water on the haulage roads.
6. The industry has stored iron ore fines, charcoal and bag filter dust in the premises. The Industry has proposed to reuse the iron fines and to sell off the whole stock charcoal and bag filter dust within 3 months to the brick units.
7. The industry has submitted the Bank Guarantee of Rs.4.0 Lakhs for a period of 2 years i.e., upto 04.12.2019.

WHEREAS vide its letter dt.01.02.2018, erection of ESP are under completion stage and require power supply for completion of erection. It was also given a commitment that industry will not misuse of power supply and it will be used only for completion of balance work of ESP and other air pollution control equipments.

In view of the facts mentioned above, the Board hereby issue the **temporary revocation of closure order for a period of one month i.e upto 28.02.2018 to use the power supply only for re-installation of pollution control equipments and not use for production activity** with following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall apply for Consent for Operation of the Board as required under section 21/22 of air Act and under section 25/26 of water Act after completion all air pollution control equipment.***
2. ***The industry shall use the power supply for installation of pollution control equipments only and not use for production activity.***
3. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, dust suppression and domestic purpose within one month.***
4. ***The industry shall install separate energy meters for operation of air pollution control equipments within one month.***
5. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 3 months.***
6. ***The industry shall provide interlocking system within two months.***
7. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***

8. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
9. ***The industry shall lay concrete or asphalt internal roads within 3 months to avoid fugitive dust emissions.***
10. ***The industry shall develop and maintain 33% green belt of the total area in the premises.***
11. ***The industry shall submit additional Bank Guarantee of Rs. 1.0 Lakh valid for one year within 10 days towards the compliance of above directions.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 02.02.2018.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

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Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/ATP/2018- 962 **Dt.24.09.2018**

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District – Industry's request for Revocation of Closure Order– Legal Hearing held on 08.08.2018 – **Temporary Revocation of Closure Order** – Issued - Reg.

Ref:
1. Closure Order No. 003-25/APPCB/TF-HO/2015, Dt.19.12.2015.
2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. CFO&HWA Ordr No.APPCB/KNL/225/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.03.2017.
4. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
5. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
6. Closure Order No.25/APPCB/UH-II/TF/KNL/2018-385, dt.09.01.2018.
7. Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-505, dt.02.02.2018.
8. Industry's request letter dt.15.02.2018 & 03.04.2018.
9. Lr.No.202-ATP/PCB/RO/KRNL/2018-141, dt.11.04.2018 of RO, Kurnool.
10. Inspection of Board Offcials dt. on 11.07.2018 under randomized risk based inspections.
11. Minutes of External Advisory Committee (Task Force) Meeting held on 08.08.2018.

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WHEREAS you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 2nd cited, issued temporary revocation of closure order on 23.05.2016 for six months i.e. upto 30.11.2016 with specific directions to comply with.

WHEREAS the Board vide reference 3rd cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

WHEREAS the industry vide reference 4th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of 6 months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 5th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.

iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed status of pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 6th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 7th cited, has issued the temporary revocation of closure order on 02.02.2018 for a period of one month i.e upto 28.02.2018 with a direction to the industry to use the power supply only for re- installation of pollution control equipments and not use for production activity.

WHEREAS vide reference 8th cited, the industry requested the Board for revocation of closure order stating that they have completed all ESP works and submitted the Bank Guarantee of Rs.1.0 Lakh with a validity upto 12.02.2019.

WHEREAS the RO, Kurnool inspected the industry and submitted the report. The observations of the inspecting officer are as follows:

1. The industry was issued with CFO & HWA of the Board vide order dt.06.09.2016 with a validity upto 31.03.2017. The industry has applied for Renewal of the CFO of the Board 06.06.2017 and RO, Kurnool forwarded report to the Board Office on 16.06.2017. The application of the industry was placed before CFO Committee in its meeting held on 04.07.2017 and recommended to issue CFO & HWA upto 31.12.2017 subject to the submission of Bank Guarantee for an amount of Rs.4.0 Lakhs towards compliance of Consent (Vide BG No.211917ILFIL4240 dt.04.12.2017) with a validity uto 04.12.2019.
2. The industry has 02 Nos., of rotary kilns of capacity 100 TPD. The industry has provided dust settling chamber with wet scrapper, ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln – I and 4 modules with 384 bags for Kiln – II.
3. The industry has provided flow meters for assessing the water consumption for cooling makeup, dust suppression and domestic purposes.
4. The industry has provided separate energy meters for recording the energy consumption of the APCE provided to the kilns.
5. The industry has not installed continuous online stack monitoring systems for all the major stacks. The unit representative have informed that, they require another 03 months time for installation of continuous online monitoring equipment and also CAAQM stations.
6. The industry has provided inter locking system to the kiln in such away that in case of stoppage of APCE provided to the kiln.
7. The industry has provided fixed rotating water sprinklers of about 38 Nos., all along the haulage roads near the stock house, kiln area, CCR building etc., to control the dust emissions.
8. The industry has not laid concrete internal roads.
9. The industry has developed greenbelt in an area of about 8.0 acres within the premises and the industry is yet to develop the greenbelt in another 4.0 acres to achieve 33% greenbelt of the total area.
10. The industry has submitted Bank Guarantee of Rs.1.0 Lakh to the Board on 21.02.2018 with a validity upto 12.02.2019.

WHEREAS vide reference 10th cited the Board Officials have inspected the industry on 11.06.2018 under Randomized Risk Based Inspections and observed as follows:

1. The industry has provided one water meter at the inlet of the industry.
2. Industry has completed the erection of ESP for the kilns and commissioned.
3. Industry has provided interlocking system for ESP ID fan to feed conveyor system.
4. Industry has disposed major quantity of Solid Waste.
5. Industry has not installed continuous online stack monitoring system for stacks.
6. Industry has not installed separate energy meters for operation of APCE.

7. Industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC).
8. Industry has not laid concrete or asphalt internal roads to avoid fugitive dust emissions.
9. Industry has not provided sampling arrangements for the stack attached to the kilns.
10. Lot of leakages were observed near product separation unit, kiln feed system, cooler discharge etc. thereby fugitive emissions are emanating.
11. The industry is not collecting APCE dust properly

WHEREAS, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 08.08.2018. The representatives of the of industry attended the legal hearing. The Committee noted that the Board has issued Temporary Revocation of Closure order to the industry on 02.02.2018 for period of one month with a direction that the industry shall use the power supply for installation of pollution control equipments only. The Committee noted the non compliance of Board directions. The EE, RO, Kurnool has informed that the industry has provided dust settling chamber with wet scrubber along with ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln –I and 4 modules with 384 bags for Kiln-II. It was informed that the industry has provided flow meters and separate energy meters. The industry has not laid down concrete internal roads, not provided storage sheds for raw materials for avoiding fugitive emissions. The industry has also not collecting fugitive dust deposited in the air pollution control equipment and thereby giving scope to fugitive emissions. The industry has also not provided online monitoring equipment and sampling port for stack attached to the kilns.The representative of the industry informed that they need time to comply with the directions and assured that it will be completed by end of October, 2018. They informed that they require another 3 months time for installation of continuous online monitoring equipment and also CAAQM stations. It was also informed that they submitted Bank Guarantee of Rs.1.0 Lakhs to the Board on 21.02.2018 with a validity upto 12.02.2019. Finally they requested the Board for revocation of closure order as they have partially complied the directions issued by the Board.

After detailed review, the Committee recommended to issue **Temporary Revocation of Closure Order for period upto 30th November, 2018** with certain directions. The Board is hereby issue Temporary Revocation of Closure Order for period upto 30th November, 2018 with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall obtain valid CFO of the Board immediately as required U/S 25/26 of Water Act & U/S 21/22 of air Act.***
2. ***The industry shall continuously operate air pollution control equipment so as to meet the emission standards specified by the Board. .***
3. ***The industry shall provide interlocking system within 1 month to air pollution control equipments attached to kiln in such away that raw material feeding shall be stopped in case of failure of air pollution control equipment.***
4. ***The industry shall provide permanent water sprinklers at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area within one month.***
5. ***The industry shall provide activation recorder with the recording facility to the after burning Chamber (ABC) cap within one month.***
6. ***The industry shall lay concrete or asphalt internal roads within 3 months to avoid fugitive dust emissions.***
7. ***The industry shall provide storage sheds for the storage of raw materials to avoid fugitive emissions within 3 months.***
8. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 3 months.***
9. ***The industry shall develop and maintain 33% green belt of the total area in the premises.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District for period upto 30th November, 2018.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of

Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,24.09.2018.

Sd/-
MEMBER SECRETARY

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirdehal (V), D.Hirehal (M),
Anantapur Dis trict – 515 872.

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2436200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/ANTP/2018- 1948 **Dt.27.02.2019**

EXTENSION OF TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District – Industry's request for Revocation of Closure Order – Legal Hearing held on 29.01.2019 – **Extension of Temporary Revocation of Closure Order** – Issued - Reg.

Ref:
1. Closure Order No. 003-25/APPCB/TF-HO/2015, Dt.19.12.2015.
2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. CFO&HWA Ordr No.APPCB/KNL/225/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.03.2017.
4. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
5. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
6. Closure Order No.25/APPCB/UH-II/TF/KNL/2018-385, dt.09.01.2018.
7. Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-505, dt.02.02.2018.
8. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-962, dt.24.09.2018.
9. The officials of ZO & RO, Kurnool on 30.11.2018 and furnished report on 19.12.2018.
10. Minutes of External Advisory Committee (Task Force) Meeting held on 29.01.2019.

01-03-2019 DESPATCHED

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WHEREAS you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 2nd cited, issued temporary revocation of closure order on 23.05.2016 for six months i.e. upto 30.11.2016 with specific directions to comply with.

WHEREAS the Board vide reference 3rd cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

WHEREAS the industry vide reference 4th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of 6 months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 5th cited, which was received through the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration

(V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.
v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APC equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed status of pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 6th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 7th cited, has issued the temporary revocation of closure order on 02.02.2018 for a period of one month i.e upto 28.02.2018 with a direction to the industry to use the power supply only for re- installation of pollution control equipments and not use for production activity.

WHEREAS vide reference 8th cited, the Board issued temporary revocation of closure order to the industry on 24.09.2018 with certain directions for the period upto 30.11.2018.

WHEREAS vide reference 9th cited, the officials of ZO, Kurnool have inspected the industry and surroundings and observed the following points:

a. The industry utilizes water for cooling, gardening and domestic purposes. The industry has provided settling tanks for cooling bleed off and is re-using the cooling bleed off after settling. The domestic waste water is disposed into Septic tank followed by soak pit.
b. The main source of air pollution from the industry is due to the operation of the rotary kiln and fugitive emissions from the industry are due to the raw material handling, coal crushing, screening section, cooler discharge point, product separating houses and due to the vehicular movement.
c. The industry has 2 no. of Rotary kilns with pre-heater of capacity-100 TPD each. The industry has provided dust settling chamber with scrapper, ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln-I and 4 modules with 384 bags for Kiln-II. The industry has provided air pollution control equipments i.e., bag filters at raw material stock house, coal circuit, cooler discharge, intermediate bin, product house and charcoal bin to control dust emissions.
d. The industry has not provided port hole in the stack for carrying out stack monitoring and hence stack monitoring has been conducted in the duct leading to the chimney.
e. The industry has provided 35 permanent water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area, along the internal roads, etc., However, the industry has deployed 01 no. of water mounted tractor for sprinkling water along the roads to control the fugitive dust emissions.
f. The Board officials have conducted stack monitoring in the duct leading to the stack attached to kiln on 30.11.2018 and as per the analysis report the value of PM is 159 mg/Nm^3 (standard of 50 mg/Nm^3) and also conducted fugitive emissions

monitoring at 10 mtrs away from the coolers discharge in down wind direction and the value of the particulate matter is 3281 µg/m3 (standard of 2000 µg/m3).

g. As per the CFO order dt:06.09.2016, the industry shall install continuous online stack monitoring equipment and also 4 nos. of CAAQM stations. Whereas, the industry has not installed continuous online stack monitoring equipment and also CAAQM stations till now.

h. The Industry is storing the iron ore fines, charcoal and bag filter dust in the open area in the premises resulting in more fugitive emissions during wind blows. The industry shall lay concrete or asphalt internal roads to avoid fugitive dust emissions.

WHEREAS, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 29.01.2019. The representatives of industry have attended the legal hearing. The Committee noted that industry is operating without valid revocation of closure orders and operating without CFO of the Board, the industry has not installed online stack monitoring and ambient air quality systems etc., and not provided activation recorder with recording facility to After Combustion Chamber (ABC) cap. The AEE, RO, Kurnool informed that dust emissions at raw material handling area, improper maintenance of ESP and leakages are observed. It was informed that the industry has not provided ESP to the kilns and the emissions are being let-out through ABC cap. It was also informed that the industry has not provided water meters with totalizer facility, separate energy meter, and permanent water sprinklers, not laid concrete internal roads within the premises. Further, it was informed developed greenbelt within the premises. The Board officials have conducted stack monitoring and values of Particulate matter are exceeding the standards. The representative of industry has informed that the industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. It was informed that they provided interlocking system to air pollution control equipments attached to kiln. They will provide separate energy meter, water meters within one month. They provided 35 No's of water sprinklers along with the stock house area. They developed greenbelt in an area of 4 to 5 Acres within the premises. The management requested for revocation of closure order as they have to complete remaining pollution control measures. The president of A.P. Sponge Iron Manufacturers Association have requested for exemption for installation of online continuous stack monitoring systems as all plants are running with huge losses from the day of inception due to non availability of Raw Materials. The committee has not agreed for exemption of installation of online stack monitoring equipment.

After detailed review, the Committee recommended to issue **Extension of Temporary Revocation of Closure Order for period of 3 months** with certain directions. The Board is hereby issue Extension of Temporary Revocation of Closure Order for period of 3 months with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.***
3. ***The industry shall operate inter locking system regularly.***
4. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month.***
5. ***The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same.***
6. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.***
7. ***The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission .***
8. ***The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions.***

9. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***
10. ***The industry develop and maintain 33% greenbelt of the total area in the premises.***

M/s A.P.S.P.D.C.L., has been requested to temporarly restore power supply to M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District for period of 3 months.

You are hereby directed to note that, should you misuse this order to operate the unit beyond the time period given to you and violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,27.02.2019.

Sd/-
CHAIRMAN
APPCB

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872.

Copy to:
1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati – 517503, Chittoor dist for information and necessary action.
2. The Superintending Engineer (Operations), APSPDCL., Ananthapur, Ananthapur District for information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kurnool for information and necessary action.
4. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kurnool for information and necessary action.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866 2436260
Grams: Kalusya Nivarana
Website:www.apcb.ap.nic.in

Regd. Post With Ack Due

Order No.25/APPCB/UH-II/TF/ANTP/2019- 1193 Dt. 09.10.2019

REVOCATION OF CLOSURE ORDER

Sub: **APPCB – UH-II - TF** - M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District – Industry's request for Revocation of Closure Order – Legal Hearing held on 06.09.2019 – **Revocation of Closure Order** – Issued - Reg.

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2. Temporary Revocation of Closure Order No.25/APPCB/TF-HO/KNL/2016-, dt.23.05.2016.
3. CFO&HWA Ordr No.APPCB/KNL/225/CFO/HO/2016, dt.06.09.2016 with a validity upto 31.03.2017.
4. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/KNL/2017, dt.06.05.2017.
5. Alert Note No.59 (1249/V&E/NR-2/2015), dt.12.06.2017 OF General Administration (V&E) Department.
6. Closure Order No.25/APPCB/UH-II/TF/KNL/2018-385, dt.09.01.2018.
7. Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-505, dt.02.02.2018.
8. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-962, dt.24.09.2018.
9. Extension of Temporary Revocation of Closure Order No.25/APPCB/UH-II/TF/ATP/2018-1948, dt.27.02.2019.
10. The industry request letter dated 09.08.2019.
11. Lr.No.202-ATP/PCB/RO/ATP/2019, dated 26.08.2019 of RO, Ananthapaur.
12. External Advisory Committee (Task Force) Meeting held on 06.09.2019.

***

WHEREAS you are operating the industry in the name and style of M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District to manufacture Sponge Iron.

WHEREAS the Board vide reference 1st cited, issued Closure Order to the industry on 19.12.2015 for operating without air pollution control equipment i.e., ESP to the kilns inspite of ample opportunity and time.

WHEREAS the Board vide reference 2nd cited, issued temporary revocation of closure order on 23.05.2016 for six months i.e. upto 30.11.2016 with specific directions to comply with.

WHEREAS the Board vide reference 3rd cited, issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

WHEREAS the industry vide reference 4th cited, was again reviewed by the External Advisory Committee (Task Force) meeting on 24.03.2017 and issued Extension of Temporary Revocation of Closure Order dt: 06.05.2017 for a period of 6 months i.e. upto 31.05.2017 with specific directions.

WHEREAS the Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 No. of Sponge Iron units at Ananthapur District vide reference 5th cited, which was received through the EFS&T Dept., Govt. A.P. vide Ir. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
ii) Green belt is not upto the required extent.
iii) Internal roads were not developed.
iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment, but not complied.

v) Misused temporarily power restored for the production activity, instead of the purpose of restoration for installation of APCE equipment.
vi) Operating the DRI unit without APCE to the kiln since inception in the year 2012.

Finally, it was recommended revocation of closure order shall not be given to the unit until pollution control equipments are erected.

WHEREAS the Board has reviewed status of pollution control measures taken by the industry before External Advisory Committee (Task Force) Meeting held on 28.12.2017 and issued closure order to industry on 09.01.2018 vide reference 6th cited for operating the unit without completing the installation of air pollution control equipments and causing pollution problems in the surroundings.

WHEREAS the Board vide reference 7th cited, has issued the temporary revocation of closure order on 02.02.2018 for a period of one month i.e upto 28.02.2018 with a direction to the industry to use the power supply only for re- installation of pollution control equipments and not use for production activity.

WHEREAS vide reference 8th cited, the Board issued temporary revocation of closure order to the industry on 24.09.2018 with certain directions for the period upto 30.11.2018.

WHEREAS vide reference 9th cited, the Board issued temporary revocation of closure order to the industry on 27.02.2019 with certain directions for the period upto 26.05.2019.

WHEREAS vide reference 10th cited, the officials of RO, Ananthapur has inspected the industry and surroundings on 22.08.2019 and observed the following points:

a. The industry has provided dust settling chamber with wet scrubber, ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln – I and 4 modules with 384 bags for Kiln – II.
b. As per records, the industry is operating only Kiln – I and has removed the dust settling chamber with wet scrubber and also operating the APCE with damaged bags and thereby letting thick flue of emissions through chimney.
c. The industry has not installed continuous stack monitoring systems for the stacks till now.
d. The industry has not operated the interlocking system to the Kilns so that the raw material feeding stops in case of stoppage of APCE Provided to the Kiln.
e. The industry has installed separate energy meter for the operation of APCE such as FD fan for cooling purpose and ID Fan attached to APCE provided to the Kilns.
f. The industry has not provided energy meters for the bag filters provided at cooler discharge intermediate bin, product house.
g. The industry not provided activation recorder with the recording facility to the After-Combustion Chamber (ABC) cap within one month.
h. The industry not operated fixed rotating water sprinklers provided all along the haul roads, near stock house, kiln area, CCR building etc., to control dust emission.
i. The industry has not laid concrete internal roads.
j. The CFO to the industry was expired on 31.03.2017 and the industry has not obtained renewal since then.
k. The industry has developed greenbelt in an area of about 8.0 acres within the premises and the industry is yet to develop the greenbelt in another 4.0 acres to achieve 33% greenbelt of the total area.
l. The industry was not in operation as APSPDCL has disconnected the power supply to the industry on 16.08.2019. It was stated that the industry was not operated during the period from 22.05.2019 to 11.07.2019.
m. The industry has not erected the ESP to the kiln and informed that they have placed purchase order for supply of the ESP and received some of the material at the site.
n. The industry has provided air pollution control equipments at i.e., bag filters at cooler discharge, intermediate bin, product house to control dust emissions. However, the unit has not provided APCE at Iron ore circuit, coal circuit, raw material stock house, char coal bin.
o. Again the Board has received complaint from Sri Sravan Kumar, Advocate New Delhi regarding air pollution by the 5 sponge iron units in Neemakallu Village, Anantapur District and M/s RAV's Steels and Alloys Private Limited, is one of the five sponge iron units mentioned by the Complainant. The officials of Regional office, Anantapur have inspected the 5 sponge iron units and submitted the detailed report on 09.08.2019 to the Board office, Vijayawada for taking further necessary action.

WHEREAS, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 06.09.2019. The representative of industry has requested for the power connection to carry out the works. The committee observed that

the industry has not provided inter locking system to the kilns and not provided APCE at iron ore circuit, coal circuit, raw material stock house, charcoal bin.

After detailed review, the Committee recommended to issue **Revocation of Closure Order** with certain directions. The Board is hereby issue Extension of Temporary Revocation of Closure Order for period of 3 months with the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. ***The industry shall not start the production activity until the below mentioned measures are installed.***
2. ***The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.***
3. ***The industry shall install the ESP.***
4. ***The industry shall provide APCE at iron ore circuit, coal circuit, raw material stock house, charcoal bin***
5. ***The industry shall provide interlocking system to air pollution control equipments attached to kiln in such a way that raw material feeding shall be stopped in case of failure of air pollution control equipment.***
6. ***The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month.***
7. ***The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same.***
8. ***The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap.***
9. ***The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission .***
10. ***The industry shall lay concrete or asphalt internal roads.***
11. ***The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.***
12. ***The industry develop and maintain 33% greenbelt of the total area in the premises.***

M/s A.P.S.P.D.C.L., has been requested to restore power supply to M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District for use of power to commissioning the pollution control equipments and not production activity.

You are hereby directed to note that, should you misuse this order to violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 09.10.2019.

Sd/-
CHAIRMAN

To
M/s RAV's Steels Private Ltd,
Sy.No.4, 5 &7,
Hirdehal (V), D.Hirehal (M),
Anantapur District – 515 872.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II

12626

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (VIGILANCE & ENFORCEMENT) DEPARTMENT

ALERT NOTE No.59 (1249/V&E/NR-2/2015). Dt. 12-06-2017.

Sub :- General Administration (V&E) Dept. – Inspection on industries on pollution aspects – Alert Note – Reg.

The Vigilance & Enforcement Department Officials have verified the following major industries in Ananthapuram District.

1. M/s Sai Balaji Sponge Iron Private Limited, Hirdehal (V), D.Hirehal (M).
2. M/s RAV's Steel Pvt. Ltd., Hirdehal (V), D.Hirehal (M).
3. S.L.V. Steels & Alloys Pvt., Ltd., Nemakal (V), Bommanahal (M).
4. Venkata Sai Ispat Industries Pvt. Ltd., Nemakal (V), Bommanahal (M).
5. M/s Apple Industries, D.Hirehal (M).
6. Sai Sindhu Sponge Iron Industries, Bhogasamudram (V), Tadipatri (M)

The verification is as follows:

1.1.1 M/s Sai Balaji Sponge Iron Private Limited, Sy.No.36, Hirdehal (V), D.Hirehal (M), Ananthapuramu Dist:

This industry produces sponge iron. During the inspection the following defaults were observed on pollution control. The statement of in charge of the firm Sri K.C. Sudhakar is enclosed as Annexure-A1.

(i) The industry has not obtained CFO of the board and the industry is in operation now and then intermittently without valid CFO.

(ii) Green belt is not up to the required extent.

(iii) Internal roads were not developed.

1.1.2 M/s RAV's Steel Pvt.Ltd., Sy.No.4, 5 & 7, Hirdehal (V), D.Hirehal (M), Ananthapuramu Dist:

This industry produces sponge iron. During the inspection the following defaults were observed on pollution control. The statement of in charge of the firm Sri A. Sirasekhar is enclosed as **Annexure-A2.**

(i) The industry has not obtained CFO of the board and the industry is in operation now and then intermittently without valid CFO.

(ii) Green belt is not up to the required extent.

(iii) Internal roads were not developed.

1.1.3 S.L.V. Steels & Alloys Pvt., Ltd., Nemakal (V), Bommanahal (M) :

This industry produces sponge iron. During the inspection the following defaults were observed on pollution control. The statement of in charge of the firm Sri G. Venkateswar Rao is enclosed as **Annexure-A3.**

(i) The industry has not obtained CFO of the board and the industry is in operation now and then intermittently without valid CFO.

(ii) Green belt is not up to the required extent.

(iii) Internal roads were not developed.

1.1.4 Facts & Evidences:

(i) On verification of the records, it was observed that the above firms were carrying out production activity in violation of Board Directions without obtaining CFO and also without obtaining valid revocation of closure orders. The Minutes of the Committee of APPCB is enclosed as **Annexure-A4 & A5.**

(ii) On verification of the records, it was observed that the issue was placed before the committee to review the status of compliance of the board of directions dated 10-07-2013 for taking a view on the request of the industry for revocation of closure orders/ taking action against the industry for operating without obtaining valid revocation of closure orders.

(iii) Convener member of the Secretary APPCB has taken the following decisions:

- The representative of the industry attended the hearing. The committee was appraised that there are 5 sponge iron units located in Bomanhalmandal (M) and D.Hirehal (M), Ananthapuramu (Dist.), which are operating in the area without obtaining CFO and also these units are producing without obtaining revocation of closure orders since 30-09-2013.

The above firms namely M/s Sai Balaji Sponge Iron Pvt.Ltd, M/s RAV's Steel Pvt., Ltd., & S.L.V. Steels & Alloys Pvt. Ltd., are three firms among the 5 units. The committee was also appraised that these industries have obtained temporary revocation of closure orders on 22-06-2012 on submission of request that they would utilize the power only for installation of air pollution control equipment (ESP) to kilns and also obtained further extension of revocation of closure orders upto 30.09.2013 but the industry has not installed the APCE to the kilns and misusing the power for operating the industry to produce sponge iron.

The representatives of the concerned industries have appraised the committee that they have placed purchase orders M/s ENVIROCARE, Kolkata in the year 2010 for supply and installation of ESP to the kiln and also paid Rs.48.00 Lakhs. The ENVIROCARE has not supplied the equipment in full fledged manner. Hence, they could not install APCE and ENVIROCARE did not complete the commitment as per the purchase order. The Committee noted that: the industry is a major air polluting unit operating without APCE to the kilns since inception in the year 2012.

(1) These industries did not install APCE to the kiln as per the commitment submitted to the board at the time of revocation of closure orders dated 22-06-2012 & 10-07-2013 and misused the power of the production activity.

(2) These industries were operating without obtaining consent for operation of the board and valid revocation of closure orders. Also not complying with conditions stipulated in the CFE orders and TF directions.

(3) These industries did not install APCE ie., ESP to the kiln and releasing emissions through emergency cap after burning chamber (ABC) thereby causing air pollution in the area.

(4) These industries are storing iron ore, dolomite and dolochar in the open area and did not clear off all the accumulated solid waste.

(5) These industries did not lay concrete roads within the premises and lot of dust was observed during vehicle movement.

(6) Fugitive emissions were observed at material transfer points, cooler discharge, raw material un-loading, Product separation area thereby causing air pollution in the surrounding area.

(7) The Board officials conducted ambient air quality monitoring on 22.12.2014 and as per the analysis report, the value of particulate matter-3573µg/M3 which is exceeding the standards of the Board, thereby causing air pollution in the surrounding area.

2.1 Venkata Sai Ispat Industries Pvt. Ltd., Sy.No.16B2, 17A, 18A, 18C & 26A Etc., Nemakal (V), Bommanahal (M):

This industry produces sponge iron. During the inspection the following defaults were observed on pollution control. The STATEMENT of Administrator (MIS) of the firm Sri P. Mahesh Babu is enclosed as **Annexure-A6**.

(i) The industry obtained CFO on 03.10.2013 for the products of Sponge Iron-200TPD with validity up to 29-06-2014.

(ii) Green belt is not up to the required extent.

(iii) Internal roads were not developed.

2.2 Facts & Evidences: The Minutes of the Committee of APPCB is enclosed as **Annexure-A7**. On verification of the records, it is observed that the Board issued CFO to the unit on 3-10-2013 for the products of Sponge Iron -200 TPD with validity upto 29-06-2014 and with a special condition that the industry shall restart production only after obtaining valid revocation of closure order. But the industry has not obtained closure orders. Board issued closure orders to the industry on 24-05-2012.for a period up to 21-07-2012 stipulating conditions that the industry was not permitted to carry out any production activity and the industry was directed to utilize the power supply only for installation of pollution control equipment. The industry was operating now and then without obtaining revocation of closure orders. The industry made a request for revocation of closure orders stating that the ESP was operating and performance had been satisfactory.

The committee after detailed discussions, recommended to issue temporary revocation of closure orders for a period of one year with the following directions:

1. The industry shall provide interlocking system within 15 days in such a way that feeding to the kiln shall be stopped in the case of opening of ABCCAP.
2. The industry shall provide individual energy meter to all the air pollution control equipments within one month time and shall maintain proper records.
3. The industry shall provide online stack monitoring facility to the kiln and connectivity to APPCB website within one month.
4. The industry shall provide 3 Nos of CAAQM stations within two months and connect the same to APPCB website.
5. The industry shall provide activation recorder of ABC cap opening within one month.

6. The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month. The industry shall ensure continuous operation of water sprinklers provided at various places.
7. The industry shall operate all air pollution control systems continuously to comply with Board's stack and ambient standards.
8. The industry shall provide GI Sheets with a minimum height of 15ft all around the storage yards of raw materials, char & dolochar within two months.
9. The industry shall ensure regular cleaning and wetting of the premises to minimize fugitive emissions.
10. The industry shall maintain daily records of production, operation of the air pollution control equipments; energy and hour meter readings and submit to the regional office, Kurnool fortnightly.
11. The industry shall improve the green belt area to achieve green belt of 33% of the total area of the plant with tall growing trees by the end of this monsoon.

3.1 M/s Apple Industries Limited, Sy.No.617-1 etc., D.Hirheal (V&M), Ananthapuramu Dist:

This industry produces sponge iron, ingots / Billets. During the inspection the following defaults were observed on pollution control. The statement of in charge of the firm Sri H.Hanumanthappa is enclosed as Annexure-A8.

(i) Air pollution from the sponge iron division was due to operation of rotary kiln and fugitive emission from the industry was observed.

(ii) Hazardous chemicals used and their storage facilities were NIL.

3.2 M/s Sai Sindhu Sponge Iron Pvt. Ltd., Bhogasamudram (V), Tadipatri (M) Ananthapuramu Dist:

This industry produces sponge iron-175TPD and cogeneration power plant-8MW. During the inspection the following defaults were observed on pollution control. The statement of in charge of the firm Sri K. Ranaprathap Simha, Director of Sri Sai Sindhu Industries is enclosed as Annexure-A9.

(i) Fugitive emissions from the industry were observed.

(ii) Hazardous chemicals used and their storage facilities were NIL.

(iii) This unit did not provide online monitoring system.

(iv) This unit did not lay internal roads.

4.0 FINDINGS :-

Team of Officials Environmental Engineer, Assistant Engineer from Pollution Control Board, Kurnool and Vigilance & Enforcement Officials visited some of the most polluting industries in Hirdehal (V), D.Hirehal (M), Nemakal (V), Bommanahal (M), Bhogasamudram (V), Tadipatri (M) and their observations are as follows:

(i) The A.P.I.I.C. is responsible for development of infrastructures like water, electricity, drainage, roads as well as greenery before allotting the land to the firms.

(ii) The Consent for Establishment and Consent for Operation are given by A.P.P.C.B to the firms and it shall monitor the laws of Pollution Act during operations. The A.P.P.C.B. Officials visit these industries and inspect them once in a year and recommend to reduce the pollution in the area.

(iii) CFO for the firm Sai Sindhu Sponge Iron Industries, Bhogasamudram (V), Tadipatri (M) expired on 31-12-2012. They applied for renewal for

CFO for Two years up to 31-12-2014. CFO for the above two years was not obtained from APPCB. Further, the firm applied for renewal for CFO for the three years up to 31-12-2017.

(iv) Most of the industries ie., M/s Sai Balaji Sponge Iron (i) Pvt.Ltd, M/s RAV's Steel Pvt., Ltd., & S.L.V. Steels & Alloys Pvt. Ltd., were not equipped with Air pollution control equipment and producing sponge iron without having CFO and were emitting emissions into the atmosphere, thereby causing lot of smoke and dust pollution in the area.

(v) Internal roads were not developed.

(vi) Green belt maintenance is very poor.

5.0 RECOMMENDATIONS:

The Special Chief Secretary, Environment, Forests, Science & Technology, Government of Andhra Pradesh, Amaravathi is requested to instruct the Member Secretary, AP Pollution Control Board:

(1) To initiate action on the following industries to comply the pollution laws:

(a) M/s Apple Industries, D.Hirehal (M), Ananthapuramu (D).

(b) Sai Sindhu Sponge Iron Industries, Bhogasamudram (V), Tadipatri (M), Ananthapuramu (D).

(c) Venkata Sai Ispat Industries Pvt. Ltd, Nemakal (V), Bommanahal (M), Ananthapuramu (D).

(2) Revocation on closure orders should not be given until pollution control equipment is erected to the following firms.

(a) M/s Sai Balaji Sponge Iron Private Limited, Hirdehal (V), D.Hirehal (M), Ananthapuramu.

B

(b) M/s RAV's Steel Pvt. Ltd., Hirdehal (V), D.Hirehal (M), Ananthapuramu.

(c) S.L.V. Steels & Alloys Pvt., Ltd., Nemakal (V), Bommanahal (M), Ananthapuramu.

(3) Strictly implement the provisions of pollution laws.

(4) Instruct Pollution Control Authorities to inspect frequently to prevent Air Pollution.

Encl:- Annexure-A1 to A9

R.P. THAKUR 13/6
DIRECTOR GENERAL (VIG. & ENFT.) &
E.O. PRL. SECY. TO GOVT. (FAC)

To
The Special Chief Secretary to Government,
Environment, Forest, Science & Technology Department,
A.P., Secretariat, Velagapudi (w.e.).

Copy to:
The Regional Vigilance & Enforcement Officer, Anantapuramu.
(w.r.t.C.No.Rc.No.112/DEV/DEE/B/2015, dt: 24-06-2015

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, ANANTAPUR
Plot No.15, D.No.4-2-740-15, BLT Villas, Tirumula Nagar, Tapovanam, Anantapur - 515001

P. Usman Ali Khan
Environmental Engineer

Tele : 08554 226066
Email : anantapurpcb@gmail.com

Lr.No.202-ATP/PCB/RO/ATP/2019 - **Dated: 09.08.2019**

O/C 452

To
The Joint Chief Environmental Engineer (UH-II),
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub:- PCB – R.O:ATP – Complaint received from Sri Sravan Kumar regarding Air pollution by the Sponge Iron units in Neemkal (V), Bommanahal (M), Anantapuram District – Inspection report - Submitted – Reg.

Ref:-
1. Email received from JCEE (Unit –II), Board office, Vijayawada on 02.07.2019 along with the representation of Sri Sravan Kumar.
2. Monitoring of the sponge iron industries in Neemakal village by the officials of the Zonal Laboratory Kurnool on 26.06.2019 & 27.06.2019.
3. Randomized Inspection report of M/s.Sai Balaji Sponge Iron (India) Pvt ltd., on dt.04.07.2019.
4. Randomized Inspection report of M/s.Rav's Steels Ltd., on dt.29.07.2019.
5. Randomized Inspection report of M/s. Sri Ramanjaneya Ispat Pvt Ltd., on dt.30.07.2019.
6. Inspection of the sponge iron industries (05 No's) and the surrounding areas by the PCB officials on 23.07.2019 & 08.08.2019.

&&&&&

It is to submit that in the reference 1st cited above, this office has received the email of Sri Sravan Kumar, Advocate New Delhi regarding air pollution by the 5 sponge iron units namely i) M/s RAV's Steels Ltd, ii) M/s.Sai Balaji Sponge Iron (India) Pvt ltd, iii) Sri Ramanjaneya Ispat Pvt Ltd iv) M/s. SLV Steels and Alloys Private Limited and v) M/s Venkata Sai Ispat Industries Pvt Ltd,. near Neemakal village of Ananapur District. He has also informed that the above industries are releasing dusty coal ash and iron dust due to lack of appropriate pollution control measures or non utilization of pollution control measures and requested regular inspection of these industries by the officials of APPCB. In this connection, it is to submit that, there are 5 No's of sponge iron units located as a cluster near Neemkal village and these units are at about 3.6 Kms away in South – East direction from Neemakal village. These sponge iron units are regularly inspected by the senior officials of Board under randomized inspections and the recent randomized inspection reports are herewith enclosed. The status of Pollution Control Measures of these 5 sponge iron industries was reviewed by the External Committee Meeting held on 29.01.2019 at Board office, Vijayawada and directions were issued to these industries vide order dt.27.02.2019.

In this connection, the above 5 sponge iron units have been inspected AEE to verify the compliance of these industries to the directions issued by the Board. The details of the directions issued to each of these sponge iron units and the latest compliance are as follows:

1. M/s. Venkata Sai Ispat Industries Pvt. Ltd:

a. M/s Venkata Sai Ispat Industries Pvt., Ltd., is located at Sy.No.16B2, 17/A, 18A, 18C & 26A etc. Nemkal (V), Bomanhal (M), Anantapur District and is engaged in manufacture of sponge iron – 66,000 TPA (or) 200 TPD.

b. The industry was issued with CFO of the Board vide order dated: 28.06.2019 with a validity upto 30.04.2022 to produce Sponge Iron to the tune of 66,000 TPA (or) 200 TPD.

c. Sri Ranga Rao, Plant Manager was present during the inspection and the industry is operating only one of the DRI Kiln and the unit representative has informed that they were not operating other kiln due to low price of the sponge iron in the market.

d. The industry was reviewed by the External Advisory Committee Meeting held on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC committee the APPCB vide order dt.27.02.2019 issued revocation of closure order to the industry with certain directions to comply with. The directions issued and the latest compliance of the industry with the directions issued is as follows:

S.No.	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided separate energy meter for the ESP and is maintaining records. The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 27.06.2019 and as per the analysis report, the value of Particulate matter (PM) is 88 mg/Nm^3 as against the standard of 50 mg/Nm^3
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Not complied The industry has not installed continuous stack monitoring systems for the stacks till now.
3.	The industry shall operate inter locking system regularly.	Complied. The industry is operating the inter locking system provided to the Kilns.
4.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not Complied The industry has not yet provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap.
5.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.	The industry is operating 130 Nos., of water sprinklers provided at the stock house area, DSC building, kiln area, CCR building, iron ore and coal conveyor areas, internal roads etc., for dust suppression.
6.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.	The industry has not laid concrete roads within the premises and the unit has provided water sprinklers along the haul roads and also deployed tractor mounted tractor for sprinkling water along the haul roads. The unit representative informed that they will lay concrete roads in another 3 months time.
7.	The industry develop and maintain 33% greenbelt of the total area in the premises.	The industry has planted about 1000 saplings recently in the month of June and July, 2019 in addition to the existing 4000 saplings thereby the total green belt area is 10 acres (which is about 38 % of the total area).
8.	The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.	The industry has submitted a bank guarantee of Rs.5.0 Lakhs to the Board on 25.03.2019 with a validity up to 27.03.2020. In addition to the above, the industry has submitted bank guarantee of Rs.8.0 Lakhs to the Board 14.06.2019 with a validity

		upto 19.06.2020 as per the orders of the Board to comply with CFO conditions.
9.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as Annexure – 1.

2. M/s. SLV Steels and Alloys Private Limited:

a) M/s SLV Steels and Alloys Private Limited, is located at Sy.No.13,14 & 16A Nemkal(V), Bommanhal(M), Anantapur District and is engaged in manufacture Sponge Iron –66,000 TPA.

b) The industry was issued with CFO of the Board vide order dated: 06.09.2016 with a validity upto 31.10.2018. Subsequently, the Board vide Auto renewal order dt: 06:11.2018 has extended the validity for further period upto 31.12.2020 for manufacture of Sponge Iron –66,000 TPA (or) 200 TPD.

c) Sri Sarvesham, General Manager was present during the inspection and the industry was operating only the DRI Kiln and the unit representative has informed that they were not operating other kiln due to low price of the sponge iron in the market.

d) The industry was reviewed by the External Advisory Committee on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC committee the APPCB vide order dt.27.02.2019 issued revocation of closure order to the industry with certain directions to comply with. The directions issued and the latest compliance of the industry with the directions issued is as follows.

Sl.No.	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided separate energy meter for the ESP and is maintaining records. The officials of Zonal laboratory Kurnool have conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 26.06.2019 and as per the analysis report, the value of Particulate matter (PM) is 96 mg/Nm^3 as against the standard of 50 mg/Nm^3.
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Not installed
3.	The industry shall operate inter locking system regularly.	The industry is operating the interlocking system provided to the Kilns.
4.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not provided
5.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.	The industry has 100 No's of water sprinklers and also 5 No's of rain guns along the stock house area. DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emissions.
6.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.	The industry has not laid concrete internal roads within the premises. Previously, the industry has clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haul roads and also deployed tractor mounted tanker for sprinkling water on the haul roads. The unit representative has informed that

		they will lay concrete internal roads in another two months time.
7.	The industry shall develop and maintain 33% greenbelt of the total area in the premises.	The industry has planted about 2200 saplings recently in the month of June and July, 2019 thereby the total green belt area is 10 acres (which is about 47% of the total area).
8.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as Annexure – 2.

3. **M/s.Sai Balaji Sponge Iron (India) Pvt ltd:**

a) M/s Sai Balaji Iron (India) Pvt Ltd, is located at Sy.No.36, Hirdehal(V), D.Hirehal(M), Anantapur District and is engaged in manufacture Sponge Iron –66,000 TPA.

b) The industry was issued with CFO of the Board vide order dated: 28.06.2017 for manufacture of sponge iron – 66,000TPA (Or) 200 TPD with a validity up to 30.06.2018. Subsequently, the Board vide Auto renewal order dt: 22.05.2018 has extended the validity for further period upto 30.06.2023

c) Sri Bharath, Plant Manager was present during the inspection and the industry is operating only one of the DRI Kiln and the unit representative has informed that they are not operating other kiln due to low price of the sponge iron in the market.

d) The industry was reviewed by the External Advisory Committee Meeting on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC committee the APPCB vide order dt.27.02.2019 has issued revocation of closure order to the industry with certain direction to comply with. The directions issued and the latest compliance of the industry with the directions issued is as follows.

Sl.No.	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	The industry is operating the APCE i.e., Electro Static Precipitator (ESP) provided to each of the Kilns. The industry has provided separate energy meter for the ESP and is maintaining records. The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 26.06.2019 and as per the analysis report, the value of Particulate matter (PM) is 78 mg/Nm^3 as against the standard of 50 mg/Nm^3.
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Not complied. The industry has not installed continuous stack monitoring systems for the stacks till now
3.	The industry shall operate inter locking regularly.	Complied. The industry is operating the inter locking system provided to the Kilns.
4.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not Complied The industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap till now
5.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emissions.	The industry has 85 No's of fixed water sprinklers near the stock house area, DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions.
6.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions.	The industry has not laid concrete internal roads within the premises. Previously, the industry has clay top

		roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
7.	The industry shall develop and maintain 33% greenbelt of the total area in the premises.	The industry has developed green belt in an area of about 9.0 acres (45% of the total area) within the premises.
8.	The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions.	Not Submitted
9.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as Annexure – 3

4. **M/s RAV's Steels and Alloys Private Limited:**

a) M/s RAV's Steels and Alloys Private Limited, is located at Sy.No.4 & 5, Hirdehal(V), D.Hirehal(M), Anantapur District and is engaged in manufacture Sponge Iron – 66,000 TPA.

b) The industry obtained CFO & HWA of the Board vide order dated: 06.09.2016 for manufacture of sponge iron – 66,000TPA (Or) 200 TPD with avalidity up to 31.03.2017. Industry applied for renewal of CFO report on 06.06.2017 and the verification report is being submitted to the Board Office on 16.06.2017 for taking further necessary action.

c) Sri, Veera Swamy, GM was present during the inspection. The industry obtained temporary revocation of closure order for the period 27.02.2019 to 27.05.2019. The industry did not operate from 22.05.2019 to 27.05.2019 and the industry again restarted the operations from 16.07.2019 i.e., beyond the permitted period of operation. APSPDCL officials were contacted and requested to disconnect the power supply to the unit.

d) The industry was reviewed by the External Advisory Committee Meeting on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC, the APPCB vide order dt.27.02.2019 has issued extension of temporary revocation of closure orders to the industry for a period of 3 months i.e., up to 27.05.2019 with certain directions to comply with. The directions issued and the latest compliance of the industry to the directions issued is as follows.

Sl.No.	Direction	Compliance
1.	The industry shall operate air pollution control equipment regularly and shall ensure compliance of the prescribed emission standards.	The industry has provided dust settling chamber with wet scrapper, ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln – I and 4 modules with 384 bags for Kiln – II. During inspection, the industry is operating only Kiln – I and has removed the dust settling chamber with wet scrapper and also operating the APCE with damaged bags and thereby letting thick flue of emissions through chimney. The industry has not provided monitoring port to the chimney for carrying out the stack monitoring
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months and shall connect to APPCB Website.	Not complied The industry has not installed continuous stack monitoring systems for the stacks till now
3.	The industry shall operate inter locking regularly.	Not complied. The industry is not operating the interlocking system to the Kilns so that the raw material feeding stops incase of stoppage of APCE Provided to the Kiln.
4.	The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup,	Not provided The industry has provided mechanical water meters to record water consumption

	dust suppression and domestic purpose within one month.	and are found to be in non working condition.
5.	The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same.	The industry has installed separate energy meter for the operation of APCE such as FD fan for cooling purpose and ID Fan attached to ESP and the energy meter readings are as follows. FD fan – 61697 ID fan – 64005 The industry has not provided energy meters for the bag filters provided at cooler discharge intermediate bin, product house.
6.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not installed.
7.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission.	The industry is not operating fixed rotating water sprinklers provided all along the haul roads, near stock house, kiln area, CCR building etc., to control dust emission.
8.	The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions.	The industry has not laid concrete internal roads.
9.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The CFO to the industry was expired on 31.03.2017 and the industry has not obtained renewal since then. However, the compliance report on the condition stipulated in the CFO order dt. 06.09.2016 is enclosed as annexure – 4.
10.	The industry develop and maintain 33% greenbelt of the total area in the premises.	The industry has developed greenbelt in an area of about 8.0 acres within the premises and the industry is yet to develop the greenbelt in another 4.0 acres to achieve 33% greenbelt of the total area

e. Sri Sravan Kumar, Advocate in his representation raised the complaint made by Sri Govindappa in the Hon'ble Lokayukta against M/s. RAV's Steels and Alloys Private Limited. It is to submit that the Hon'ble Lokayukta vide order dated.13.07.2017 in complaint No.3105/2015/B1(petition filed by Sri Govindappa in the Hon'ble Lokayukta) has disposed the complaint with the following order:

"In the circumstances, no further investigation is necessary by this Institution. But the Member Secretary, A.P.Pollution Control Board is directed to summon the complainant also along with the Management of the aforesaid industry namely, M/s.Rav's Steels Private Limited, and only after hearing both the parties and making such enquiry as may be necessary by the External Advisory Committee (Task Force), further orders be passed".

f. As per the order of the Hon'ble Lokayukta , the industry and complainant were called for hearing before the external Advisory Committee Meeting held on 28.12.2017 and as per the recommendation of EAC, the industry was issued with closure order vide order dated.09.01.2018 for operating the unit without completing the installation of air pollution control equipment inspite of ample opportunities and time given and causing pollution problems in surroundings.

5. **Sri Ramanjaneya Ispat Pvt Ltd:**

a) M/s Sri Ramanjaneya Ispat Pvt Ltd, is located at Sy.No.17A &B, Nemkal(V), Bommanhal(M), Anantapur District and is engaged in manufacture Sponge Iron – 66,000 TPA.

b) The industry was issued with the CFO of the Board vide Order dated.06.05.2017 for manufacture of Sponge Iron –66,000 TPA (or) 200 TPD with a validity up to 31.03.2022.

c) Sri Ramesh, Manager of the industry was present during the inspection. The industry was not in operation since 23.04.2019.

d) The industry was reviewed by the External Committee Meeting held on 29.01.2019 at Board office, Vijayawada and as per the recommendation of the EAC committee, the APPCB vide order dt.27.02.2019 has issued extension of temporary revocation of closure orders to the industry for a period of 3 months i.e., up to 27.05.2019 with certain direction to comply with. The directions issued and the latest compliance of the industry to the directions issued is as follows.

Sl.No.	Direction	Compliance
1.	The industry shall complete the erection of ESP in all respects and shall commission within two months as committed by the management.	The industry has not completed the erection of ESP to the Kilns till now.
2.	The industry shall install continuous online stack monitoring systems for all the major stacks within 2 months.	Not installed
3.	The industry shall provide interlocking system within one month to air pollution control equipments attached to kiln in such a way that raw material feeding shall be stopped in case of failure of air pollution control equipment.	Not complied. The industry has not provided interlocking system to the Kilns till now.
4.	The industry shall provide separate flow meters for assessing the water consumption used for cooling makeup, dust suppression and domestic purpose within one month.	Not provided.
5.	The industry shall install separate energy meters for operation of APCE within one month and maintain records for the same.	Not provided
6.	The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month.	Not provided
7.	The industry shall continuously operate water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area to control fugitive dust emission.	Not provided
8.	The industry shall lay concrete or asphalt internal roads within 02 months to avoid fugitive dust emissions.	Not complied.
2.	The industry develop and maintain 33% greenbelt of the total area in the premises	The industry has developed in an area of 3.0 acres and has to develop green belt in another 4.67 acres to achieve 33% of the total area as a green belt.
3.	The industry shall submit Bank Guarantee of Rs.5.0 Lakhs valid for one year within 10 days towards the compliance of the above directions	Not submitted
4.	The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.	The Compliance report on the Schedule – B conditions is enclosed as Annexure – 5

From the above it is to submit that,

i. M/s Venkata Sai Ispat Industries Pvt Ltd ii) M/s. SLV Steels and Alloys Private Limited iii) Sri Ramanjaneya Ispat Pvt Ltd have installed APCE to the Kilns. However, these industries have to upgrade the APCE provided to the Kilns to meet the emission standard and also not complied with the directions such as providing of continuous monitoring systems to the stacks, activation recorder for the ABC cap, laying of concrete internal roads within the premises.

ii. M/s Venkata Sai Ispat Industries Pvt Ltd have furnished bank guarantee of Rs.12.0 Lakhs (Rs.4.0 Lakhs for TF directions and Rs.8.0 Lakhs for CFO) and M/s. SLV Steels and Alloys Private Limited have furnished bank guarantee of Rs.5.0 Lakhs towards commitment for meeting the emissions standards and also to comply with the directions issued by the Board. However, M/s.Sai Balaji Sponge Iron (India) Pvt ltd, have not submitted the bank guarantee to the Board till now.

iii. As these industries are not complying with the directions issued by the Board inspite of ample opportunities, the Bank guarantees issued by these industries may be forfeited immediately with respect to the M/s Venkata Sai Ispat Industries Pvt Ltd and M/s. SLV Steels and Alloys Private Limited. Also, suitable legal action may be initiated against M/s.Sai Balaji Sponge Iron (India) Pvt ltd, for not meeting the emissions standards and also not complying with the directions issued by the Board.

iv. With regard to the other two industries namely, i) M/s RAV's Steels and Alloys Private Limited & M/s Sri Ramanjaneya Ispat Pvt Ltd have not complied with the any of the directions issued by the Board and also not submitted the bank guarantee towards commitment for compliance. The Board may consider of not extending the temporary revocation of closure order to these units till they comply completely with the directions issued by the Board order dated.27.02.2019.

In view of the above, the above 5 sponge iron units may be called for Legal Hearing before the External Advisory Committee and suitable legal action may be initiated for not meeting the emissions standards and also not complying with directions issued by the Board.

Submitted for favor of kind information and necessary action.

Yours faithfully,

O/C

Ramana Abbagani
13/8/19

ENVIRONMENTAL ENGINEER

Annexure – 1

Compliance report of M/s.Venkata Sai Ispat Industries Pvt., Ltd., with the Schedule – B conditions stipulated in the CFO order dt: 28.06.2019

<table>
<tr><th>S.No</th><th>Condition</th><th>Compliance</th></tr>
<tr><td>1.</td><td>The source of water is borewell / water tankers (purchased from outside). The following is the permitted water consumption:
<table>
<tr><th>Sl No</th><th>Purpose</th><th>Quantity</th></tr>
<tr><td>1</td><td>Cooling makeup</td><td>30.0 KLD</td></tr>
<tr><td>2</td><td>Ash handling and Dust suppression</td><td>7.0 KLD</td></tr>
<tr><td>3</td><td>Domestic</td><td>10.0 KLD</td></tr>
<tr><td></td><td>Total:</td><td>47.0 KLD</td></tr>
</table></td><td rowspan="2">The industry utilizes of water for cooling make-up, Dust suppression & Ash handling, Gardening, Domestic purposes. The industry has provided mechanical flow meters (water meter - I for cooling makeup & water meter – II for dust suppression, domestic and gardening) for assessing the water consumption and is maintaining records.</td></tr>
<tr><td>2.</td><td>The industry shall provide flow meters within one month for assessing the water consumption for dust suppression and domestic purposes.</td></tr>
<tr><td>3.</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:
<table>
<tr><th>Chimney No.</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1</td><td>Particulate Matter</td><td>50 mg/Nm3</td></tr>
</table></td><td>The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (02 No's) on 27.06.2018 and as per the analysis report, the value of Particulate matter (PM) was 88 mg/Nm^3 as against the standard of 50 mg/Nm^3</td></tr>
<tr><td>4.</td><td>The industry shall install Continuous Online Stack Emission Monitoring Systems for the stacks attached to Rotary kilns within 3 months as committed during the CFO committee meeting.</td><td>Not complied
The industry has not installed continuous stack monitoring systems for the stacks till now</td></tr>
<tr><td>5.</td><td>The industry shall provide and maintain interlocking system to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.</td><td>Complied.
The industry is operating the inter locking system provided to the Kilns.</td></tr>
<tr><td>6.</td><td>The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) within 3 months as committed during the CFO committee meeting.</td><td>Not Complied
The industry has not provided activation recorder with the recording facility to the After Combustion Chamber (ABC) cap till now.</td></tr>
<tr><td>7.</td><td>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)</td><td>---</td></tr>
<tr><td>8.</td><td>The fugitive emissions level of Suspended Particulate Matter (SPM) shall not exceed 2000 μg/m3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.</td><td>The officials of Zonal laboratory Kurnool conducted fugitive emissions monitoring near cooler discharge at a distance of 10 mtrs away from the source on 27.06.2019 and as per the analysis report, the value of particulate matter (PM) is 2272 μg/m3 as against the standard the 2000.</td></tr>
<tr><td>9.</td><td>The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment (Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.</td><td>---</td></tr>
<tr><td>10.</td><td>The industry shall maintain records for power consumption for operation of air pollution control</td><td>The industry has provided 2 Nos., of separate energy meters i.e., one energy meter for the</td></tr>
</table>

	equipments i.e. ESPs and bag filters.	operation of the 2 Nos of ESPs provided to the DRI Kiln and one energy meter for the operation of the 4 Nos of bag filters provided at the coal crusher & screening, iron ore crusher and screening, cooler discharge and product house.
11.	The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	Complied. During the inspection the production records for the period from Nov, 2018 to July, 2019 were verified and as per the records the industry has manufactured Sponge Iron – **5,492 TPM** as against permitted 5,500 Tons/month during the period from Nov, 2018 to July, 2019.
12.	The industry shall regularly operate water sprinklers provided at the stock house area, DSC building, kiln area, CCR building, Iron & coal conveyor areas, internal roads etc and meet the Ambient air quality standards prescribed above.	The industry is operating 130 Nos., of water sprinklers provided at the stock house area, DSC building, kiln area, CCR building, iron ore and coal conveyor areas, internal roads etc., for dust suppression
13.	The industry shall dispose the solid waste i.e. Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.	The industry is disposing the Dolochar to Power plants and Dust from APCE to the brick manufacturers and reusing the Iron fines in to the process. At present, the industry has stored about Iron fines of 50 Tons in the open area within the premises.
14.	At no point of time solid waste shall not be stored more than one week generation. The solid waste (100 Tons of Dolochar, Dust from APCE) which is stored in the premises shall be disposed within one month and submit the compliance to RO: Kurnool.	
15.	The industry shall lay concrete or asphalt internal roads in the premises to avoid fugitive dust emissions within 6 months as committed during the CFO committee meeting.	The industry has not laid concrete roads within the premises and the unit has provided water sprinklers along the haulage roads and also deployed tractor mounted tractor for sprinkling water along the haulage roads.
16.	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a. Daily production details, RG-I records. b. Quantity of Effluents generated, treated and recycled. c: Log Books for pollution control systems. d. Daily solid waste generated and disposed.	The industry is maintaining the daily production records, energy meter record for the APCE, daily solid waste generated and disposed.
17.	The industry shall dispose solid waste (Non Hazardous) as follows: **S. No / Name of the waste / Quantity / Disposal** 1 / Dolochar / 70 TPD / Shall be sold out to the brick manufacturers 2 / Dust from ESP & Bag filters / 13.5 TPD / Shall be sold to cement brick manufacturers 3 / Iron ore fines / 32.5 TPD / Shall be re-used in the process/sold to cement brick manufacturers	The industry is disposing the Dolochar to Power plants and Dust from APCE to the brick manufacturers and reusing the Iron fines in to the process
18.	The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.	The industry has planted about 1000 samplings recently in the month of June and July, 2019 in addition to the existing 4000 saplings thereby the total green belt area is 10 acres (which is about 38 % of the total area).
19.	The industry shall maintain good housekeeping in the plant premises.	The House keeping of the industry is satisfactory.
20.	The industry shall comply with standards and directions issued by CPCB /MoEF&CC as and when notifications are issued.	--
21.	The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year	Not submitted

	to the Regional Office/ Zonal Office.	
22.	The industry shall comply with the conditions stipulated in the Revocation of Closure Order issued on 27.02.2019.	The compliance is reported above at point No.(d).

Annexure - 2

Compliance report of SLV Steels and Alloys Private Limited., with the Schedule – B conditions stipulated in the CFO order dt: 06.09.2016

<table>
<tr><th>S.No.</th><th>Condition</th><th>Compliance</th></tr>
<tr><td>1.</td><td>The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption
<table>
<tr><th>Sl. No.</th><th>Purpose</th><th>Quantity (in KLD)</th></tr>
<tr><td></td><td>Sponge Iron Plant</td><td></td></tr>
<tr><td>1</td><td>Cooling Makeup</td><td>30.0</td></tr>
<tr><td>2</td><td>Dust suppression</td><td>7.0</td></tr>
<tr><td>3</td><td>Domestic</td><td>10.0</td></tr>
<tr><td></td><td>Total</td><td>47.0</td></tr>
</table></td><td rowspan="2">The industry utilizes water for cooling make-up, Dust suppression, Gardening, Domestic purposes. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and is maintaining records.</td></tr>
<tr><td>2.</td><td>The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 12 Days as committed vide Lr. Dt: 30.08.2016.</td></tr>
<tr><td>3.</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below :
<table>
<tr><th>Chimney No</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1</td><td>Particulate Matter</td><td>50 mg/Nm^3</td></tr>
</table></td><td>The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (2 Nos) on 26.06.2019 and as per the analysis report, the value of Particulate matter (PM) 96 was mg/Nm3 as against the standard of 50 mg/Nm3.</td></tr>
<tr><td>4.</td><td>The Industry shall complete erection and commissioning of air pollution control equipment i.e. ESP to the Kiln by 31.08.2016 as committed by the industry vide lr.Dt: 29.08.2016 submit the compliance to the RO, Kurnool.</td><td>complied</td></tr>
<tr><td>5.</td><td>A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week as committed vide lr. Dt : 30.08.2016 , in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. a platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform</td><td>provided</td></tr>
<tr><td>6.</td><td>The industry shall install continuous online stack monitoring systems for all the major stacks within 6 months as committed vide lr. Dt : 30.08.2016.</td><td>Not installed</td></tr>
<tr><td>7.</td><td>The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, downstream, near forest at a distance of 2.5 Km to monitor PM $_{10}$, SO_2, NO_X within six months duly consulting Regional Officer</td><td>Not installed</td></tr>
<tr><td>8.</td><td>The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails as committed vide lr. Dt : 30.08.2016.</td><td>The industry is operating the inter locking system provided to the Kilns</td></tr>
<tr><td>9.</td><td>The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. Dt ; 30.08.2016.</td><td>Not provided</td></tr>
<tr><td>10.</td><td>The industry shall comply with ambient air quality standards of PM 10 (Particulate Matter Size less than 10 µm) – 100 mg / m3: PM 2.5 (Particulate Matter size less than 2.5 µm) -60 µg/ m3; SO2 – 860 µg/ m3; NOx – 80 µg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No. B -29016/20/90/PCI-I, DATED 18.11.2009</td><td>---</td></tr>
</table>

	Noise Levels : Day time (6 AM to 10 PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)	
11.	The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/ m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and products processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.	The officials of Zonal laboratory, Kurnool conducted fugitive emissions monitoring at a distance of 10 mtrs away from the cooler discharge on 26.06.2019 and as per the analysis report the value of Particulate matter is 2343 µg/Nm^3 as against the standard of 2000 µg/Nm^3.
12.	The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520 (E), dated 01.07.2003 under Environment (Protection) Amendment Rules, 2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489 (E), dated 09.07.2002 at Serial No. 96, under the Environment (Protection) Act, 1986.	---
13.	The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same	The industry has provided separate energy meters for operation of APCE i.e., ESP provided to kiln and is maintaining records.
14.	The industry shall not manufacture any product other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the board.	Complied. As per the production records submitted by the industry, they have produced sponge iron of 32481 Tons i.e., 120.3 TPD (Average) as against consented capacity of 200 TPD during the period from Nov, 2018 to July, 2019.
15.	The industry shall provide permanent water sprinklers within 15 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr dt: 30.08.2016	The industry has 100 Nos of water sprinklers and also 5 Nos of rain guns along the stock house area. DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads control fugitive emission.
16.	The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid waste in the premises.	The industry is disposing the Dolochar to Power plants and Dust from APCE to the brick manufacturers and reusing the Iron fines in to the process. At present, the industry has stored Iron fines of about 4000 Tons, char coal of about 1000 Tons, dolochar of 600 Tons, dust from APCE of about 300 Tons in the open area within the premises.
17.	At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 43.000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. Dt : 30.08.2016 and submit the compliance to RO, Kurnool.	
18.	The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions	The industry has not laid concrete internal roads within the premises. Previously, the industry has clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling

<table>
<tr><td></td><td></td><td>water on the haulage roads</td></tr>
<tr><td>19.</td><td>The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
a. Daily production details, RG-1 records and Central Excise Returns.
b. Quantity of Effluents generated, treated and recycled.
c. Log Books for pollution control systems.
d. Daily solid waste generated and disposed.</td><td>The industry is maintaining records of production, energy meter readings for APCE, solid waste generated and disposed.</td></tr>
<tr><td>20.</td><td>The industry shall dispose solid waste (NON HAZARDOUS) as follows:
<table>
<tr><th>S No.</th><th>Name of the Waste</th><th>Quantity</th><th>Disposal Option</th></tr>
<tr><td>1.</td><td>Dolochar</td><td>70 TPD</td><td>Shall be sold out to the brick manufacturers</td></tr>
<tr><td>2.</td><td>Dust from ESP & Bag filters</td><td>13.5 TPD</td><td>Shall be sold to cement brick manufacturers</td></tr>
<tr><td>3.</td><td>Iron ore Fines</td><td>32.5 TPD</td><td>Shall be re-used in the process / sold to cement brick manufactures</td></tr>
</table></td><td>The dolochar is being sold to power plants, ESP & bag filters dust is being sold to brick manufacturers and Iron ore fines is being re-used in the process.</td></tr>
<tr><td>21.</td><td>The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 of Schedule –B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.</td><td>Not submitted</td></tr>
<tr><td>22.</td><td>The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office / Zonal Office of APPCB.</td><td>Not submitted</td></tr>
<tr><td>23.</td><td>The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.</td><td>The industry has planted about 2200 saplings recently in the month of June and July, 2019 thereby the total green belt area is 10 acres (which is about 47% of the total area).</td></tr>
<tr><td>24.</td><td>The industry shall maintain good housekeeping in the plant premises.</td><td>Satisfactory.</td></tr>
</table>

Annexure-3

Compliance report of M/s Sai Balaji Iron (India) Pvt Ltd,, with the Schedule – B conditions stipulated in the CFO order dt: 28.06.2017

<table>
<tr><th>S.N</th><th>Condition</th><th>Compliance</th></tr>
<tr><td>1.</td><td>The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption
<table>
<tr><th>Sl. No.</th><th>Purpose</th><th>Quantity (in KLD)</th></tr>
<tr><td>1</td><td>Cooling Makeup</td><td>30.0</td></tr>
<tr><td>2</td><td>Dust suppression</td><td>7.0</td></tr>
<tr><td>3</td><td>Domestic</td><td>10.0</td></tr>
<tr><td></td><td>Total</td><td>47.0</td></tr>
</table></td><td rowspan="2">The industry utilizes water for cooling make-up, Dust suppression, Gardening, Domestic purposes. The industry has provided water meters with totalizers for cooling makeup, dust suppression and domestic purpose and is maintaining records.</td></tr>
<tr><td>2.</td><td>The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 15 Days.</td></tr>
<tr><td>3.</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below :
<table>
<tr><th>Chimney No</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1</td><td>Particulate Matter</td><td>50 mg/Nm^3</td></tr>
</table></td><td>The officials of Zonal laboratory Kurnool conducted stack monitoring for the stack attached to rotary kiln of capacity 100 TPD each (2 Nos) on 26.06.2019 and as per the analysis report, the value of Particulate matter (PM) was 78mg/Nm3 as against the standard of 50 mg/Nm^3.</td></tr>
<tr><td>4.</td><td>The industry shall start the process operations only after completion of erection and commissioning of air pollution control equipment i.e., ESP</td><td>The industry has completed the erection of ESP to the kilns.</td></tr>
<tr><td>5.</td><td>The industry shall install continuous online stack monitoring systems for all the major stacks within one month.</td><td>Not provided</td></tr>
<tr><td>6.</td><td>The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails.</td><td>The industry is operating the inter locking system provided to the Kilns</td></tr>
<tr><td>7.</td><td>The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month</td><td>Not provided</td></tr>
<tr><td>8.</td><td>A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. A platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.</td><td>complied</td></tr>
<tr><td>9.</td><td>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)</td><td>---</td></tr>
<tr><td>10.</td><td>The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 μg/m3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and product processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.</td><td>The Board officials have conducted Fugitive emissions monitoring near cooler discharge at a distance of 10 mtrs away from the source on 26.06.2019 and as per the analysis reports the value of the particulate matter is 2212 μg/ m^3 as against the standard of 2000 μg/ m^3.</td></tr>
</table>

11.	The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520(E), dated 01.07.2003 under Environment(Protection) Amendment Rules, 2003 and G.S.R. 448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489(E), dated 09.07.2002 at Serial No.96, under the Environment (Protection) Act, 1986.	---
12.	The industry shall install separate energy meters for operation of air pollution control equipments within one month and maintain records for the same.	The industry has provided separate energy meters for operation of APCE i.e., ESP provided to kiln and also bag filters provided at raw material stock house, coal circuit, cooler discharge intermediate bin, product house and char coal bin. The industry is maintaining records of energy consumption.
13.	The industry shall not manufacture any product, other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	Complied. As per the production records submitted by the industry, they have produced sponge iron of 17791.10 Tons i.e., 65.89 TPD (Average) as against consented capacity of 200 TPD during the period from Nov, 2018 to July, 2019.
14.	The industry shall provide permanent water sprinklers within 15 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads.	The industry has 85 Nos of fixed water sprinklers near the stock house area, DSC building, Kiln area, CCR building, Iron ore & coal conveyors areas, Internal roads to control fugitive emissions
15.	The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid wastes in the premises.	The industry is disposing the Dolochar and dust from APCE to the brick manufacturers and Iron ore fines are being sold to cement industries/pellatization units. The industry has stored Charcoal/Dolochar of about 21000 Tons, Coal – 5,000 Tons and Iron ore fines of about 7000 Tons, dust from APCE of about in the open area causing fugitive dust emissions during wind blows.
16.	At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 41,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month and submit the compliance to RO, Kurnool.	
17.	The industry shall lay concrete or asphalt internal roads within 2 months to avoid fugitive dust emissions	The industry has not laid concrete internal roads within the premises. Previously, the industry has clay top roads and now they have made it 6 mm gravel layer on top of it. The industry has provided water sprinklers along the haulage roads and also deployed tractor mounted tanker for sprinkling water on the haulage roads.
18.	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of Effluents generated, treated and recycled. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed.	The industry is maintaining records of production, energy consumption records for APCE, solid waste generated and disposed
19.	The industry shall dispose solid waste (NON HAZARDOUS) as follows: S.No | Name of the waste | Quantity | Disposal	The dolochar is being sold to power plants, ESP & bag filters dust is being sold to brick manufacturers and Iron ore fines is being re-used in

		1	Dolochar	70 TPD	Shall be sold out to the brick manufacturers	the process.
		2	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers	
		3	Iron ore fines	32.5 TPD	Shall be re-used in the process/sold to cement brick manufacturers	
20.	The industry shall submit the progress report on the above works (Condition No.2, 4 to 8, 16 to 18 of Schedule-B) on weekly basis to the Regional office, Kurnool and Board office with photographic evidences.					Not submitted
21.	The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office/Zonal Office of APPCB.					Not submitted
22.	The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.					The industry has developed green belt in an area of about 9.0 acres (45% of the total area) within the premises.
23.	The industry shall maintain good housekeeping in the plant premises.					The industry has to improve the housekeeping within the premises.
24.	The industry shall comply with the conditions stipulated in the temporary revocation of closure orders issued on 06.05.2017					----

Annexure-4

Compliance report of M/s RAV's Steels and Alloys Private Limited with the Schedule – B conditions stipulated in the CFO order dt: 06.09.2016

<table>
<tr><th>S.N</th><th>Condition</th><th>Compliance</th></tr>
<tr><td>1.</td><td>The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption
<table>
<tr><th>Sl. No.</th><th>Purpose</th><th>Quantity (in KLD)</th></tr>
<tr><td></td><td>Sponge Iron Plant</td><td></td></tr>
<tr><td>1</td><td>Cooling Makeup</td><td>30.0</td></tr>
<tr><td>2</td><td>Dust suppression</td><td>7.0</td></tr>
<tr><td>3</td><td>Domestic</td><td>10.0</td></tr>
<tr><td></td><td>Total</td><td>47.0</td></tr>
</table></td><td rowspan="2">The industry utilizes water for cooling make-up, Dust suppression, Gardening, Domestic purposes. The industry has Provided mechanical water meters to record water consumption which are not in working condition</td></tr>
<tr><td>2.</td><td>The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes within 12 Days as committed vide Lr. Dt: 29.08.2016.</td></tr>
<tr><td>3.</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below :
<table>
<tr><th>Chimney No</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1</td><td>Particulate Matter</td><td>50 mg/Nm^3</td></tr>
</table></td><td rowspan="2">The industry has provided dust settling chamber with wet scrapper, ABC followed by air cool condensers and bag house with 2 modules with 234 bags for Kiln – I and 4 modules with 384 bags for Kiln – II.
During inspection, the industry was operating only Kiln – I and had removed the dust settling chamber with wet scrapper and also operating the APCE with damaged bags and thereby letting thick flue of emissions through chimney. The industry has not provided monitoring port to the chimney for carrying out the stack monitoring.</td></tr>
<tr><td>4.</td><td>The Industry shall complete erection and commissioning of air pollution control equipment ie. ESP to the Kiln by 30.11.2016 as committed by the industry vide lr.Dt: 29.08.2016 submit the compliance to the RO, Kurnool.</td></tr>
<tr><td>5.</td><td>A sampling port with removable dummy of not less than 15cm diameter shall be provided within one week as committed vide lr. Dt : 30.08.2016 , in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. a platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform</td><td>Not provided</td></tr>
<tr><td>6.</td><td>The industry shall install continuous online stack monitoring systems for all the major stacks within 6 months as committed vide lr. Dt :29.08.2016.</td><td>Not installed</td></tr>
<tr><td>7.</td><td>The industry shall install 4 Nos. of CAAQM stations and maintain combindly by the five clusters of DRI units in upstream, downstream, near forest at a distance of 2.5 Km to monitor PM $_{10}$, SO_2, NO_X within six months duly consulting Regional Officer</td><td>Not installed</td></tr>
<tr><td>8.</td><td>The proponent shall provide interlocking system within one month to the kiln such that the raw material feeding to the kiln would be stopped in case of the emission level exceeds the limit or ESP fails as committed vide lr. Dt : 29.08.2016.</td><td>The industry is not operating the inter locking systems to the kilns so that the raw material feedings stops incase of stoppage of APCE provided to the Kilns.</td></tr>
<tr><td>9.</td><td>The industry shall provide activation recorder with the recording facility to the After Combustion Chamber (ABC) cap within one month as committed vide lr. Dt : 29.08.2016.</td><td>Not provided</td></tr>
</table>

10.	The industry shall comply with ambient air quality standards of PM 10 (Particulate Matter Size less than 10 µm) – 100 mg / m3: PM 2.5 (Particulate Matter size less than 2.5 µm) -60 µg/ m3; SO2 – 860 µg/ m3; NOx – 80 µg/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No. B - 29016/20/90/PCI-I, DATED 18.11.2009 Noise Levels : Day time (6 AM to 10 PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)	---
11.	The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/ m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and products processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.	The Board officials conducted fugitive monitoring at 10 mtrs from the cooler discharge on 23.07.2017 and as per the analysis report the value of particulate matter is 2723 µg/ m^3 as against the standard of 2000 µg/ m^3.
12.	The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520 (E), dated 01.07.2003 under Environment (Protection) Amendment Rules, 2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489 (E), dated 09.07.2002 at Serial No. 96, under the Environment (Protection) Act, 1986.	---
13.	The industry shall install separate energy meters for operation of air pollution control equipments and maintain records for the same	The industry has installed separate energy meter for the operation of APCE such as FD fan for cooling purpose and ID Fan attached to ESP and the energy meter readings are as follows. FD fan – 61697 ID fan – 64005 The industry has not provided energy meters for the bag filters provided at cooler discharge intermediate bin, product house.
14.	The industry shall not manufacture any product other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the board.	Complied. During the inspection, the month wise production details from January, 2019 to July, 2019 were verified and as per the records, the industry has manufactured Sponge Iron of 23752 Tons i.e., 113.10 TPD(avg) as against permitted quantity of 200 TPD.
15.	The industry shall provide permanent water sprinklers within 15 days at the coal / Iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area and along the internal roads as committed vide lr dt:29.08.2016	Not complied.
16.	The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid waste in the premises.	The dolochar is being sold to power plants, ESP & bag filters dust is being sold to brick manufacturers and Iron ore fines is being re-used in the process. During inspection, it was observed that the industry has stored Iron ore of 10,000 Tons
17.	At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 50,000 Tons and Dust from APCE) which is stored in the premises shall be disposed within one month as committed vide lr. Dt	

<table>
<tr><td></td><td>: 29.08.2016 and submit the compliance to RO, Kurnool.</td><td>Dolochar, Charcoal of 12,000 Tons, Dust from APCE of about 1800 Tons, Iron ore fines – 6,000 Tons in the open area within the premises and causing fugitive dust emissions during wind blows.</td></tr>
<tr><td>18.</td><td>The industry shall lay concrete or asphalt internal roads within 6 months to avoid fugitive dust emissions</td><td>Not complied</td></tr>
<tr><td>19.</td><td>The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
e. Daily production details, RG-1 records and Central Excise Returns.
f. Quantity of Effluents generated, treated and recycled.
g. Log Books for pollution control systems.
h. Daily solid waste generated and disposed.</td><td>The industry is maintaining records of production, solid waste generated and disposed.</td></tr>
<tr><td>20.</td><td>The industry shall dispose solid waste (NON HAZARDOUS) as follows:
<table>
<tr><th>S NO.</th><th>Name of the Waste</th><th>Quantity</th><th>Disposal Option</th></tr>
<tr><td>1.</td><td>Dolochar</td><td>70 TPD</td><td>Shall be sold out to the brick manufacturers</td></tr>
<tr><td>2.</td><td>Dust from ESP & Bag filters</td><td>13.5 TPD</td><td>Shall be sold to cement brick manufacturers</td></tr>
<tr><td>3.</td><td>Iron ore Fines</td><td>32.5 TPD</td><td>Shall be re-used in the process / sold to cement brick manufactures</td></tr>
</table></td><td>The compliance is reported at Serial.No.16</td></tr>
<tr><td>21.</td><td>The industry shall submit the progress report on the above works (Condition No.2, 4 to 9, 15 to 18 of Schedule –B) on weekly basis to the Regional office, Kurnool and Board office with photo graphic evidences.</td><td>Not submitted</td></tr>
<tr><td>22.</td><td>The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office / Zonal Office of APPCB.</td><td>Not submitted</td></tr>
<tr><td>23.</td><td>The industry shall develop and maintain 33% green belt of the total area in the premises. The industry shall take proper measures for survival of the saplings planted.</td><td>The industry has developed greenbelt in an area of 8.0 acres within the premises and has to further develop greenbelt in another 4 acres to achieve 33% of the total area.</td></tr>
<tr><td>24.</td><td>The industry shall maintain good housekeeping in the plant premises.</td><td>The industry has to improve the housekeeping within the premises.</td></tr>
</table>

Annexure - 5

Compliance report of M/s Sri Ramanjaneya Ispat Pvt Ltd with the Schedule – B conditions stipulated in the CFO order dt: 06.05.2017.

<table>
<tr><th>S.N</th><th>Condition</th><th>Compliance</th></tr>
<tr><td>1.</td><td>The source of water is bore well / water tankers (purchased from outside). The following is the permitted water consumption
<table>
<tr><th>Sl. No.</th><th>Purpose</th><th>Quantity (in KLD)</th></tr>
<tr><td></td><td>Sponge Iron Plant</td><td></td></tr>
<tr><td>1</td><td>Cooling Makeup</td><td>30.0</td></tr>
<tr><td>2</td><td>Dust suppression</td><td>7.0</td></tr>
<tr><td>3</td><td>Domestic</td><td>10.0</td></tr>
<tr><td></td><td>Total</td><td>47.0</td></tr>
</table></td><td>The industry utilizes water for cooling make-up, Dust suppression, Gardening, Domestic purposes. The industry has not Provided water meters for various purposes for assessing consumption.</td></tr>
<tr><td>2.</td><td>The industry shall provide separate flow meters for assessing the water consumption used for cooling make-up, Dust suppression and Domestic purposes.</td><td>The industry has not provided water meters for assessing consumption for various purposes.</td></tr>
<tr><td>3.</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below :
<table>
<tr><td>Chimney No</td><td>Parameter</td><td>Emission Standards</td></tr>
<tr><td>1</td><td>Particulate Matter</td><td>50 mg/Nm^3</td></tr>
</table></td><td>---</td></tr>
<tr><td>4.</td><td>The industry shall carryout operations only after commissioning of ESP to the kiln with prier intimation to the RO, Kurnool</td><td>The industry has not provided APCE i.e., ESP to the kilns till now.</td></tr>
<tr><td>5.</td><td>The industry shall comply with the following directions stipulated in the revocation of closure order issued to the industry by the TF on 10.03.2017
a) The industry shall complete the erection of ESP in all respects and commission within three months as committed by the management
b) The industry shall provide individual energy meters to all the air pollution control equipments within one month time and shall maintain proper records.
c) The industry shall provide permanent water sprinklers all along the internal roads, raw material storage yards, dolochar storage yards within one month.
d) The industry shall concrete or asphalt the internal roads and work area within two months.
e) The industry shall provide storage sheds for the storage of raw materials, dolochar to avoid fugitive emissions.</td><td>The industry was reviewed by the EAC Committtee on 29.09.2019 and was issued with directions vide order 27.02.2019. The directions issued and their compliance is reported above.</td></tr>
<tr><td>6.</td><td>A sampling port with removable dummy of not less than 15cm diameter shall be provided within one month in the stack at a distance of 8 times the diameter of the stack form the nearest constraint such as bends etc. a platform with suitable ladder shall also be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform</td><td>Not provided</td></tr>
<tr><td>7.</td><td>The proponent shall provide interlocking system within 01 months to the kilns such that the raw material feeding to the kiln would be stopped in case the emission level exceeds the limit or ESP fails.</td><td>Not provided</td></tr>
<tr><td>8.</td><td>The industry should comply with ambient air quality standards of PM10 (Particulate Matter size less than 10$\mu g/m^3$) - 100$\mu g/m^3$; PM $_{2.5}$ (Particulate Matter size less than 2.5μm) – 60 $\mu g/m^3$; SO_2 -80$\mu g/m^3$; NO_x - 80$\mu g/m^3$, outside the factory premises at the periphery of the</td><td>---</td></tr>
</table>

	industry. Standards for other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I dated: 18/11/2009 **Noise Levels :** Day time (6AM to 10PM)- 75dB(A) Night time (10PM to 6AM)- 70dB(A)	
9.	The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/ m^3 at a distance of 10 m from the monitoring locations identified according to the area like raw material handling area, crusher area, raw material fed area, cooler discharge area and products processing area where fugitive dust emission generation is anticipated. The measurement shall be done on 08 hours basis with high volume sampler.	The Board officials have not conducted Fugitive emissions monitoring as the industry was not in operation
10.	The industry should comply with emission limits for DG Sets of capacity up to 800 KW as per the Notification G.S.R. 520 (E), dated 01.07.2003 under Environment (Protection) Amendment Rules, 2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the notification GSR 489 (E), dated 09.07.2002 at Serial No. 96, under the Environment (Protection) Act, 1986.	---
11.	The industry shall not manufacture any product other than those mentioned in this order, without CFE & CFO of the Board. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the board.	Complied.
12.	The industry shall dispose the solid waste i.e., Dolochar, Iron ore fines and dust from APCE on weekly basis and there shall not be any open storage of the above solid waste in the premises.	The industry is storing the charcoal and bag filter dust in open area and resulting fugitive emissions during wind blows. The industry shall immediately dispose all the solid waste stored in the premises.
13.	At no point of time solid waste shall not be stored more than one week generation. The solid waste (Dolochar – 50,000 Tons and Dust from APCE) which is stored in the premises shall be disposed at the earliest and submit the the compliance to RO, Kurnool	
14.	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i. Daily production details, RG-1 records and Central Excise Returns. j. Quantity of Effluents generated, treated and recycled. k. Log Books for pollution control systems. l. Daily solid waste generated and disposed.	The industry is maintaining records of production, solid waste generated and disposed
15.	The industry shall dispose solid waste (NON HAZARDOUS) as follows:	The compliance is reported at Serial.No.13
16.	The industry shall submit compliance report on the conditions mentioned in the consent order every 6 months to the Regional Office / Zonal Office of APPCB.	Not submitted
17.	The industry developed greenbelt in an area of 3 acres out	The industry has developed in

S NO.	Name of the Waste	Quantity	Disposal Option
1.	Dolochar	70 TPD	Shall be sold out to the brick manufacturers
2.	Dust from ESP & Bag filters	13.5 TPD	Shall be sold to cement brick manufacturers
3.	Iron ore Fines	32.5 TPD	Shall be re-used in the process / sold to cement brick manufactures

	of the total area 23.26 acres. The industry further develop greenbelt in an area of 4.67 acres in the premises in the insuring monsoon to achieve 33% greenbelt of the total area.	an area of 3.0 acres and has to develop green belt in another 4.67 acres to achieve 33% of the total area as a green belt.
18.	The industry shall maintain good housekeeping in the plant premises.	The industry has to improve the housekeeping within the premises.

/By RPAD/
Tel./Fax.23241614

INSTITUTION OF LOKAYUKTA FOR THE STATES OF
TELANGANA & ANDHRA PRADESH

H.No.5-9-49, Basheerbagh, Hyderabad-500 063.

Letter.Dis.No.3105/2015/B1/LOK/5460/2017/Date: 20.07.2017

From

E.JAGANNADHA REDDY
(Prl. District & Session Judge),
REGISTRAR

To

The Member Secretary,
A.P. Pollution Control Board,
Regional Office Kurnool,
1st Floor, Shankar Shopping Complex,
Krishna Nagar Main Road,
Kurnool District - 518 001.

Sir,

Sub:- Institution of Lokayukta, Hyderabad - Complaint No. 3105/2015/B1-comply the directions - Intimation of the result of the complaint - Regarding.

Ref:- Final order of the Honourable Lokayukta dt. 13.07.2017.

* * *

Inviting your attention to the references cited, I am to inform you that the Hon'ble Lokayukta vide orders dt. 13.07.2017 in Complaint No. 3105/2015/B1 has been pleased to Close the matter and comply the directions as mentioned in the enclosed order. This is for your information.

REGISTRAR

Encl: Copy of the order dt. 13.07.2017

sw

BEFORE THE HON'BLE LOKAYUKTA FOR THE STATES OF TELANGANA AND ANDHRA PRADESH AT HYDERABAD

PRESENT: SRI JUSTICE B.SUBHASHAN REDDY, LOKAYUKTA (FOR THE STATES OF TELANGANA AND ANDHRA PRADESH)

THURSDAY, THE 13TH DAY OF JULY, 2017

COMPLAINT No. 3105/2015/B1

BETWEEN

K.Nerimetla Govindappa, s/o. Eswarappa, Nemakal village, Bommanahal Mandal, Ananthapuramu district.

...Complainant

AND

1. The Collector, Ananthapuramu district.
2. The Authorities of APPCB.
3. The Environmental Engineer, APPCB, Kurnool.

...Public servants

***

ORDER:

Neither the complainant is present, nor there any representation on his behalf.

Dr. P.Prasada Rao, the District Environmental Engineer, A.P. Pollution Control Board, Kurnool is present and filed his report dt. 11.7.2017, according to which, the industry in question will be called for hearing before the External Advisory Committee (Task Force) for reviewing the compliance status of the industry and there upon necessary orders will be passed.

In the circumstances, no further investigation is necessary by this Institution. But the Member Secretary, A.P. Pollution Control Board is directed to summon the complainant also along with the management of the aforesaid industry namely, M/s. RAV's Steels Private Limited, and only after hearing both the parties and making such enquiry as may be necessary by the External Advisory Committee (Task Force), further orders be passed.

With the above, this complaint is closed.

sd/-
Lokayukta

T/c
Dy. Registrar

sps.

Agenda for the Task Force Committee Meeting held on 28.12.2017

AGENDA No.

Name and Address of the industry	:	M/s RAV's Steels Private Ltd, Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.
Current Status	:	The industry is in operation
Nature of industry	:	Manufacturing of sponge iron
Capital investment	:	Rs. 36.46 crores
Consent for Operation & Present status	:	The industry has obtained CFO order dt.06.09.2016 with validity upto 31.03.2017.
Whether the industry is closed earlier	:	The Board issued closure order to the industry on 24.05.2012 and 19.12.2015.
Details of revocation of closure/stop production orders, if issued.	:	Extension of Temporary revocation closure order issued on 06.05.2017 for a period of 6 months i.e. upto 31.05.2017.
Any un-consented products produced	:	No
Whether it is Fresh case / Old case and its Status	:	Old case. Extension of Temporary revocation closure order issued on 06.05.2017 for a period of 6 months i.e. upto 31.05.2017.
Reasons for current review	:	The industry is operating without providing air pollution control equipments since 2012 and without obtaining valid revocation of closure order. The V&E Dept. Agovt. A.P., through alert No.59 recommended not to revoke closure order until pollution control equipment is erected.
Recent inspection Conducted by	:	EE, RO, Kurnool inspected the industry on 12.10.2017 & 22.11.2017.
Current status of pollution control equipment	:	The industry has not provided air pollution control equipment for the rotary kiln and other sources of air pollution.
Bank Guarantee status	:	The industry has not submitted BG of Rs.5.0 Lakhs till now towards compliance of Task Force directions.

Facts of the case:

1. M/s RAV's Steels Private Ltd, is a sponge iron located at Sy.No.4, 5 &7, Hirdehal (V), D.Hirehal (M), Anantapur District.

2. The Board issued Consent for Establishment to the industry manufacture Sponge Iron – 66,000 TPA and Capital Power Plant – 8 MW.

3. The Board issued consent for operation to the industry on 06.09.2016 to manufacture sponge iron – 66,000 TPA (or) 200 TPD for the period upto 31.03.2017.

4. The Board has received compliant from Sri.Vadde Shivaram and others against the cluster of 05 sponge iron units and also complaint was received during the public hearing of M/s. Dattasree Metals & Minerals Pvt. Ltd., on 19.04.2012 regarding crop damages in the nearby fields due to the air pollution being caused by these industries.

5. The Board has reviewed status of the industry in Task Force Committing Meeting held on 15.05.2012 and issued closure orders to the industry on 24.05.2012 for not providing the APCE and non-compliance of CFE conditions.

Regional Officer's Remarks:

1. The Board office vide letter dated: 16.07.2017 directed the industry to submit Bank Guarantee for an amount of Rs.4.0 lakhs for a period of 2 years towards compliance of the consent conditions for issue of CFO & HWA order. The industry has submitted bank guarantee of Rs. 4.0 laks to the Board on 07.12.2017.
2. The main source of air pollution from the industry is due to the operation of the rotary kiln and fugitive emissions from the industry are due to the raw material handling, coal crushing, screening section, cooler discharge point, product separating houses and due to the vehicular movement.
3. The industry has 02 Nos. of Rotary kilns with pre-heater of capacity – 100 TPD each. The industry has provided dust settling chamber with wet scrapper, ABC to each of these kilns..
4. The industry has completed the erection of ESP to the kiln and is yet to erect the of ID fan for the ESP. At present, the industry is letting out the emissions through ABC causing air pollution in the surrounding area.
5. The industry has provided air pollution control equipments i.e., bag filters at raw material stock house, coal circuit, cooler discharge, intermediate bin, product house and charcoal bin to control dust emissions. During the inspection, it is observed that bag filters provided at the coal circuit, raw material stock house and fugitive emissions are not in working condition as the ID fan and blowers are removed.
6. The industry has not provided permanent water sprinklers at the coal / iron ore crusher area, feed belt conveyors area, RM stock house area, cooler discharge belt area, ESP area, along the internal roads, etc., However, the industry has deployed 01 No. of water mounted tractor for sprinkling water along the roads to control the fugitive dust emissions.
7. The Board officials have conducted Fugitive emissions monitoring at 10 mtrs away from the coolers discharge in down wind direction on 26.07.2017 and as per the analysis reports the value of the particulate matter is **2560 µg/ m3** as against the standard of 2000 µg/ m3
8. As per the CFO order dt: 06.09.2016, the industry shall install continuous online stack monitoring equipment and also 04 Nos. of CAAQM stations. Whereas, the industry has not installed continuous online stack monitoring equipment and also CAAQM stations till now.
9. The industry has to provide inter locking system to the kiln such that feeding to the kiln is stopped in case of ESP's tripping and opening of the ABC cap. Also, the industry has to provide activation recorder for ABC cap opening. But not complied.
10. The industry is storing the iron ore fines, charcoal and bag filter dust in the open area in the premises and resulting fugitive emissions during wind blows. The industry shall lay concrete or asphalt internal roads to avoid fugitive dust emissions.

Head Office remarks:

1. The Hon'ble Lokayuktha vide order dt.13.07.2017 in complaint No.3105/2015/B1 has disposed the complaint with following order:

   "In the circumstances, no further investigation is necessary by this Institution. But the Member Secretary, A.P. Pollution Control Board is directed to summon the complainant also along with the management of the aforesaid industry namely, M/s. Rav's Steels Private Limited, and only after hearing both the parties and making such enquiry as may be necessary by the External Advisory Committee (Task Force), further orders be passed".

2. The Vigilance & Enforcement Dept., Govt. of A.P., through alert Note No.59 (1249/V&E/Nr-2/2015) dt.12.06.2017 recommended to initiate action against 6 no. of Sponge Iron units at Ananthapur District, which was received from the EFS&T Dept., Govt. A.P. vide lr. Dt.28.06.2017. Wherein the Board was informed to initiate action as per the recommendations of the General Administration (V&E) Dept., immediately and to report to the action taken to Govt. The observations of the V&E Dept., alert are as follows:

   i) On verification of the records, it was observed that the above industry was carrying out production activity in violation of Board directions without obtaining CFO and also without obtaining valid revocation of closure order.
   ii) Green belt is not upto the required extent.
   iii) Internal roads were not developed.
   iv) The Board has reviewed status of the industry on 10.07.2013 and noted the non-compliance of the earlier directions as well as commitment given by the industry to install APC equipment.
   v) Misused power restored temporarily for the production activity instead of the purpose of restoration for installation of APC equipment.

ఎన్విరాన్మెంటల్ ఇంజనీర్,

ప్రాంతీయ కార్యాలయము,

అనంతపురం.

సేమకల్లు గ్రామము,

బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లాలో నివసించు కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప వ్రాసుకున్న విన్నపం.

అయ్యా !

నేను (కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప) ఇది వరకు మా న్యాయవాది నుండి మీ శాఖకు స్పాంజ్ ఐరన్ కర్మాగారాలైన ఈ క్రింది సంస్థలపై :

1) రావూస్ స్పాంజ్ ఇండస్ట్రీ

2) సాయి బాలాజీ స్పాంజ్ ఇండస్ట్రీ

3) రామాంజినేయులు స్పాంజ్ ఇండస్ట్రీ

4) యస్. ఎల్. వి. స్పాంజ్ ఇండస్ట్రీ

5) వెంకట సాయి స్పాంజ్ ఇండస్ట్రీ

ఈ పైన తెలిపిన కర్మాగారాల నుండి ఎక్కువగా దుమ్ము వచ్చుచున్నది అని ఫిర్యాదు చేశాము . ఫిర్యాదు అనంతరం సదరు కర్మాగారాల యాజమాన్యాలు కాలుష్య నియంత్రణ పరికరాలు కొనుగోలు చేసి నిష్ణాతులైన ఇంజినీర్లను పిలిపించి బాగు చేసినారు .ఇప్పుడు , ఇంతకు ముందు కన్నా బాగుగా నడుపుచున్నారు. ఇప్పుడు నాకు గాని మా గ్రామస్థులకు గాని ఇబ్బంది లేదు. మా గ్రామస్థులు కూడా కర్మాగారాల యాజమాన్యాలతో చర్చించారు, వాళ్ళు కూడా మీకు ఎలాంటి ఇబ్బంది లేకుండా కర్మాగారాల కార్యకలాపాలు నిర్వహిస్తామని హామీ ఇచ్చినారు.

మా గ్రామస్థులు మరియు కర్మాగారాల యాజమాన్యాల వారు మాట్లాడుకొని మాకు ఏదైనా కాలుష్యము వలన నష్టము వాటిల్లినచో తగు పరిహారము ఇచ్చుటకు కర్మాగారాల యాజమాన్యం సమ్మతించినారు .

అందువలన నేను మరియు మా గ్రామస్థులు ఇచ్చినటువంటి ఫిర్యాదును ఉప సంహరించు కొనుచున్నాను .

అందువలన ఈ సందర్భంగా మీకు కృతజ్ఞతలు తెలియచేసుకొను చున్నాము ఎందుకనగా ఈ ఫిర్యాదు వలన సదరు కర్మాగారాలు సరైన పద్ధతిలో కాలుష్యం లేకుండా నిర్వహించుటకు తగిన చర్యలు తీసుకొనుట హర్షనీయము, ఈ విషయముపై సత్వరంగా స్పందించి మా సమస్యను పరిష్కరించినందున మీకు హృదయపూర్వక నమస్కారములు మరియు మిమ్మల్ని ఇబ్బంది పెట్టినందుకు క్షమించమని కోరుచున్నాము .

ఇట్లు

(L.T.I of K. Govindappa)

తమ విధేయులు

సేమకల్లు గ్రామము, బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లా.

ఎన్విరాన్మెంటల్ ఇంజనీర్,

జోనల్ కార్యాలయము,

కర్నూల్.

సేమకల్లు గ్రామము,

బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లాలో నివసించు కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప వ్రాసుకున్న విన్నపం.

అయ్యా !

నేను (కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప) ఇది వరకు మా న్యాయవాది నుండి మీ శాఖకు స్పాంజ్ ఐరన్ కర్మాగారాలైన ఈ క్రింది సంస్థలపై :

1) రాఘవ స్పాంజ్ ఇండస్ట్రీ

2) సాయి బాలాజీ స్పాంజ్ ఇండస్ట్రీ

3) రామాంజినేయులు స్పాంజ్ ఇండస్ట్రీ

4) యస్. ఎల్. వి. స్పాంజ్ ఇండస్ట్రీ

5) వెంకట సాయి స్పాంజ్ ఇండస్ట్రీ

ఈ పైన తెలిపిన కర్మాగారాల నుండి ఎక్కువగా దుమ్ము వచ్చుచున్నది అని ఫిర్యాదు చేశాము . ఫిర్యాదు అనంతరం సదరు కర్మాగారాల యాజమాన్యాలు కాలుష్య నియంత్రణ పరికరాలు కొనుగోలు చేసి నిష్ణాతులైన ఇంజినీర్లను పిలిపించి బాగు చేసినారు .ఇప్పుడు , ఇంతకు ముందు కన్నా బాగుగా నడుపుచున్నారు. ఇప్పుడు నాకు గాని మా గ్రామస్థులకు గాని ఇబ్బంది లేదు. మా గ్రామస్థులు కూడా కర్మాగారాల యాజమాన్యాలతో చర్చించారు, వాళ్ళు కూడా మీకు ఎలాంటి ఇబ్బంది లేకుండా కర్మాగారాల కార్యకలాపాలు నిర్వహిస్తామని హామీ ఇచ్చినారు.
మా గ్రామస్థులు మరియు కర్మాగారాల యాజమాన్యాల వారు మాట్లాడుకొని మాకు ఏదైనా కాలుష్యము వలన నష్టము వాటిల్లినచో తగు పరిహారము ఇచ్చుటకు కర్మాగారాల యాజమాన్యం సమ్మతించినారు .

అందువలన నేను మరియు మా గ్రామస్థులు ఇచ్చినటువంటి ఫిర్యాదును ఉప సంహరించు కొనుచున్నాను .

అందువలన ఈ సందర్భంగా మీకు కృతజ్ఞతలు తెలియచేసుకొను చున్నాము ఎందుకనగా ఈ ఫిర్యాదు వలన సదరు కర్మాగారాలు సరైన పద్ధతిలో కాలుష్యం లేకుండా నిర్వహించుటకు తగిన చర్యలు తీసుకొనుట హర్షనీయము, ఈ విషయముపై సత్వరంగా స్పందించి మా సమస్యను పరిష్కరించినందున మీకు హృదయపూర్వక నమస్కారాములు మరియు మిమ్మల్ని ఇబ్బంది పెట్టినందుకు క్షమించమని కోరుచున్నాము .

ఇట్లు

(L.T.I of k. Govindappa)

తమ విధేయులు

సేమకల్లు గ్రామము, బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లా.

గౌరవనీయులైన కాలుష్య నివారణ అధ్యక్షులు గారికి,

విజయవాడ

సమకల్లు గ్రామము,

బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లాలో నివసించు కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప వ్రాసుకున్న విన్నపం.

అయ్యా !

నేను (కురుబ.గోవిందప్ప సన్/ఆఫ్ కె.ఈశ్వరప్ప) ఇది వరకు మా న్యాయవాది నుండి మీ శాఖకు స్పాంజ్ ఐరన్ కర్మాగారాలైన ఈ క్రింది సంస్థలపై :

1) రావూస్ స్పాంజ్ ఇండస్ట్రీ

2) సాయి బాలాజీ స్పాంజ్ ఇండస్ట్రీ

3) రామాంజినేయులు స్పాంజ్ ఇండస్ట్రీ

4) యస్. ఎల్. వి. స్పాంజ్ ఇండస్ట్రీ

5) వెంకట సాయి స్పాంజ్ ఇండస్ట్రీ

ఈ పైన తెలిపిన కర్మాగారాల నుండి ఎక్కువగా దుమ్ము వచ్చుచున్నది అని పిర్యాదు చేశాము . పిర్యాదు అనంతరం సదరు కర్మాగారాల యాజమాన్యాలు కాలుష్య నియంత్రణ పరికరాలు కొనుగోలు చేసి నిష్ణాతులైన ఇంజినీర్లను పిలిపించి బాగు చేసినారు .ఇప్పుడు , ఇంతకు ముందు కన్నా బాగుగా నడుపుచున్నారు. ఇప్పుడు నాకు గాని మా గ్రామస్థులకు గాని ఇబ్బంది లేదు. మా గ్రామస్థులు కూడా కర్మాగారాల యాజమాన్యాలతో చర్చించారు, వాళ్ళు కూడా మీకు ఎలాంటి ఇబ్బంది లేకుండా కర్మాగారాల కార్యకలాపాలు నిర్వహిస్తామని హామీ ఇచ్చినారు.
మా గ్రామస్థులు మరియు కర్మాగారాల యాజమాన్యాల వారు మాట్లాడుకొని మాకు ఏదైనా కాలుష్యము వలన నష్టము వాటిల్లినచో తగు పరిహారము ఇచ్చుటకు కర్మాగారాల యాజమాన్యం సమ్మతించినారు .

అందువలన నేను మరియు మా గ్రామస్థులు ఇచ్చినటువంటి పిర్యాదును ఉప సంహరించు కొనుచున్నాను .

అందువలన ఈ సందర్భంగా మీకు కృతజ్ఞతలు తెలియచేసుకొను చున్నాము ఎందుకనగా ఈ ఫిర్యాదు వలన సదరు కర్మాగారాలు సరైన పద్ధతిలో కాలుష్యం లేకుండా నిర్వహించుటకు తగిన చర్యలు తీసుకొనుట హర్షనీయము, ఈ విషయముపై సత్వరంగా స్పందించి మా సమస్యను పరిష్కరించినందున మీకు హృదయపూర్వక నమస్కారములు మరియు మిమ్మల్ని ఇబ్బంది పెట్టినందుకు క్షమించమని కోరుచున్నాము .

ఇట్లు

(L.T.I of K. Govindappa)

తమ విధేయులు

సమకల్లు గ్రామము, బొమ్మనహాళ్ మండలము,

రాయదుర్గం తాలుక, అనంతపురం జిల్లా.

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL
Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool
Accredited by NABL as per ISO/IEC: 17025:2005
Certificate No.TC-7305

Y. ATCHUTA RAMAYYA
Senior Environmental Scientist (FAC)

ULR-TC7305190000000143 F

FORMAT No.APPCB/ZL/KNL/FM/58

Form IV
REPORT BY THE STATE BOARD ANALYST
(See rule 14)

Report No.KNL1907004

Dated the 4th July, 2019

I hereby certify that I, Y. Atchuta Ramayya, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, received on the 1st day of June, 2019 (Monitored on 26-06-2019) from Junior Scientific Officer, Zonal Laboratory, Kurnool a sample of emission from the Stack attached to Rotary Kiln of capacity 100 TPD each (2 Nos.) of **M/s SLV Steel & Alloys Pvt Ltd, Nemkal (V), Bommanhal (M), Anantapur District** for analysis. The sample was in a condition fit for analysis reported below.

I further certify that I have analysed the aforementioned sample on 03/07/2019 and declare the result of the analysis to be as follows:

Parameter	Concentration in mg/Nm^3	CFO Emission standard in mg/Nm^3	Test Method
Particulate Matter (PM)	96	50	IS: 11255 (Part I) 1985 (Reaffirmed 2014)

Remarks:

1. Results are related to samples as received.
2. ESP is provided as air pollution control equipment to control dust emissions and it was working during stack monitoring.

Signed this: 4th July, 2019

STATE BOARD ANALYST

Address:

Y. Atchuta Ramayya,
Senior Environmental Scientist (FAC),
A.P. Pollution Control Board,
Zonal Laboratory, Kurnool.

To
The Joint Chief Environmental Engineer,
APPCB, Zonal Office, Kurnool,

Copy to the EE, RO, Anantapuram for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL
Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool
Accredited by NABL as per ISO/IEC: 17025:2005
Certificate No.TC-7305

Y. ATCHUTA RAMAYYA
Senior Environmental Scientist (FAC)

ULR-TC7305190000000290 F **FORMAT No.APPCB/ZL/KNL/FM/59**

Form IV

REPORT BY THE STATE BOARD ANALYST

(See rule 14)

A.P. Pollution Control Board, Regional Office ANANTAPURAM Dt: 31/10/19 1114

Report No.KNL1910093

Dated the 25th October, 2019

I hereby certify that I, Y. Atchuta Ramayya, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, received on the 16th day of October, 2019 (monitored on 16-10-2019) from Asst Environmental Engineer, Regional office, Anantapur, a sample of emission from Stack attached to Kiln (2 x 100 TPD) of M/s. Venkatasai Ispat (P) Ltd, Nemkal(V), Bommanhal(M), Anantapur Dist. for analysis. The sample was in a condition fit for analysis and is reported below:

I further certify that I have analyzed the aforementioned sample on 17-10-2019 and declare the result of the analysis to be as follows:

Parameter	Concentration in mg/Nm^3	CFO Emission standard in mg/Nm^3	Test Method
Particulate Matter (PM)	117	50	IS: 11255 (Part I) 1985 (Reaffirmed 2014)

Remarks:

1. Results are related to samples as received.
2. The Particulate Matter (PM) is exceeding the Emission standard.
3. The Air Pollution Control Equipment attached is ESP

Signed this: 25th day of October, 2019

STATE BOARD ANALYST

Address:

Y. Atchuta Ramayya,
Senior Environmental Scientist (FAC),
A.P. Pollution Control Board,
Zonal Laboratory, Kurnool.

Analyst 1
for I/c
31/10/19

To
The Joint Chief Environmental Engineer,
APPCB, Zonal Office,
Kurnool.

Copy to the Environmental Engineer, APPCB, Regional Office, Anantapur for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL
Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool
Accredited by NABL as per ISO/IEC: 17025:2005
Certificate No.TC-7305

Y. ATCHUTA RAMAYYA
Senior Environmental Scientist (FAC)

ULR-TC7305190000000141 F

FORMAT No.APPCB/ZL/KNL/FM/58

Form IV
REPORT BY THE STATE BOARD ANALYST
(See rule 14)

Report No.KNL1907002

Dated the 4th July, 2019

I hereby certify that I, Y. Atchuta Ramayya, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, received on the 1st day of July, 2019 (monitored on 26/06/2019) from Junior Scientific Officer, Zonal Laboratory, Kurnool a sample of emission from the Stack attached to Rotary Kiln of capacity 100 TPD each (2 nos.) of **M/s Sai Balaji Sponge Iron (India) Pvt Ltd, Hirdehal (V) D.Hirdehal (M), Anantapur District** for analysis. The sample was in a condition fit for analysis reported below.

I further certify that I have analysed the aforementioned sample on 03/07/2019 and declare the result of the analysis to be as follows:

Parameter	Concentration in mg/Nm^3	CFO Emission standard in mg/Nm^3	Test Method
Particulate Matter (PM)	78	50	IS: 11255 (Part I) 1985 (Reaffirmed 2014)

Remarks:

1. Results are related to samples as received.
2. ESP is provided as air pollution control equipment to control dust emissions and it was working during stack monitoring.
3. Sprinklers are operated during the monitoring.

Signed this: 4th day of July, 2019

STATE BOARD ANALYST

Address:

Y. Atchuta Ramayya,
Senior Environmental Scientist (FAC),
A.P. Pollution Control Board,
Zonal Laboratory, Kurnool.

To
The Joint Chief Environmental Engineer,
APPCB, Zonal Office,
Kurnool.

Copy to the EE, RO, Anantapuram for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL LABORATORY, KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar main road,
Kurnool – 518 002

ULR-TC7305190000000142 F

FORMAT No.APPCB/ZL/KNL/FM/59

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Sample Reg. No.	:	**Report No.KNL1907003**
Sampling Location	:	**M/s SLV Steels & Alloys (P) Ltd., Nemkal (V), Bommanahal (M), Anantapur district.**
Sampling point	:	**Fugitive Emission monitoring conducted near cooler discharge at a distance of 10 m away from the source.**
Sample height from ground level	:	**2 meters**
Sampling site is in up wind or downwind of the source	:	**Down wind direction**
Purpose of sampling	:	**Compliance monitoring**
Sample collected by	:	**JSO, Zonal Laboraotry, Kurnool**
Sampling Date	:	**26/06/2019**
Sample submit date	:	**01/07/2019**
Sample analysed on	:	**03/07/2019**
Date of Issue of report	:	**04/07/2019**

Parameters	Concentration in ug/m^3	Fugitive Emission Standard in ug/m^3
Particulate Matter (PM)	2343	2000

Remarks:

1. **Results are related to samples as received.**
2. **The Particulate Matter (PM) concentration is exceeding the Board prescribed standards.**
3. **During the monitoring , the industry was operating sprinklers and roads were wetted by tankers.**

SENIOR ENVIRONMENTAL SCIENTIST (FAC)

To
The Joint Chief Environmental Engineer,
APPCB, Zonal Office, Kurnool,

Copy to the EE, RO, Anantapuram for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL LABORATORY, KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar main road,
Kurnool – 518 002

ULR-TC7305190000000144 F

FORMAT No.APPCB/ZL/KNL/FM/59

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Sample Reg. No.	:	**Report No.KNL1907005**
Sampling Location	:	**M/s Venkata Sai Ispat Industries Pvt Ltd, Nemkal (V), Bommanhal (M), Anantapur District**
Sampling point	:	**Fugitive Emission monitoring conducted near cooler discharge at a distance of 10 m away from the source.**
Sample height from ground level	:	**3 meters**
Sampling site is in up wind or downwind of the source	:	**Down wind direction**
Purpose of sampling	:	**Compliance monitoring**
Sample collected by	:	**JSO, Zonal Laboratory, Kurnool**
Sampling Date	:	**27/06/2019**
Sample submit date	:	**01/07/2019**
Sample analysed on	:	**03/07/2019**
Date of Issue of report	:	**04/07/2019**

Parameters	Concentration in ug/m^3	Fugitive Emission Standard in ug/m^3
Particulate Matter (PM)	2272	2000

Remarks:

1. **Results are related to samples as received.**
2. **The Particulate Matter (PM) concentration is exceeding the Board prescribed standards.**

SENIOR ENVIRONMENTAL SCIENTIST (FAC)

To

The Joint Chief Environmental Engineer,
APPCB, Zonal Office,
Kurnool.

Copy to the EE, RO, Anantapuram for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL LABORATORY, KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar main road,
Kurnool – 518 002

ULR-TC7305190000000140 FORMAT No.APPCB/ZL/KNL/FM/59

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Sample Reg. No.	:	**Report No.KNL1907001**
Sampling Location	:	**M/s Sai Balaji Sponge Iron (India) Pvt Ltd, Hirdehal (V) D.Hirdehal (M), Anantapur District**
Sampling point	:	**Fugitive Emission monitoring conducted near cooler discharge at a distance of 10 m away from the source.**
Sample height from ground level	:	**3 meters**
Sampling site is in up wind or downwind of the source	:	**Down wind direction**
Purpose of sampling	:	**Compliance monitoring**
Sample collected by	:	**JSO, Zonal Laboratory, Kurnool**
Sampling Date	:	**26/06/2019**
Sample submit date	:	**01/07/2019**
Sample analysed on	:	**03/07/2019**
Date of Issue of report	:	**04/07/2019**

Parameters	Concentration in ug/m^3	Fugitive Emission Standard in ug/m^3
Particulate Matter (PM)	**2212**	**2000**

Remarks:

1. **Results are related to samples as received.**
2. **The Particulate Matter (PM) concentration is exceeding the Board prescribed standards.**
3. **During the monitoring , the industry was operating sprinklers and roads were wetted by tankers.**

SENIOR ENVIRONMENTAL SCIENTIST (FAC)

To

The Joint Chief Environmental Engineer,
APPCB, Zonal Office,
Kurnool.

Copy to the EE, RO, Anantapuram for information.

++ END ++

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY : KURNOOL
Shankar Shopping Complex, 1st Floor, Krishna Nagar Main Road, Kurnool
Accredited by NABL as per ISO/IEC: 17025:2005
Certificate No.TC-7305

Y. ATCHUTA RAMAYYA
Senior Environmental Scientist (FAC)

ULR-TC730519000000197F **FORMAT No.APPCB/ZL/KNL/FM/59**

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

Sample Reg. No.	:	Report No.KNL1907188
Name and address of the sampling site	:	**M/s RAV's Steel (P) Ltd,** D.Hirdehal(V), D.Hirehal(M), Anantapur District
Sampling location	:	Fugitive Emission Monitoring conducted near cooler discharge area in down wind direction.
Purpose of sampling	:	General Inspection
Sample collected by	:	AEE, Analyst (C), R.O, Anantapur
Sampling Date	:	23/07/2019
Sample Submit date	:	29/07/2019
Sample analysed on	:	05/08/2019
Date of Issue of report	:	05/08/2019

Parameter	Avg. Concentration in $\mu g/m^3$	Board's Standard in $\mu g/m^3$	Test Method
Particulate Matter (PM10)	**2724**	**2000**	IS:5182 (Part-23) 2006 (Reaffirmed 2017)

Remarks:

1. Results are related to samples as received.
2. The Particulate Matter (PM10) concentration is exceeding the prescribed Board standard.

SENIOR ENVIRONMENTAL SCIENTIST (FAC)

To
The Joint Chief Environmental Engineer,
APPCB, Zonal Office,
Kurnool.

Copy to the Environmental Engineer, APPCB, Regional Office, Anantapur for information.

++ END ++